LOK SABHA DEBATES (English Version)

Tenth Session (Thirteenth Lok Sabha)



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(Vol. XXVII contains Nos. 11 to 21)

LOK SABHA SECRETARIAT NEW DELHI

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LOK SABHA

Tuesday, August 6, 2002/Sravana 15, 1924 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

[Translation]

11.01 hrs.

At this stage Kunwar Akhilesh Singh and some other hon'ble Members came and stood on the floor near the Table

SHRI SHIVRAJ SINGH CHOUHAN (Vidisha) : Mr. Speaker, Sir, what is this going on ...(Interruptions)

MR. SPEAKER : All of you please go back to your seats.

(Interruptions)

[English]

MR. SPEAKER : Let me tell you that I have made a request to the leaders of all the political parties to cooperate with the Chair. The hon'ble Member's can make their submissions from their seats.

(Interruptions)

[Translation]

SHRI KIRIT SOMAIYA (Mumbai North East) : Mr. Speaker, Sir, many scams took place during Congress regime.. (Interruptions) Did the Congress regime take any historical decision after the scams came to light as has been taken by the hon'ble Prime Minister Yesterday...(Interruptions) the Prime Minister cancelled all the allotments only Yesterday...(Interruptions) I welcome the decision of the Prime Minister ...(Interruptions)

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Speaker, Sir, Sugar Scam, Share Scam and Urea Scam took place during Congress regime ...(Interruptions)

11.03 hrs.

At this stage Kunwar Akhilesh Singh and some other hon'ble Members went back to their seats.

[English]

MR SPEAKER : Shri Dasmunsi, you have given me

a notice for suspension of Question-Hour. You can make a submission only to this extent as to why the Question Hour should be suspended.

(Interruptions)

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : If he wants suspension of the House then why he wants to speak?...(Interruptions) Various scams took place during their time..(Interruptions) Sugar Scam, Share Scam and Urea Scam, all these took place during Congress regime.

[English]

SHRI PRIYA RANJAN DASMUNSI (Raiganj) : They are not allowing me to speak. ...(Interruptions)

[Translation]

MR. SPEAKER : All hon.' Members resume your respective seals.

(Interruptions)

[English]

MR. SPEAKER : Let the hon. Members occupy their seats.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI PRAMOD MAHAJAN) : If every Member gives a notice, would you allow every Member to speak?...(Interruptions)

MR. SPEAKER : I am only asking him the reason as to why he has given this notice.

[Translation]

SHRI SHIVRAJ SINGH CHOUHAN : Mr. Speaker, Sir, if he wants the House to be suspended, why he wants to speak?...(Interruptions)

[English]

MR. SPEAKER : Nothing will go on record.

(Interruptions)* ...

MR. SPEAKER : Whatever the Members may say without my permission, nothing will go on record.

(Interruptions)* ...

*Not Recorded.

MR. SPEAKER : Let the hon. Members occupy their seats.

(Interruptions)

MR. SPEAKER : I am only asking him the reason as to why the Question Hour is to be suspended.

(Interruptions)

MR. SPEAKER : Nothing should go on record.

(Interruptions)*

MR. SPEAKER : Whatever the hon. Members say, nothing should go on record without my permission.

(Interruptions)*

SHRI PRIYA RANJAN DASMUNSI : Mr. Speaker, Sir, with your permission, I want to raise the issue.(Interruptions)

MR. SPEAKER : Hon. Members, please sit down.

(Interruptions)

11.06 hrs.

[Translation]

At this stage Shri Sunder Lal Tiwari and some other hon' Members came and stood on the floor near the Table

[English]

MR. SPEAKER : Please go to your seats.

(Interruptions)

MR. SPEAKER : Question No. 321. Shri Ramaiah-not here. Shri Ganta Sreenivasa Rao.

(Interruptions)

SHRI GANTA SREENIVASA RAO (Anakapalii) : Q No. 321

(Interruptions)

11.06 hrs.

ORAL ANSWERS TO QUESTIONS

Representation of Minorities in Police Forces

*321. SHRI GANTA SREENIVASA RAO : SHRI GUNIPATI RAMAIAH :

Will the DEPUTY PRIME MINISTER be pleased to state :

*Not Recorded.

(a) whether the National Commission for Minorities and National Integration Council have recommended for adequate representation of minorities in police force;

(b) if so, the action taken to implement the said recommendations; and

(c) the percentage of muslims in CRPF, RAF and BSF?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) The National Commission for Minorities made the following recommendations in their Annual Report for the year 1995-96

- Relaxation of educational and other qualifications in the case of minority communities candidates for recruitment to the Central Police Forces on the lines of similar relaxations granted to the SC/ST candidates.
- (ii) Relaxation of educational and other qualifications in the case of minority communities candidates for recruitment to State Police Forces on the lines of the relaxations granted to the SC/ST candidates.

The National Integration Council has not made any recommendation in this regard.

(b) There is no reservation in services based on religion. However, all possible steps are taken to ensure that the candidates belonging to minorities are sufficiently motivated to come forward for appointment to police organisations. The Government had advised the Central Para Military Forces to ensure sufficient representation to minorities by making the potential candidates from the minority community aware of the employment opportunities/recruitment programmes and the incentives/prospects available in these Forces. Recruitments Boards have also been advised to send special information to the minority communities run institutions/organisations with a view to encouraging candidates from these communities to apply for the recruitment in Central Para Military Forces.

(c) The percentage of Muslims in CRPF (including RAF which is a part of CRPF) is 5.5% and in BSF it is 5.85%.

MR. SPEAKER : Q.No. 322. Shri Kirit Somaiya.

(Interruptions)

SHRI KIRIT SOMAIYA : Q. No. 322

(Interruptions)

Investment of VSNL funds in Tata Tele

*322. SHRI KIRIT SOMAIYA : SHRI SURESH RAMRAO JADHAV :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether differences of opinion have arisen between the Department of Company Affairs, the Ministry of Communications and the Department of Disinvestment regarding investment of VSNL funds in Tata Tele;

(b) if so, the view points of each of the Ministry/ Department concerned;

(c) whether complaints have been received from Members of Parliament and Investors Associations regarding investment of Rs. 1200 crore in Tata Tele;

(d) if so, the details thereof; and

(e) the corrective measures taken in this regard?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No, Sir.

(b) Does not arise in view of answer at (a) above.

(c) and (d) Complaints have been received in the matter of investment by VSNL in Tata Tele Services from some Members of Parliament and an Investors' Grievances Forum.

(e) If necessary, steps would be taken by Government in accordance with due process of law on examination of these complaints.

WRITTEN ANSWERS TO QUESTIONS

[English]

Bidding of Employees for Stakes in PSUs

*323. SHRI VINAY KUMAR SORAKE : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government propose to offer

incentives to employees associations bidding for the stakes of their own companies;

(b) if so, the details thereof;

(c) whether this concept is proposed to be put into practice in any of the forthcoming disinvestment bids.

(d) whether the Government had earlier rejected the bid of Pilots Guild for Air India Stakes but now considering favourably the bid of employees/staff of Engineers India Limited which is to be taken up for disinvestment soon; and

(e) if so, the details thereof?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No. Sir, But workers are welcome to bid provided they fulfil the qualification criteria.

(b) and (c) Do not arise.

(d) and (e) The Expression of Interest of the Pilots Guild of Air India for acquiring the shares of Air India was rejected as the Guild did not fulfil the prescribed minimum net worth criteria. The Engineers India Ltd. Officers Association, which had submitted the Expression of Interest for acquiring stake in Engineers India Ltd. has withdrawn from the disinvestment process of Engineers India Ltd.

[Translation]

Polor Science Research Centres

*324. KUNWAR AKHILESH SINGH : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) the number and details of the temporary and permanent research centers related to Polar science;

(b) the number of scientists working in each research centre;

(c) whether the Government propose to set up polar research centers in the snowy continent of Antarctica in future;

(d) if so, the details thereof; and

(e) the estimated expenditure on setting up such a Centre and the benefits likely to be arrived therefrom?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) National Centre for Antarctic and Ocean Research, Goa is the only research centre exclusively devoted to research on Polar Science in the country.

There are 11 (eleven) scientists presently (b) working in the Centre.

(c) to (e) In Antaractica. India's only permanent scientific station "Maitri" was established in 1988. Here scientists carry out research round the year. Maitri" has laboratory facilities for conducting research/experiments in the fields of geology, Geophysics, Glaciology, geomagnetism, setting up of additional research centre in Antarctica, no final decision has been taken.

[English]

Benefits/Social Security to Mine Workers

*325. SHRI P.D. ELANGOVAN ; Will the DEPUTY PRIME MINISTER be pleased to state :

the steps taken by the Government to enhance (a)the benefits and social security provided to mine workers engaged in coal and other mines;

whether the Govrernment have allocated only a (b) meagre amount for the benefit of these workers for their social security;

the funds allocated for the purpose during the (C)last three years, year-wise and company-wise;

whether the Government propose to allocate more (d) funds for the same during the current financial year; and

if so, the details thereof? (e)

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Public Sector Undertakings in coal industry are providing housing, medical, education and other facilities. In addition the following schemes exist for extending social security to workers in the coal industry.

Coal Mines Provident Fund Scheme, 1948 (i)

(ii) Coal Mines deposit Linked Insurance Scheme, 1976

Coal Mines Pension Scheme, 1998 (iii)

Welfare and security of workers in the private sector mines are governed by the general laws of the land. Also, there are mineral specific Labour Welfare Fund Acts, which provide for financing of activities to promote the welfare of persons employed in mines.

Government allocates funds for social security of (b) workers as per the statutory stipulations of the relevant Act.

(c) to (e) For the sector, Government is allocating funds for social security under Coal Mines Pension Scheme, 1998 and Coal Mines Deposit Linked Insurance Scheme, 1976. There is no company-wise allocation. The year wise allocation for the last three years and budget estimates for the current financial year are as follows:

an a mar an a suit a suit seas an				(Figures in rupees)
Name of the Scheme	1999-2000	2000-01	2001-02	2002-3 B. E.
Coal Mines Pension Scheme, 1998	27,92,99.000	24,27,25,000	25,87,74,000	25,87,76,000
Coal Mines Deposit Linked Insurance Scheme, 1976	68,68,000	94,78,000	1,01,30,000	1,15,00,000

(English)

As regards other mines, mineral specific labour welfare fund Acts are administered by the Ministry of Labour.

Effects of Pesticides on Environment

'326. SHRI A. VENKATESH NAIK : SHRI RAMSHETH THAKUR :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state

whether the Government have sponsored any (a) meeting on pesticides for the Asia and Pacific region to support the United Nations Development Programme's Project to check degradation of environment and ensure safety of the farming community form the adverse effects of pesticides;

(b) if so, the outcome thereof;

the extent to which the meeting is likely to be (C)

useful in checking the degradation of environment and ensure safety of the farming community;

(d) the measures taken to check degradation of environment and adverse effects of pesticides; and

(e) if so, the direction issued by the Government in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) A workshop was organized in March 2002 by the Institute of Pesticide Formulation Technology (IPFT), Gurgaon in its capacity as the Technical Coordinator unit of the Regional Network on Pesticide Production and Information for Asia and the Pacific (RENPAP).

(b) and (c) The aim of the Workshop was to exchange views between delegates of various member countries on issues relating to safe use of pesticides. This was expected to help in the development of pesticides formulations that are safer to the environment and the farming community.

(d) and (e) The measures taken by the Government to check the degradation of environment and adverse effect of pesticides include adoption of Integrated Pest Management (IPM).

Development of Waste Land

*327. DR. (SHRIMATI) C. SUGUNA KUMARI : COL. (RETD) SONA RAM CHOUDHARY :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether out of 638.5 lakh hectares of wasteland in the country only 244.5 lakh hectares have been committed for development under various programmes;

(b) if so, the details thereof and the reasons therefor;

(c) the present status of the projects and reasons for non-completion, State-wise;

(d) the action taken/proposed to be taken by the Government to complete these projects; and

(e) the number of people provided employment under the schemes during the last two years, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (e) The Department of Land Resources have been implementing three major Area Development Programmes, namely, the Integrated Wastelands Development Programme (IWDP), the Drought Prone Areas Programme (DPAP) and the Desert Development Programme (DDP) for the development of wastelands and degraded lands in the country. These Programmes are being implemented through watershed approach under the Guidelines for Watershed Development from April, 1995 onwards. Since then, an area of 160.14 lakh ha, has been taken up for development through watershed projects, under the three Programmes. The State-wise status of the Programmes, in terms of projects sanctioned, area for treatment, total cost and the central funds released from 1995-96 to 2001-02 are contained in the enclosed Statement.

Each sanctioned watershed project is generally implemented over a period of 5 years and funds are released in 7 Installments, keeping in view the progress made in execution. The present status of the sanctioned projects is as under:

Progra	mme	No.	No. of projects (Instalment-wise)					
	7	6	5	4	3	2	1	
IWDP	19	8	10	30	62	60	234	
DPAP	3386	587	963	1341	1640	1599	4274	
DDP	1634	81	74	895	652	1088	22 88	

The Guidelines for Watershed Development came into force in April, 1995 with emphasis on area development exclusively through watershed approach, and project implementation through peoples' organisations, specifically set up for the purpose. Since these provisions required the setting up of an effective institutional mechanism at various levels and extensive interaction with the local people, the implementation of actual project works was initially delayed. Concerted efforts are in hand to complete the projects at the earliest. The IWDP, DPAP and DDP projects which have drawn all the Instalments are, by and large complete.

The basic purpose underlying the watershed development projects is to rejuvenate and sustain the productive capacity of the natural resource base of the project areas, alongside provision of employment as a secondary objective. However, as several of the project activities, namely, in-situ soil and moisture conservation, pasture development and afforestation are labour intensive, about 60% of the programme expenditure is often towards provision of wage employment to the local people, living in and around the watershed areas.

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Status of Wasteland Development Programmes (1995-96 to 2001-02)

(Area in takh ha.) (Rupees in crore)

				IWDP					DPAP					DDP		
S S	Name of State	No. of Projects sanctioned	F Area ts ned	Total Cost	Central Share	Central Funds released	No. of Projects sanctioned	Area	Total Cost	Central Share	Central Funds released	No. of Projects sanctioned	Area ed	Total Cost	Central Central Share Funds released	Central Funds eleased
-	2	r)	4	5	9	7	8	6	10	11	12	13	14	15	16	12
1-	Andhra Pradesh	esh 36	3.56	171.53	164.23	91.87	2675	13.375	583.00	356.85	208.07	442	2.210	109.95	82.46	40.71
N	Bihar	0	0.09	5.20	4.80	4.82	175	0.875	42.40	26.75	16.84					
с,	Chattisgarh	11	0.99	57.24	52.84	9.46	537	2.685	137.70	91.58	13.81					
4	Delhi (Capart)	~				2.50										
ы.	Gujarat	26	2.55	124.13	118.61	55.43	118	5.590	267.50	178.18	65.21	1399	6.995	375.60	295.96	123.03
ġ	Himachal Pd.	24	2.44	126.20	119.01	36.15	188	0.940	49.30	34.28	10.37	298	1.490	83.00	67.25	28.36
			0.48	25.14	23.63	5.74						533	2.665	143.30	117.41	52.37
i no			0.57	29.10	27.57	69.6	208	1.040	59.20	42.80	14.97	459	2.295	123.95	104.15	49.85
പ	Jharkhand	4	0.25	13.54	12.62	7.84	655	3.275	168.30	113.08	15.69					
0	10. Karnataka	22	2.27	101.88	99.12	31.63	1165	5.825	284.10	192.78	76.69	667	3.335	179.02	134.27	37.27
Ξ.	11. Kerala	n	0.30	15.71	14.74	7.12										
2	12. Maharashtra	20	2.13	107.56	101.99	17.81	1911	9.555	469.60	311.30	100.72					
ц.	13. Madhya Pradesh 38	esh 38	3.13	157.33	149.25	51.20	1821	9.105	453.70	307.23	140.91					
14.	14. Orissa	30	2.14	106.19	100.94	37.65	524	2.620	138.00	93.90	27.36					
15.	15. Punjab	4	0.15	8.73	8.02	4.26										
16.	16. Rajasthan	29	2.32	120.81	113.78	53.36	567	2.835	150.10	103.48	39.50	2914	14.570	788.00	643.56	354.45

1 2	e	4	5	9	7	80	6	10	1	12	13	14	15	16	17
17. Tamil Nadu	24	1.72	89.82	84.58	30.95	760	3.800	3.800 158.10	98.58	53.36					
18. Uttar Pradesh	41	4.11	177.41	174.13	84.12	906	4.540	200.10	128.23	82.61					
19. Uttaranchal	=	0.91	52.35	48.39	7.05	355	1.775	85.80	58.50	8.35					
20. West Bengal	-	0.05	3.28	3.00	8.52	223	1.115	53.40	33.30	11.80					
21. Arunachal Prad.	2	0.10	5.58	5.17	0.95										
22. Assam	25	1.99	112.70	104.45	23.99										
23. Meghalaya	7	0.35	23.43	21.85	2.98										
24. Manipur	80	0.74	26.59	26.59	12.89										
25. Mizoram	12	1.13	67.87	62.21	12.85										
26. Nagaland	17	1.79	92.01	86.87	37.36										
27. Tripura	4	0.19	11.65	10.68	2.60										
28. Sikkim	6	0.78	35.70	34.56	16.1907										
Grand Total	423	37.23	37.23 1868.69 1773.64	1773.64	667.01	667.01 13790.00 68.950 3300.30 2170.78 886.26 6712.00 33.560 1802.82 1445.06 686.04	68.950	3300.30	2170.78	886.26	6712.00	33.560 1	802.82	445.06 6	86.04

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Government Allocation for Research and Development

'328. SHRI CHANDRA BHUSHAN SINGH : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state '

(a) whether it is a fact that the allocation and utilization of funds for research and development is far below the level of the countries considered to be economically weaker than India;

(b) whether it is also a fact that the Government have decided to spend at least one percent of the Gross Domestic Product for the purpose;

(c) if so, the details in this regard;

(d) whether the Government plans to open more resoarch and development Centres in the country; and

(e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELO-PMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (e) The information is being collected and will be laid on the table of the House.

[Translation]

Construction of Houses under IAY

*329. SHRI RAVINDRA KUMAR PANDEY : SHRI V. VETRISELVAN :

, Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether only 3.47 lakh houses have been constructed during 2001-2002 in various parts of the country against the fixed target of 12.93 lakhs under IAY;

(b) if so, the details thereof and the reasons for not achieving the targets, State-wise;

(c) whether there are any instances of improper utilisation of funds under the scheme;

(d) if so, the details thereof, State-wise;

(e) whether cases of corruption in the construction of houses have been reported or detected by the Central Government during the last three years and till date; (f) if so, the details thereof, State-wise especially in Bihar and Jharkhand; and

(g) the action taken or proposed to be taken against the erring officials?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (g) Against the target of construction of 12.93 lakh houses under the Indira Awaas Yojana (IAY) for the year, 2001-2002, 10.73 lakh houses were constructed/upgraded and 5.6 lakh houses are in various stages of progress, as per the reports received so far. The State-wise position of construction/upgradation of houses under the IAY during the year 2001-2002 is placed at enclosed statement-I.

2. When irregularities with regard to IAY implementation come to notice, the matter is immediately taken up with the concerned State Governments and Union Territory Administrations, including for appropriate action in respect of the officials responsible. Officers of the Ministry are also deputed to verify the factual position, when so warranted.

3. The details of complaints received in respect of irregularities in IAY implementation in the last three years (and till date) and action taken in this behalf are contained in enclosed Statement-II.

Statement-I

State wise number of houses targetted, constructed and under construction during 2001-2002 under Indira Awaas Yojana

	Name of the States/Uts	Nos Target	of houses Constructed/ Upgraded co	No of houses under onstruction
1	2	3	4	5
1.	Andhra Pradesh	94356	82228	26564
2.	Arunachal Prd.	4440	4542	339
З.	Assam	99913	46817	26131
4.	Bihar	256310	167979	162310
5.	Chhattisgarh -	16135	22996	3266
6.	Goa	610	. 317	372

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to Questions	18
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1	2	3	4	5
7.	Gujarat	27117	27497	9467
8.	Haryana	9169	9814	805
9 .	Himachal Prades	h 4056	3852	523
10.	Jammu & Kashmir	4852	7632	10373
11.	Jharkhand	75306	23452	30965
12.	Karnataka	48807	43824	18044
13.	Kerala	30245	21372	27390
14.	Madhya Pradesh	56307	64962	16459
15.	Maharashtra	86598	88773	43930
16.	Manipur	5294	0	0
17.	Meghalaya	7034	2438	1309
18.	Mizoram	1689	1275	495
1 9 .	Nagaland	4541	4441	495
20.	Orissa	75960	101443	135456
21.	Punjab	6074	5317	817
22.	Rajasthan	25586	30471	7069
23.	Sikkim	1217	1754	496
24.	Tamil Nadu	47383	43540	5091
25.	Tripura	10271	10382	0
26 .	Uttar Pradesh	172761	171944	13753
27.	Uttaranchal	17944	11245	0
28 .	West Bengal	101835	71553	16783
29 .	A and N Islands	861	858	87
30 .	D and N Haveli	452	77	317
31.	Daman and DIU	187	66	66
32.	Lakshadweep	15	15	138
33.	Pondicherry	427	266	615
	Total	1293753	1073142	559925

Note: Figures are provisional.

Statement-II

Complaints received and action taken with regard to irregularities in the implementation of the Indira Awaas Yojana

1. Andhra Pradesh

A complaint was received with regard to Khammam District (Andhara Pradesh) in respect of irregularities in the selection of IAY beneficiaries. It was alleged that in the selection of beneficiaries, the Gram Sabha was rarely consulated and powers were misused to allot houses under the Scheme in a partisan manner.

Action Taken :

The matter was taken up with the Government of Andhara Pradesh who have intimated that the IAY houses were sanctioned in Khammam District, to the poorest families like PTGS i.e. Kondareddies, Koyar ST Lambadas, Fire/Flood-affected persons, Widow headed families, Physically Handicapped persons and Ex-servicemen, as per the the IAY Guidelines and that the selection of beneficiaries was done by Gram Sabha only.

2. Bihar

(a) A complaint was received in respect of irregularities in the selection of beneficiaries under the IAY in Begusarai and Jamui Districts (Bihar). It was alleged that beneficiaries were not selected by the Gram Sabhas and documents relating to selection of beneficiarles were sometimes forged.

(b) Another complaint was received in regard to alleged corruption in the IAY implementation in Katihar District (Bihar).

Action Taken :

(a) A Team of Officers of the Ministry headed by a Joint Secretary was deputed to inquire into the matter. It was stated in the Report that the presence of villagers in the Gram Sabha Meetings for the selection of beneficiaries was rather poor. The State Government was asked to direct the District Authorities to ensure full publicity for the Gram Sabha Meetings so as to facilitate maximum participation in the same.

(b) The Status Report sought from the Government of Bihar in this behalf is awaited.

3. Orissa

A complaint was received to the effect that the Government of Orissa had decided to allot IAY houses to the beneficiaries in the 14 cyclone affected Districts by lottery.

Action Taken;

The complaint was forwarded to the State Government whose response is awaited.

4. Uttar Pradesh

(a) A complaint was received in respect of Jola Dindoli, Block Nagal, Tahsil Deoband, District Saharanpur (U.P) regarding irregularities in identification of beneficiaries under the IAY. It was alleged that no Meetings of the Gram Sabha were held for indentification/selection of beneficiaries under the IAY and ineligible persons were provided funds for construction of houses by the Gram Pradhan/State Government Officials.

(b) Another complaint was received in regard to allegations of corruption in the implementation of IAY/ PMGY-GA and IAY Upgradation Scheme in the Development Black of Chitrakoot Dham (U.P) against the Block Development Officer.

Action Taken:

(a) The Complaint was forwarded to the State Government who have intimated that, in the selection of beneficiaries, the concerned Gram Panchayat did not follow the Guidelines and that ineligible villagers were selected. Necessary directives to recover the funds from the ineligible persons have been given and action has been initiated against the erring Gram Panchyat Pradhan and the Gram Panchyat Officer.

(b) The Status Report sought from the State Government in this behalf is awaited.

[English]

Programmes Under National Research Development Corporation

*330. SHRI BHAN SINGH BHAURA . Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the details of the programmes/projects/schemes undertaken by the National Research Development

Corporation (NRDC) in the country particularly in Punjab during the last three financial years.

(b) the details of funds allocated and utilized during this period, State-wise; and

(c) the details of the targets and physical achievements during the said period?

THE MINISTER OF HUMAN RESOURCE DEVELO-PMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (c) National Research Development Corporation (NRDC) undertakes various technology related promotional programmes and commercial activities. NRDC's programmes for promoting development and commercialization of indigenous technologies are:

(i) Development and Transfer of Technology (Loan and Equity): Under this programme, the NRDC provides technology development loans and participates in the quity of Indian companies for setting up pilot plants to prove/ scale-up laboratory know-how for-commercializing technologies.

(ii) Technology Promotion Programme (TPP):

This programme deals with activities such as:

- Development and Promotion of Rural Technology
- Informatics for Technology Transfer
- Export of Technology
- Technology Development Programme for Priority Projects
- (iii) Invention Promotion Programme (IPP):

Under this programme, annual awards are given to inventors for their meritorious inventions and technical, financial and legal assistance is provided to inventors for patenting and commercializing their inventions.

The details of select projects/ activities and achievements under NRDC's promotional programmes in the country (including Punjab) during the last three financial years include: equity participation of Rs. 50 lakh by NRDC in a pilot project for manufacture of Lithium-Lithium Ion battery in collaboration with a company in Punjab; 35 market surveys for commercialization of indigenous technologies and participation in 40 exhibitions/ seminars for dissemination of information on indigenous technologies' cash awards amounting to Rs. 11.45 lakh for 25 meritorious inventions; development and sale of 60 CDs of an interactive multimedia training package on intellectual property rights to establishment in the country, including three in Punjab; and financial, technical and legal assistance to inventors for filling 63 patents in India. These included three inventions from Punjab concerning double knob hygiene tap, direct current transformer and a process for production of low color refined rice bran oil enriched in micro-nutrients.

The commercial activities of NRDC cover licensing of technologies which are assigned to it by R and D laboratories & establishments, universities, institutions, industries and individuals, traning and consultancy on matters relating to intellectual property rights (IPR), export of technologies and services etc. Achievements during the last three financial years include; assignment of 71 technologies to NRDC; and execution of 87 license agreement by NRDC for transfer of know-how, including transfer of design, drawings and know-how related to 20 HP Tracter to an entrepreneur in Punjab during 1999-2000.

The funds allocated by the Government towards NRDC's promotional programmes and utilization by NRDC during the last three financial years is as follows:

Year	Allocation (Rs. lakh)	Utilisation (Rs. lakh)
1999-2000	300	300
2000-2001	305	255
2001-2002	325	268

The funds are not allocated State-wise but utilized by NRDC for carrying out promotional activities through out the country.

Gurukuls

*331. SHRI AJAY SINGH CHAUTALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Gurukuls functioning at present in the country, State-wise;

(b) the number of children studying in these Gurukuls, State-wise;

(c) whether the financial assistance provided to them is adequate for their functioning;

(d) if so, whether plans have been drawn for comprehensive development of these Gurukuls;

(e) if so, the details thereof; and

(f) the funds proposed to be earmarked during the Tenth Five Year Plan, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELO-PMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Gurukuls are traditional private educational institutions that typically impart Sanskrit and Vedic education as part of their curriculum. No record is maintained at the Center of the total number of Gurukuls in the country or the number of students in them.

(c) to (f) Under the Scheme of Financial assistance to Voluntary Sanskrit Organizations of Rashtriya Sanskrit Sansthan, New Delhi, (a Deemed to be University) and the Scheme of Financial Assistance to Vedic Institutions of Maharshi Sandipani Rashtriya Veda Vidya Prathishthan, Ujjain (an autonomous organization of the Government) financial assistance is provided to various Gurukuls that are recommended for aid by the concerned State Government. There is no separate amount earmarked for Gurukuls. These funds are usually meant for the teachers' salaries, scholarships to students and Vedic studies.

Since Gurukuls are private institutions, the Central Government has not drawn up any plans for their comprehensive development.

Insurgency/ISI Activities in North Eastern Region

*332. SHRI VIRENDRA KUMAR : SHRI RAM MOHAN GADDE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the insurgency problem and ISI activities in North Eastern States and border areas of Sikkim;

(b) if so, whether the Government have received

reports from various States particularly from State Government of Meghalaya and through various intelligence agencies that major underground organizations have set up their camps in these States and the ISI of Pakistan has been very active in the region;

(c) if so, the details in this regard, State-wise;

(d) whether the Chief Ministers of North-East States have demanded for deployment of more Security forces;

(e) if so, the details in this regard, State-wise;

(f) the reaction of the Union Government thereto; and

(g) the steps taken by the Government to check the ISI/Militant activities in the North Eastern States particularly in Meghalaya?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) and (g) The Government is aware of the insurgency problem and ISI activities in the North Eastern States. The Government has reports that the Pak ISI has been helping the North East militants/terrorists in purchase and transportation of arms consignments from abroad to the North Eastern Region. The reports also indicate that the Pak ISI is providing assistance to the North Eastern militants in terms of money, and has also been motivating misguided youths for training across the border.

According to available reports, the United Liberation Front of Asom (ULFA), National Democratic Front of Boroland (NDFB), Dima halam Daogah (DHD) and United People's Democratic Solidarity (UPDS) are active in Assam while Hynniewtrep National Liberation Council (HNLC). Achik Nationa Volunteer Council (ANVC) and Peoples Liberation Front of Meghalaya (PLFM) are active in Meghalaya. In Tripura, two major terrorist outfits viz. All Tripura Tiger Force (ATTF) and National Liberation Front of Tripura (NLFT) are active, besides some small tribal terrorist outfits and United Bengali Liberation Front (UBLF), In Manipur, People's Liberation Army (PLA), United National Liberation Front (UNLF), People's Revolutionary Party of Kangleipak (PREPAK), Kangleipak Communist Party (KCP), Kanglei Yaol Kanba Lup (KYKL), Manipur People's Liberation Front (MPLF), Revolutionary People's Front (RPF) etc. are active. In Nagaland, National Socialist Council of Nagaland including its faction wings and Front Organizations are active. The above mentioned terrorist outfits have their camps/shelters/hide-outs in these States.

To neutralize activities of ISI agents, Government have adopted a well coordinated and multi-pronged approach which includes strengthening the border management, gearing up of intelligence machinery, well coordinated intelligence based action against ISI agents and militants sponsored by them, setting up of outposts of security forces and modernization and up-gadation of police and security forces with advanced sophisticated weapons and communication system etc. Steps taken in this regard have resulted in detection/neutralization of various ISI backed modules.

Besides, the Government has also taken various steps to protect lives and properties from terrorist outfits in the North Eastern States. These include, inter-alia, deployment of Para-military Forces and Army in the State, coordinated action by Army, Para-military Forces and State Police for counter insurgency operations, declaration of major insurgent groups as unlawful associations under the Unlawful Activities (Prevention) Act, 1967; declaration of the insurgency affected States as "disturbed area" under the Armed Forces (Special Powers) Act, 1958; reimbursement of security related expenditure to the State Government and modernization/up-gradation of State Police Forces Regular review of the situation both at State and Central Government levels is being made.

The Government of India have also made appeals to all the militant groups in the North East to give up the path of violence and to come forward for talks within the four corners of the constitution.

(d) to (f) Some North Eastern State Governments have asked for deployment of more security forces in the region. The deployment of these forces depends upon the security scenario prevailing in different parts of the country and availability of these forces. Keeping in view these constraints, Central Paramilitary Forces to the extent possible are deployed in NE. States.

[Translation]

Removal of Government Controls on Chemical Industry

*333. SHRI RAMJI LAL SUMAN : DR. SUSHIL KUMAR INDORA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

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(a) whether the Government have decided to remove Government control on the chemical industry under their control in a phased manner;

(b) if so, the details thereof; and

(c) the date on which the said decision was taken and the time frame worked out therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) to (c) As a part of liberalization process, in July 1991, licensing requirement for setting up of Chemical Industry was done away with except in case of 22 Chemicals which are hazardous in nature. Out of these, licensing requirement in respect of all Chemicals except the following three Hazardous Chemicals were removed w.e.f. 28th June, 2001:-

281119.01	Hydrocyanic acid and its derivatives.
281210.01	Phosgene and its derivatives.
292910.09	Isocyanates and di-isocyanates of hydrocarbon, not elsewhere specified (example. Methyl isocyanate).

Setting up of New Fertilizer Plants

*334. SHRI RAM SINGH KASWAN : SHRI G.J. JAVIYA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

 (a) whether the Government propose to set up new fertilizer plants during Tenth Plan to meet the demand for fertilizers in the country; and

(b) if so, the details thereof State-wise and locationwise?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) and (b) There is no decision on any fresh investment for a new fertilizer unit in public/cooperative sector. Setting up of fertilizer plants is not subject to any licensing requirements. The details of major fertilizer projects in India under implementation at present and are to be commissioned during the 10th Plan Period, indicating their additional production capacity and location, are given below.

S. No.	Name	Location	Product	Additional Capacity (in lakh TPA)	Expected Month/Year of Commissoning
1.	Gujarat State Fertilizers and Chemicals Ltd. (DAP Expansion Project)	Sikka, Gujarat	DAP	3.96	Commissioning in progress
2.	Revamp of Namrup Plants of Hindustan Fertilizer Corporation Ltd. (HFC)	Namrup	Urea	3.80	Oct. 2002

[English]

NEDFC Projects

*335. SHRI KHAGEN DAS : Will the Minister of DEVELOPMENT OF NORTH EASTERN REGION be pleased to state :

(a) the number of Projects taken up by the North-Eastern Development Finance Corporation (NEDFC) with the amount sanctioned for each Project during the last three years, Year-wise, State-wise;

(b) whether some States have complained of less amounts being sanctioned;

- (c) if so, the details and the reasons therefor; and
- (d) the action being taken in the matter?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) and (b) The Corporation has sanctioned Rs. 181.23 Crores to 213 new projects (excluding additional loans to existing projects) during the last three years. The summary of year-wise and State-wise financial assistance during the last three years, along with details of sanction to each project in the last three years are at given in enclosed statement I and II. (c) No formal complaint from any State, of specifically being sanctioned less amount, has been received in the department.

NEDFI, which was located at Guwahati, has (d) now expanded its branches in the States of Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland and Tripura. These branch offices are making special efforts to locate viable projects for financial assistance. Seminars have been conducted in the States to identify and apprise the entrepreneurs of the potential areas for investments. All States other than Mizoram have been covered. The seminar for Mizoram is awaiting confirmation of dates from the Government of Mizoram. Besides, a regional seminar for all the seven States at Guwahati on awareness generation on getting loans from NEDFi has also been conducted. Entrepreneurship Development Programmes are being conducted in all these States to train and finance the prospective entrepreneurs.

Statement-I

Summary of Statewise Sanctions by NEDFi during last three years

			(Rs . i	in lacs)
State	1999-2000	2000-2001	2001-2002	Total
Arunachal I	Prd. 38	418	291	747
Assam	1725	3945	3166	8836
Manipur	263	350	80	693
Meghalaya	772	2659	2582	6013
Mizoram	208	156	45	409
Nagaland	234	490	124	848
Tripura	255	306	16	577
Total	3495	8324	6304	18123

Statement-II

State-wise/project wise sanctions by North Eastern Development Finance Corporation

					(Rs. lakhs)
State/Year	SI.No.	Projects	Product	Project Cost	Amount Sanctioned
1	2	3	4	5	6
State : Arunachal Pradest	1				
1999-00	1	Pine Ridge (P)Ltd.	Commercial complex cum hotel	98.67	38
2000-01	2	Ang Tea Agro Products (P) Ltd.	Tea Processing	200	110
	3	Kungfra Tea Company (P) Ltd.	Tea Processing	171	102
	4	We Care Diagnostic Centre (P) Ltd.	Medical diagnostic centre	93	56
2001-02	5	Kung Inju Agro (P) Ltd.	Теа	280	150
6	6	Sati Tea Company Pvt.Ltd.	Tea Processing	250	150
	7	Yuva Vikash Sangathan	Agro and allied activitie	s 6	6
	8	Nani Sala Foundation	Cane & bamboo produc	sts 3.5	3.5

1	2	3	4	5	6
	9	Arunachal Distillery and Bottling (P) Ltd. Total (Arunachal)	Country Liquor	218.07	15 746.5
State : Assam	SI.No.	Projects	Product	Project Cost	Amount sanctioned
1999-00	1	Quality Foods (P) Ltd.	Modern Bakery Unit	25	16
	2	M/s Bora Advertising	Career Magazine	15	12.5
	3	Apex Yarn Ltd. (Supl. demand)	Fine Jute Yarn manufacturing Unit	125	62
	4	Ashoka Weaving Ltd. (Supl. Demand)	Jute fabric	44	5
	5	Atlanta Modular Ltd. (Supll. Demand)	Jute Processing	75	44
	6	Aahar Processor (P) Ltd.	Mechanised bread making unit	35	16
	7	Kaziranga Udyog (P) Ltd.	Biscuit	167	80
	8	DIGI Forms (P) Ltd.	continous Computer stationery	58	34
	9	KCI Business and Commercial Co(P) Ltd. (Supplm. Loan)	Portland Cement	51	35
	10	Eastern Rubber Industry	HawaiiChappal	15	12.75
	11	Amerigog Dairy	Dairy	13.36	10.34
	12	Lahdoi Tea Manf. Co. (P) Ltd. (Working capital TL)	Теа	32	23
	13	Apex Yarn Ltd. (Working capital)	Fine jute	41	27
	14	Ashoka Weaving Ltd. (Working capital)	Jute fabric	18	12
	15	Atlanta Modular Ltd. (Working Capital)	Jute dyeing, bleaching and lamination unit	29	20
	16	Web.com (India) Pvt.Ltd.	IT Training and Software Dev. Center	50	30
	17	Mahavir Cold Storage Pvt.Ltd.	Cold Storage	330	196
	18	M/s Lifeline Polyclinic	Nursing home	14.95	12.7

1	2	3	4	5	6
	19	SM Cokes			320
	20	Nest Video Editing (P) Ltd.	Digital Video Editing	60	36
	21	North East Medicare Pvt. Ltd.	Hospital	281	154
	22	Lundia Oil Pvt. Ltd.	Vanaspati Ghee	89	51
	23	Chungibarie Tea Estates (P) Ltd.	Tea processing	240	130
	24	Kettela Tea Co. (P) Ltd.	Tea processing	59.63	41
	25	North East Distillieries (P) Ltd.	Blending and Bottling of IMFL	216.2	100
	26	Torsa Machines Ltd.	Stone crusher	83	50
	27	M/s Duliajan Dairy	Dairy	14	11.9
	28	D.L. Lime	Paper Grade Lime	15	12.75
	29	North East Dental Lab	Dental laboratory	14.61	12.41
	30	North East Caffiene (P) Ltd.	Natural Caffeine	28	28
	31	Sipajhar Diamond Club Community	Transport Service and Agriculture	3	3
	32	Assam Retreads (P) Ltd.	Tyre retreading	15	12.75
	33	Balaji Roofing (P) Ltd.	Asphaltic Roofing	193	116
2000-01	34	Piyush Dairy (P) Ltd.	Integrated Dairy Farm	425	255
	35	B.N. Industries (P) Ltd.	Mineral water, pet bottles	129	75
	36	Vibgyor Auto Centre P∨t. Ltd. (adln)	MICO authorised service centre	33	17
	37	Trinayan Dairy and Poultry Farm and Products.	Composite Farm	14.1	11.9
	38	Sahayika Dairy	Dairy	12	10.2
	39	Purnate Dairy	Dairy	15	12.75
	40	Suryodaya Bikash Samittee	Cultivation, Piggery and weaving	1.5	1.5
	41	Madhapur Milan Banijyik Unnayam Samity	Cane and Bamboo Industries	_ 8.09	8.09
	42	Cha-Indica (P) Ltd.	Tea Processing	246	140

SRAVANA 15, 1924 (Saka)

 2	3	4	5	6
 43	North East Pure Drinks (P) Ltd. (Expansion)	Soft drinks Bottling unit	2568	620
44	Barak Valley Cements Ltd.	Cement	3267	450
45	Alpine Hatchery	Day old Chick	12.84	10.9
46	Pub-Betbari Social Welfare Society	Agriculture equipments	4.05	3.5
47	Assam Hospital Ltd.	Hospital	820	346
48	Shiva Bottles Pvt. Ltd.	Pet bottles	67	40
49	Meher Farming Co- operative Society Ltd.	Composit Farm	12.74	10.7
50	T and I Engineers (P) Ltd.	Tea machinery	116	70
51	Dr. N. Sahewalla & Co (P) Ltd.	MR and digital colour doppler machine	161	113
52	Bordoloi Brick industries (P) Ltd. (Equip).	Excavator	16.18	10
53	Brahmaputra Dairy	Dairy	21	17.85
54	M/s Ozone Ayurvedics.	Ayurvedic Medicine	105	56
55	Ozone Pharmaceuticals Ltd.	Pharmaaceutical unit	279	159
56	SAS Technologies Pvt. Ltd.	software Development	25	16.25
57	Maruti Service Masters	Passenger Car Service Station	13	10.5
58	Barak Valley Cement Ltd. (WCTL)	Cement	1950	152
59	DSS e Contact Ltd.	Third Party Call Center	1550	660
60	DSS e Contact Ltd. (Bridge Ioan)	Third Party Call Center	1550	74
61	Femina Beauty Clinic	Henna and Supari	10	8.5
62	M/s Technoworth	Stone Chips	15	12.75
63	Jorhat Ct Scan Centre (P) Ltd.	Diagnostic Centre	83	48
64	Kreative Relation (P) Ltd.	Video Editing Studio	23.5	20
65	Purbasri Samiti	trade, piggery, weaving	6.84	6.84

1	2	3	4	5	6
**********	66	Ad-hoc Pacifist Organisation	Brass and bell Metal items	8.26	6.26
	67	Demoria Glittering Society	Piggery	3	3
	68	Ammbee Briquettes Pvt. Ltd.	Coal briquetting	55	33
	69	Regina Tea Company (P) Ltd.	Tea	270	150
	70	Purvi Discovery (P) Ltd.	Tourism	254.72	140
	71	Asssam Spun Silk Industries	Pure silk and blended yarn	25	21.25
	72	Air Chef (P) Ltd.	Inflight and allied Catering services	25	18.25
	73	Patkai Coal (P) Ltd. (AddIn)	Coal Carbonisation	40.05	24.5
	74	Torsa Machines Ltd. (WCTL)	Stone crusher machine	89	24
	75	Jhankar Socio economic Development Association	Poultry, Trading Dairy, Stationery shop	5.75	3
	76	Centre for Youth and Rural Development	Weaving, Padddy Stock, Supari	9.45	5
	77	Tangsa Hume Pipes Ltd.	RCC Products	99.93	55
	78	Shivam Automations	Automobile servicing unit	15	12.75
2001-02	79	Pathfinder Graphic (P) Ltd.	Computer graphic and printing	25	21.25
	80	Anupama Dairy Farm	Dairy	16	13
	81	Sayan Concrete Industry	Stone crushing	23.8	15.9
	82	Amezoniaa Technology Research Integrating Park	Cyber Cafe	22.95	19.51
	83	M/s SB Data Forms and Stationery Industries	Computer Continuous Stationery	20	17
	84	Jericho Detergent (P) Ltd.	Detergent cake/powder	82	49
	85	Ghukani Cold Storage Pvt. Ltd.	Cold storage	139	80
	86	Kako Tea Private Ltd.	Tea processing	253	150
	87	Kaziranga Safari	Tourist Agency	15	6.25

SRAVANA 15, 1924 (Saka)

 2	3	4	5	6
88	AG Farm Products	Piggery and fishery	19	16.15
89	Chaudhury Dairy Farm	Milk	10.71	9
90	Angw Isansali Co- operative Society	handloom products	15.63	13.3
91	Basil (I) Pvt. Ltd.	Hospital	396	228
92	Udayak Agro Products (P) Ltd.	Mineral water	171	94
93	DSSe Contact Ltd. (Equity)	Call centre	0	66
94	Assam Socio-Economic Health Association	Piggery and Agro Alite Industries	3	3
95	Centre For Development Action And Appropriate	Agro and Alide	4.78	4.78
96	Tridip Kah Udyog	Bell Metal	0.92	0.92
97	Gramin Mahila Vikash Kendra	Fruit Procesing	2.99	2.99
98	Nalbari Rural Development Association	Machinery	3.43	3.43
99	Malaibari Grammya Unnayan Sangstha	Agriculture related activities	6.64	6.64
100	The Pragbosimi Synthetics Limited.	Polestar Yarn/Polyester Filament Yarn	828	828
101	Maihati Satra Krishi Samabai Samity Ltd.	Agri and horticulture	5.5	5.5
102	Srihati Nibonua Krishi Sewa Samiti	Livestock and Agricultural activities	5	4.8
103	District Agricultural and Rural Development Associat	Agricultural Activities	3.98	3.98
104	Sipajhar Diamond Club Community Centre (add)	Livestock and Agriculture	5.35	4.67
105	Plast India Enterprises (P) Ltd.	Plastic disposable cups and glasses	141	80
106	Subham Food Products Pvt. Ltd.	Agro processing unit	182	108
107	Lakhimpur Food Processors (addln Ioan)	Biscuits	45.48	34

1	2	3	4	5	6
	108	Eastern Rubber Industry (WCTL)	Hawaii Chappal	5.23	4.29
	109	M/s New Delight Bakery	Bakery unit	39	19
	110	Assam Centre for Rural Development	Agro related activities	4.72	4.72
	111	North East Cold Storage Pvt. Ltd.	Cold storage	274	164
	112	Spherical (Assam) Pvt. Ltd.	Corrugated Paper Box	127	73
	113	Barnibari Yubak Sangha	Agro and Allied	10.05	6.62
	114	Club Rhino	Agro and Allied	4.8	3
	115	Navajyoti Sahitya Sanskriti Bikash Kendra	Agro Allied	1.2	1.2
	116	Centre for youth and Rural Development			12
	117	Manab Sewa Sangha	Mushroom production, piggery, fishery, handloom	4	4
	118	Mulberry	Silk weaving	2.5	2.4
	119	North East Development Organisation	Agri Allied	4.72	4
	120	Amrit T Vulcanizing Works	Conveyor belt repairing unit	11.41	9.7
	121	M/a Alpine Hatchery (addl.)	Day old chicks	10.25	2
	122	Dighalipar Gaon Unnayan Samittee	Grocery, pigery, dairy, poultry and power tiller	5.04	5.04
	123	North Hirapara Women and Child Development Society	Handloom Handicraft, piggery and poulltry	11.85	11.85
	124	Satkhali Hatimuria Sangeeta Sangha	Piggery, grocery, Dairy, Paddy and pulse stock	4	4
	125	DSS e'ontact Ltd. (addl.)	Third party call centre	190	107
	126	M/s Seven Sister Trade and Distilleries (P) Ltd.	IMFL	182.82	109
	127	Assam Gas Co.Ltd.	Gas pipeline	3367	700
	128	Deshbandhu Club, Cachar	Micro enterprises	6.3	6.3
	129	Barkhetri Unnayan Samity, Mukalmua	Oil Expeller Unit	. 7	7
	130	North Eastern Small Scale Industries Association	Grocery shop, cutting, tailoring	9.58	8

1	2	3	4	5	6
	131	Sunai Paria Meen Palak Samity	Fishery	5.36	4.56
	132	Satdala Meen Palak Samity	Fishery	7.15	3
	133	Suryodaya Bikash Samittee (Addn)	Agriculture, piggery, weaving	2.5	2.5
		Total (Assam)			8835.59
State : Manipur					
999-00	1	Imphal Hospital and Research Centre (P) Ltd.	Nursing home	203	120
	2	M/s BUT Printers	Mini-Offsset Printing	13	11
	3	Modern Hatcheries	Poultry Hatchery	14.5	12.25
	4	Oriental Orchids	Tissue Culture	15	12.75
	5	Modern Integrated Weaving Centre	Handloom	10.5	8.93
	6	Canchi Concrete and Tile works (P) Ltd. (WCTL)	RCC Pipes, tiles, ventilators	5	5
	7	M.A. Production (Working Capital)	Poultry	5.7	5.7
	8	J.S. Tyre (P) Ltd.	Tyre retreading	44	27
	9	Minu Lairembi Women's Weavers Co-op. Soc. (WCTL	Handloom)	4.3	4.3
	10	M/s SBSS Photo Studio	Colour Photo Processing	11	9.35
	11	E.C.D.T.W.C. Society	Handloom	14	11.9
	12	Kayi Organic Product	Passion fruit	10.2	8.67
	13	Akhe Passion Fruit Farm	Passion fruit	10.2	8.67
	14	Ariina Horticultral Farm	Passion fruit	10.2	8.67
	15	Maram Passion Fruit Farm	Passion fruit	10.2	8.67
2000-01	16	H.V.S. Construction (P) Ltd. (Expan.)	Semi Mechanised Bricks	68	41
	17	Jyoti Fruits and Vegetable Products	Fruit Processing	15	12.75
	18	Macha Leima	Agriculture products	15	15
	19	Imphal Hospital and Research Centre (P) Ltd. (Expn)	Nursing home	110	66

1	2	3	4	5	6
		Shiho Spices	Spices	15	12.75
	21	KETAWN	Embroidery unit	14	12
	22	Rina Cane and Bamboo Works	Handicraft	10	8.5
	23	CRS Livestock Farm	Dairy	15	12.75
	24	MK Poultry Enterprises	Poultry Feed 1	14.7	12.5
	25	M/s Paradise Food Products	Fruit Processing	15	12.75
	26	M/s Kay-Pee Studio	Digital audio recording	15	12.75
	27	M/s Francis and Brothers Livestock	Piggery	12	10.2
	28	M/s Women Piggery Farm	Piggery	10	8.5
	29	M/s Netcom Digital Multimedia	Internet browsing cum entertainment	24	20.4
	30	Mindware Lab (P) Ltd.	Photo processing and Video Editing	25	21.25
	31	M.A. Poultry and Feed Production Co-op. Society Ltd.	Poultry Feed	10	8.5
	32	Th. B. Food Products	Fish Fermentation	10	8.5
	33	Good Health (India) Pvt. Ltd.	Mineral water	60	30
	34	Good Health (India) Pvt. Ltd. (WCTL)	Mineral water	60	6
	35	Women's Voluntary Organisation	Fish and Vegetable vendors	3	3
	36	Rural Development Society	Banana plantation, weaving, piggery, carpentary	8.96 y	2.21
	37	Volunters for Rural Health and Action	Petty trade, Community Piggery	6.75	4.8
	38	Manipur Drivers Welfare Association	Restaurant Lubricant Shop, Chicken centre	7.95	7.95
2001-02	39	Shiva Diesel & Engg. Wor	ks Mechanical job work	14	11.9
	40	M/s Starline cyberworld	Cyber Cafe	17	14.45
	41	RK Poultry Farm	Broiler	10	8.5

1	2	3	4	5	6
	42	Hi-Tech tyres	Tyre retreading	25	22.25
	43	M/s Megha Piggery Farm	Piglets and Fatterners	12.6	10.71
	44	Society for Women's Education Action and Reflection	Agriculture	12.86	5.77
	45	Volunteers' Union for Rural Forward and Integrity	Dairy Farming and Piggery unit	6.24	5.92
		Total (Manipur)			692.42
State : Meghalaya					
1999-00	1	Joshua Marbaniang Poultry Farm	Poultry (Broiler)	11.74	9.98
	2	H.M. Cement Ltd.	Cement	1645	750
	3	R.S. Lyngdoh Training Centre	Cement Brick	14.69	12.49
2000-01	4	P. Allan Pyngrope Feed Mill	Animal/Politry Feed	15	12.75
	5	Sai Megha Alloys Pvt. Ltd. (WCTL)	Integrated Steel Plant	1044	359
	6	Sai Megha Alloys Pvt. Ltd.	Integrated steel plant	1044	252
	7	Pine Hill Piggery	Piggery	10.5	8.9
	8	Western Women Welfare Organisation for Rural Dev	Weaving, trading etc.	10	5
	9	Shyam Century Ferrous Ltd.	Ferro-sillicon and silico manganese	2532	1500
	10	Oswin Hospital & Research Centre Ltd.	Hospital	834	500
	11	Technodrome	Technodrome	25	21.25
2001-02	12	N.L. Cold storage Pvt. Ltd.	cold storage	180	108
	13	LS Autocolor	Auto mobile servicing unit	23	19.55
	14	Coal Field (India) Pvt. Ltd.	Stone quarry	240	144
	15	Macil Projects (Pvt.) Ltd.	Stone crusher	392	235
	16	Spafa Piggery Farm	Piglets and fatterned pigs	12.1	10.28
	17	Ri Bhoi Development and Social Welfare Association	Ginger Products	2	2
	18	Brahm India Pvt. Ltd.	Cast Iron/Ductile metal	247	140

1	2	3	4	5	6
	19	Satya Megha Pvt. Ltd.	Induction furnace	3 35	195
	20	Adhunik Meghalaya Steels (P) Ltd.	Ferro-alloy	2000	1000
	21	Cherub Naturals Pvt. Ltd.	Cosmetics	46	27
	22	Donti's Dental Laboratory	Artificial teeth	14.19	11.35
	23	H.M. Cements Ltd. (addl)	Cement	540	270
	24	Nezone Industries Ltd.	Steel tubes.	768	420
		Total (Meghalaya)			6013.55
State : Mizoram					
999-00	1	Greenwood Hospital (P) Ltd.	Health Care Unit	244	144
	2	Seven Brother Poultry Farm	Poultry	14.47	12.3
	3	M/s Haulngohmun Animal Feed Industry	Animal/Poultry Feed	13	11.05
	4	M/s RD Print Tech	Offset printing unit	15	12.75
	5	Zote Bakery	Bakery unit	15	12.75
	6	Mzoram Resource Development Pvt. Ltd. (Supil)	Mini vertical industrial complex	15	15
000-01	7	M/s Greenland Photo Processing	Colour photo Processing and printing	10	8.5
	8	HNAM Chantu Pawl	Handicraft	3	3
	9	M/s Chhinga Veng North Handloom Co-op. Society Ltd.	Handloom and Weaving	11	9.35
	10	Diki Bakery	Bakery	15	12.75
	11	Zonun Mat Ply Ltd.	Bamboo Mat ply	288	30
	12	P.C. Earth Movers	JCB Excavator loader	20	12
	13	Hotel Chief	Hotel	39	24
	14	Runmawi Tyre Works	Tyre retreading unit	15	12.75
	15	M/s Bung Poultry Farm	Poultry	11	9.35
	16	Young Mizo Association	Poultry, Carpentry, etc.	14.3	12.3
	17	M/s David poultry Farm	Poultry	14	11.9
	18	M/s CRK Poultry Farm	Poultry	13	10.3

1	2	3	4	5	6
2001-02	19	Regal Hatcheries	day old chick	15	12.75
	20	M/s Colour photo lab	colour photo	24	20.4
	21	Kanaan Knitting Industrial Co-operative Society	Embroidery	14	11.9
		Total (Mizoram)			409.1
State : Nagaland	SI.				
1999-00	1	Nagaland Entrepreneurs Growth Centre (P) Ltd.	Industrial complex	71.5	25
	2	Chumukidima Fishery Farm	Table fish	10	8.5
	3	Chanidi Multipurpose co- operative Society Ltd.	Handicraft	12.5	10.6
	4	Thurs' Multipurpose Co- operative Society Ltd.	Handloom	15	12.75
	5	Integrated Modern Farming and Processing Unit	Horticulture and Dairy	14.92	12.68
	6	Zhimomi Poultry Farm	Poultry	15	12.75
	7	M/s Kohima Printing Press	Offset Printing	15	12.75
	8	Senli Builders (P) Ltd.	Construction Equipment (Bulldozer)	59	38
	9	M/s Pipi Poultry	Poultry (Broiler)	15	12.75
	10	Jalukie Valley Enterprises (P) Ltd.	Fishery	110	66
	11	Kohima Cold Retread	Tyre retreading	14	11.9
	12	Regency Hotel	Hotel	12	10
2000-01	13	N.I.Jamir Tea Estate	Tea Processing	36	22
	14	Integrated Horticulture Farming Unit	Horticulture	15	12.75
	15	Dimori Cove Tourist Resort	Tourist Resort	15	12.75
	16	Capital Engineering Works	Machine shop for automobiles	10	8.5
	17	NTU Economic Council	Agriculture	6	6
	18	Lokti Biotech (P) Ltd.	Fishery, Piggery, Eri.	60	30
	19	Grace Stone Crusher	Stone Chips	14.5	12.3
	20	S.K. Sons Agro Pvt. Ltd.	Edible Oil	14.63	12.44
	21	Sangtamtilla Dairy Farm	Dairy	11	9.35

1	2	3	4	5	6
	22	Konyak Stone Chips Allied Works	Stone Chips	15	12.75
	23	Jangna Dairy Farm	Dairy	15	12.75
	24	Olin Bakers	Bakery	14.83	12.6
	25	HAU Construction Works	Stone Chips	14.5	12.3
	26	Heirloom Naga Weaving Co-operative Society Ltd.	Handloom	12.3	10.46
	27	S.B. Food Processing (P) Ltd.	Fruit and vegetable processing	79.52	43.35
	28	Nagaland Voluntary Health Association	Weaving and Agro based units	9.2	9.2
	29	Kaho Trading Company Pvt. Ltd.	Motor Servicing Centre	64.5	38.7
	30	M/s Delux Printers	Mini-Offset Printing	14	11.9
	31	L Doulo Builders and Suppliers Company (P) Ltd.	Cold storage	337	200
2001-2002	32	Lovely MPCS Ltd.	Handloom	24.8	21.08
	33	Zhotos MPCS	Steel works	15	12.75
	34	Alemba poultry feed unit	Poultry feed	13	11.05
	35	Keyho Farmers MPCS Ltd.	Agriculture	5.73	4.9
	36	Care Counselling Centre	Handicraft Items	2.8	2.8
	37	Nagaland Association of Small Scale Industries	Livestock and Agricultural Activities	4.39	4.39
	38	Breeze Contectionery (P) Ltd.	Mechanised Bakery	45	23
	39	Aye Techno Industrial Co-op. Ltd.	Piggery	8.8	8.8
	40	Changki Village Council	Grocery, mini saw mill, handloom, livestock, tract	44.77	35.27
		Total (Nagaland)			847.82
State : Tripura					
1999-00	1	Tripureswari Delicious Products (P) Ltd.	Pasteurised toned milk	183	105
	2	Fortuna Agro Plantation Ltd.	Tea processing	267	150

\$

1	2	3	4	5	6
2000-01	3	Century Printers	Offset Printing unit	15	12.75
	4	Hotel Simran (P) Ltd.	Hotel	477	280
	5	Agartala Hospital and Research Centre (P) Ltd. (Exp)	Nursing Home	20.6	13
2001-02	6	Young Development Club	Agro Allied	8.67	8.51
	7	Sanghadip	Fishsery, Piggery, Nursery, Handicraft etc.		7.75
		Total (Tripura)			577.01

[Translation]

Sale of Lottery

*336. DR. LAXMINARAYAN PANDEYA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Lottery business is being run on a large scale in various States;

(b) if so, the details in this regard;

(c) whether some T.V. channels give live telecast of the results of lotteries being run in several States;

(d) if so, the details thereof;

(e) whether the Government propose to ban all kinds of lotteries including telecasting of their results:

- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) According to available information, the States of Arunachal Pradesh, Goa, Haryana, Karnataka, Kerala, Maharashtra, Manipur, Mizoram, Nagaland, Punjab, Sikkim, Tamil Nadu and West Bengal are organising lotteries.

(c) and (d) The Ministry of Information and Broadcasting has intimated that in so far as Doordarshan is concerned, no live telecast of the results of lotteries run in several States is shown as on date. The data of programmes telecast on private satellite channels is not maintained.

(e) to (g) The Lotteries (Prohibition) Bill, 1999 which seeks to ban lotteries under entry 40 of the Union list to

the Seventh Schedule of the Constitution was introduced in Rajya Sabha on the 23rd December, 1999.. The Bill was referred to the Department-related Parliamentary Standing Committee on Home Affairs which has recommended that the Government should attempt to evolve a larger political consensus with regard to the subject matter of the Bill. The Government has decided to place the matter in the next conference of the Chief Ministers on Internal Security to elicit the views of the State Governments as also to try and build a political consensus in this regard.

[English]

Special Session on Children in New York

*337. SHRI DALPAT SINGH PARSTE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether United Nations General Assembly Special Session on Children was held recently in New York;

(b) if so, the outcome thereof;

(c) whether the Government also propose to fix National Priorities for children during the 10th Five Year Plan; and

(d) if so, the details of the Action Plan drawn up for children?

MINISTER OF HUMAN RESOURCE THE MINISTER DEVELOPMENT. OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) to (d) The United Nations General Assembly Special Session on Children was held in New York from 8-10 May, 2002. The United Nations General Assembly has, by consensus, adopted the document entitled "A World Fit for Children" that contains certain gualitative an guantitative goals for children in the four priority areas, namely, promoting healthy lives; providing quality education; protecting against abuse, exploitation and violence and combating HIV/AIDS. The Approach Paper to the Tenth Five Year Plan (2002-2007), published in September, 2001 by the Planning Commission, has considered national priorities for children and has indicated certain monitorable targets for children. Action is on for drawing up the National Plan of Action for Children in close consultation with other Ministries/Departments dealing with children's issues, State and Union Territory Governments, Non-Governmental Organisations and experts that will harmonize goals of the Tenth Five Year Plan, the United Nations General Assembly Special Session on Children and goals of relevant Ministries and Departments.

[Translation]

Manufacture of Hazardous Chemicals

*338. SHRI SURESH CHANDEL : SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have taken any steps to ensure adherence to adequate safeguards as laid down by the Ministry of Environment and Forests regarding manufacturing storage and use of hazardous chemicals by the industries:

(b) if so, the details thereof; and

(c) whether after the liberalization and delicensing of chemical industry, production of hazardous chemicals has increased:

(d) if so, the number of checks carried out during the last three years, State-wise;

(e) whether there is any mechanism to keep watch on such industries

(f) if so, the details in this regard; and

(g) the action taken by the Government against the Chemical industries/manufacturers units found violating environment safety norms? THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI SUKH DEV SINGH DHINDSA) : (a) to (g) A number of measures have been taken by the Government to ensure compliance with Manufacturing, Storage and Import of Hazardous Substances Rules, 1989 (amended in 1994 and 2000) and the Chemical Accident (Emergency Planning, Preparedness and Response) Rules 1996 under the Environment (Protection) Act, 1986 for proper handling of chemicals and management of accidents. Different authorities specified under the Rules have been entrusted with specific responsibilities to ensure compliance.

The measures include the preparation of on-site and off-site emergency plans with the object of prevention of major accidents arising from industrial activities and limitation of the effects of such accidents both on the man and the environment. While it cannot be said conclusively on account of the rapidly changing market conditions whether the production of hazardous chemicals has increased or not, a close watch is kept through a system of site appraisal committees to examine the applications for location of hazardous factories, fixing specific responsibilities to be discharged by the occupier and maintenance of medical records of workers, constitution of safety committees and enforcement of the various provisions by the Chief Inspector of Factories.

A number of authorities, at the district, State and national levels have been notified for taking action for violation of various rules under the respective provisions in this regards.

[English]

Economic Package for J and K

339. SHRIMATI RENUKA CHOWDHURY : SHRI SUSHIL KUMAR SHINDE :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have offered another economic package for Jammu and Kashmir;

(b) if so, the details of the economic package indicating the total aid offered alongwith the targets for employment generation and other areas of economic, social, and educational growth contemplated thereunder; and

(c) the response of the Government of Jammu and Kashmir thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The Prime Minister during his visit to Jammu and Kashmir on 23.5.2002 announced a comprehensive package of over Rs. 6000.00 crores covering various aspects of development and security with a thrust on generation of new employment opportunities for the youth of Jammu and Kashmir and the relief for migrants affected by militancy and cross-border shelling. The following are the main schemes/projects covered in the package which are to be implemented by the concerned Central Ministries/Departments and the State Government of J and K:-

Ministry of Railways

- (i) The 287 Km. Udhampur-Srinagar-Baramulla rail line to be completed within five years.
- (ii) Jammu Tawi-Jalandhar rail line to be doubled within next five years.

Border Raods Organization (Ministry of Defence and Ministry of Road Transport and Highways)

- (i) Nimu Zangal-Padam-Darcha Road linking to Manali Sarchu Road to be completed over the next four years.
- (ii) Construction and completion of Rohtang pass (8.90 km. long) to be completed in 8 1/2 years.
- (iii) Commencement of work on construction of approach Road (24.82 Km.) to southern Portal of Rohtang Pass Tunnel.
- (iv) Advancing the completion of Batote-Kistwar-Singthan Pass-Khannabal National Highway- IB to 31.12.2007 (as against earlier Completion Schedule of 31.12.2013).

Ministry of Textiles

Development of Traditional Cottage Industries like wool, Pashmina, handicrafts, sericulture and silk industries, Kani Jamawara Shawls etc.

Ministry of Commerce

Development of Agri-export Zones for apples and walnuts.

Ministry of Agriculture

(i) Eco Restoration of degraded Catchment of Chenab,

Jhelum Shivaliks in J and K using participatory watershed approach in 5 years.

(ii) Technology mission on Horticulture for J and K which could be coordinated with the Agri-Export Zones for Apples and Walnuts being developed by the Ministry of Commerce.

Planning Commission

For Border Area Development Programme, Rs. 500 crore would be given over next five years. Half of this amount would be made available directly to District Rural Development Agencies with focus on economic/and infrastructure development programmes in the border/LoC areas and 15% of the funds would be allocated for roads in border/LoC areas.

Ministry of Home Affairs

Rasing of two India Reserve Battalions in two years, providing incentives for police personnel who are members of Special Operations Group (SOG), providing better training and weaponry to J and K Volunteer Force, increase in the ex-gratia to the next of kin of SPOs killed in action against terrorists providing better weaponry to volunteer members of Village Defence Committees (VDCs), enhancement in some of the norms pertaining to relief for Border migrants and for Kashmiri migrants in J and K.

Prime Minister's Office

Providing new tents and common civic amenities for Border migrants in J and K, upgrading police hospitals for treatment of police personnel wounded in terrorist attacks; establishment of a Rehabilitation Centre for Widows of Police personnel killed by terrorist; schools for orphans of police personnel killed by terrorists etc.

(c) No reaction has been received from the State Government of Jammu and Kashmir.

[Translation]

Rural Sanitation Schemes

*340. SHRI RAMDAS ATHAWALE : SHRI Y.G.MAHAJAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

the details of on going rural sanitation schemes (a) in the rural areas of the country at present;

the funds allocated under each of the schemes (b) during the last three years and till date State-wise;

whether any survey has been conducted for (c) improvement in sanitation in rural areas;

if so, the details thereof; (d)

whether State Governments including (e) Maharashtra have sought any financial assistance from the Union Government in this regard;

(f) it so, the details thereof, State-wise; and

the action taken thereon? (\mathbf{q})

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) Central Rural Sanitation Programme (CRSP) is being implemented in the country since, 1986. Taking into consideration the experience gained by the Government of India and the State Governments in the implementation of the Programme in the past, the CRSP was restructured w.e.f. Ist April, 1999 and Total Sanitation Campaign was introduced in addition to the Allocation Based Programme. The restructured CRSP moves away from the principle of Statewise allocations primarily based on poverty criteria to a "demand-driven" approach. The Allocation Based Programme was phased out by 2001-2002. However, the Total Sanitation Campaign (TSC) is continued along with the spill over works under the Allocation Based Programme

The details of funds allocated under the (b)Allocation Based Programme during the last three years, State-wise are given in enclosed statement-I Since, the Allocation Based Programme was phased out by 2001-2002, there is no State-wise allocation of funds from 2002-2003 onwards. The Total Sanitation Campaign Projects sanctioned, funds released State-wise are furnished in enclosed Statement-II

- No. Sir. (c)
- (d) Does not arise
- (e) No, Sir.
- (f) and (g) Do not arise.

Statement-I

Funds allocated to States under the Central Rural Sanitation Programme during last three years

			(P	is. in lakhs)
S. No	State/UT	999-2000	Allocation 2000-2001	2001-2002
1	2	3	4	5
1.	Andhra Pradesh	570.77	203.67	77.00
2.	Arunachal Pradesh	30.00	11.50	4.11
3.	Assam	792.82	303.95	108.55
4.	Bihar	1585.89	423.42	150.40
5.	Chhatisgarh	0.00	93.93	35.51
6.	Goa	6.48	2.31	0.87
7.	Gujarat	250.00	126.79	47.93
8.	Haryana	179.05	63.87	24.15
9 .	Himachal Pradesh	70.56	25.17	9.52
10	. Jammu & Kashmir	87.86	31.34	11.85
11	. Jharkhand	0.00	142.18	63.44
12	. Karnataka	461.14	164.51	62.19
13	. Kerala	298. 2 8	106.41	40.23
14	. Madhya Pradesh	876.21	218.61	82.65
15	. Maharashtra	804.89	287.11	108.55
16	. Manipur	52.98	20.31	7.26
17	. Meghalaya	57.48	22.04	7.87
18	. Mizoram	14.79	5.67	2.03
19	. Nagaland	39.84	15.27	5.45
20	. Orissa	527.98	188.31	71.19
21	. Punjab	155.13	55. 36	20.93
22	. Rajasthan	478.23	170.61	64.50
23	. Sikkim	14.70	5.64	2.01
24	. Tamil Nadu	567.17	202.33	76.49

SRAVANA 15, 1924 (Saka)

1 2	3	4	5	1 2	3	4	5
25. Tripura	92.92	35.63	12.72	30. D and N Haveli	5.00	3.88	3.88
26. Uttar Pradesh	1962.33	667.51	252.36	31. Daman and DIU	5.00	0.77	0.76
27. Uttaranchal	0.00	32.43	12.26	32. Delhi	5.00	2.31	2.31
27. Uttaranchar	0.00	32.43	12.20	33. Lakshadweep	5.00	0.48	0.48
28. West Bengal	852.60	304.12	114.98	34. Pondicherry	5.00	2.68	2.69
29. A and N Island	ds 5.00	4.88	4.88	35. Chandigarh	5.00	0.00	0.00

Statement-II

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Projects sanctioned and funds released under Total Sanitation Campaign during last three years till date

S.	State/UT	1999-	2000	2000-2001				2001-2002			2002-2003			
No.			Projects Outlay	Amount released		Projects Outlay	Amount released		Projects Outlay	Amount released		Projects Outlay	Amount released	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
1.	Andhra Pradesh	4	5960.79	417.24	1	1700.80	771.39	5	7781.79	1877.09	4	7798.23	482.36	
2.	Arunachal Pr.	2	494.81	25.48	0	0.00	73.98	2	261.33	52.80	0	0.00	0.00	
3 .	Assam	3	660.18	133.22	0	0.00	0.00	8	2163.18	410.38	0	0.00	0.00	
4.	Bihar	1	2237.60	445.14	4	7883.13	678.69	5	9910.33	1663.56	0	0.00	1199.26	
5.	Chhattisgarh	0	0.00	0.00	1	1147.64	0.00	0	0.00	229.33	0	0.00	0.00	
6.	Gujarat	3	1819.64	359.10	0	0.00	0.00	0	0.00	0.00	2	1433.92	0.00	
7.	Haryana	0	0.00	0.00	2	1531.31	214.23	2	1101.08	62.06	0	0.00	125.68	
8.	Himachal Pr.	1	133.13	6.85	0	0.00	19.91	1	199.00	26.76	0	0.00	28.65	
9 .	Jammu & Kashmi	r O	0.00	0.00	2	611.41	122.05	0	0.00	0.00	0	0.00	0.00	
10.	Jharkhand	1	1426.85	284.61	1	1072.96	1 99 .13	2	4086.36	632.71	2	3336.20	17.95	
11.	Karn ataka	з	2753.59	536.05	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	
12.	Kerala	0	0.00	0.00	2	2006.86	308.09	4	37 0 0. 7 9	741.98	0	0.00	0.00	
13.	Madhya Pradesh	0	0.00	0.00	5	3901.10	772.55	1	1111.97	219.17	2	2799.82	0.00	
14.	Maharashtra	4	5657.14	1113.62	5	8396.65	1195.96	0	0.00	0.00	4	606 7.70	0.00	
15.	Manipur	O	0.00	0.00	1	314.97	48.08	0	0.00	0.00	Ο,	0.00	0.00	
16.	Nagaland	0	0.00	0.00	3	589.16	118.33	0	0.00	0.00	1	206.65	0.00	
17.	Orissa	3	6144.41	243.06	0	0.00	971.06	2	2849.80	567.83	3	5411.02	357.63	

AUGUST 6, 2002

to Questions 64

1	2	3	4	5	6	7	8	9	10	11	12	13	14
18.	Punjab	0	0.00	0.00	2	852.93	94.25	1	365.31	142.17	2	1167.53	52.67
19.	Rajasthan	4	7553.44	333.45	1	664.13	1285.23	0	0.00	0.00	4	3980.12	0.00
20.	Sikkim	2	98.6 0	17.98	0	0.00	0.00	2	588.03	124.42	0	0.00	0.00
21.	TamilNadu	4	5102.50	513.67	3	2000.61	834.25	3	2888.65	1688.99	6	8487.97	601.83
22.	Tripura	0	0.00	0.00	1	1294.42	253.66	3	2412.01	364.63	0	0.00	0.00
23.	Uttar Pradesh	4	3390.13	170.49	8	6497.20	1650.72	16	13610.54	2348.85	0	0.00	0.00
24.	Uttaranchal	0	0.00	0.00	0	0.00	0.00	1	172.72	34.62	0	0.00	0.00
25.	WestBengal	0	0.00	0.00	5	9932.31	1300.03	4	59 43.21	1170,99	5	9231.00	419.95
26.	Pondicherry	0	0.00	0.00	0	0.00	0.00	1	248.90	47.42	0	0.00	0.00
27.	D and N Haveli	0	0.00	0.00	0	0.00	0.00	0	0.00	0.00	1	42.14	3.15
	Total	39	43432.81	4599.96	47	50397.59	10911.59	63	59395.00	12405.76	36	49962.30	3289.13

[English]

Integrated Rail Bus Transit System in Delhi

3284. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether a new joint venture company has been formed to execute the Integrated Rail Bus Transit System in Delhi;

- (b) if so, the details thereof; and
- (c) the salient features of the project?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No, Sir.

(b) and (c) Does not arise.

Gas Hydrates Exploration and Technology Development for Extraction

3285. SHRI Y.V. RAO : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

(a) whether it a fact that Government propose to

take up a new project namely Gas Hydrates Exploration and Technology development for extraction;

(b) if so, the details of the project;

 the estimated potential of gas hydrates available in Indian Ocean region, which can be extracted by India; and

(d) the time by which the country is likely to be able to tap the potential of gas hydrates?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELO-PMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) Yes Sir, the Department of Ocean Development proposes to undertake a new project on gas hydrate exploration and production technology development during the 10th Plan. Under this Programme, It is proposed to understand formation of gas hydrates, their distribution and develop necessary technology to harness these resources.

(c) The estimate for gas hydrates within the EEZ of India vary from 40 to 120 trillion cubic meters based on various assumptions.

(d) It is too early to indicate the likely time of producing the resources at this stage. It will depend on the development of scientific and technological knowledge, etc. and may take several years.

Land Use of Additional Area of Samaypur Extensive Industrial Area

3286. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether his Ministry vide its letter No. K-20013/ 8/2001-DDIB has advised the DDA to correct the land use of additional area of samaypur Extensive Industrial area as per MPD-62 and till that time the industries falling in that are may be allowed to function;

(b) if so, the extent of time is likely to be taken by the DDA to implement the said letter so that industries falling in that area may be de-sealed/start functioning again;

(c) whether the above said letter has been notified/ gazetted for implementation; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir. Ministry had advised DDA to take necessary steps for correcting the land use while finalising MPD-2021.

(b) DDA has stated that the exercise for preparation of MPD-2021 is under way.

(c) and (d) Only the amendments in MPD-2001 are notified/Gazetted. The letter being of advisory nature has not been notified.

[Translation]

Closure of Chemical Fertilizer Units

3287. SHRI SATYAVRAT CHATURVEDI : SHRI SUNDER LAL TIWARI :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to S.Q. No. 589 on 7.5.2002 and state :

(a) the recommendations of the Group of Ministers regarding closure of Chemical Fertilizer units;

(b) the competent authority of the Government to whom the recommendations of the Group of Ministers are to be submitted; (c) the time by which these recommendations are likely to be submitted and the reasons for delay in this regard; and

(d) the details of the steps taken by the Government to remove the cases of loss alongwith the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) to (d) The policy of the Government with regard to revival of sick fertilizer units is to restructure and revive potentially viable Public Sector Undertakings (PSUs) and close down those (PSUs) which cannot be revived, while fully protecting the interests of workers. In keeping with this policy, the Cabinet, the competent authority, after considering the interim recommendations of the Group of Ministers (GOM), on 18.7.2002, has decided to close/hive off Haldia Fertilizer Project, FP and ARD and other support establishments, such as marketing purchase/ liaison divisions, etc. of HFC; Close/hive off Ramagundam, Talcher, Gorakhpur units, Korba Division and other support establishments such as Marketing/Purchase Divisions, etc. of FCI; separation of Jodhpur Mining Organisation from FCI into a separate independent entity; Close/hive off Dehradun and Saladipura units of PPCL including the closure of iron pyrites mines at Saladipura.

Austerity Measures

3288. SHRI RAMDAS ATHAWALE : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount spent by the various Departments under his Ministry on various heads during the last three years, year-wise;

(b) whether the Union Government propose any economy drive to reduce expenditure on publicity, advertisement, entertainment, catering, inauguration functions, seminars, tours within the country and abroad including the payments made against STD and ISD bills, electricity bills particularly the bills of air-conditioners and coolers and other such expenditure; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (c) The information is being collected and the same will be laid on the Table of the House.
(English)

Unicef Equipment to 6 New ICDS Cells

3289. SHRI IQBAL AHMED SARADGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the State Government of Karnataka has submitted a proposal for supply of UNICEF equipment to 6 new ICDS cells sanctioned during 94-95 (supply of 14 jeeps) to the Union Government;

(b) whether the Union Government have approved the proposal; and

(c) if not, the time by which it is likely to be approved.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) (a) to (c) As per information given by Government of Karnataka 6 jeeps and other equipments have been supplied to 6 ICDS Cells sanctioned during 1994-95.

A request for 14 jeeps in the year 1990-91 and 1993-94 for projects sanctioned was sent to UNICEF directly by State Government but they have not been supplied.

Survey of Footpath Workers

3290. SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Chandigarh UT Administration had sometime back conducted the survey of Footpath Workers engaged in petty vocations like shoe repairers, cycle repairers, barbers, dhobies, dyers etc.;

(b) if so, the progress, if any in the matter of relocating them in dismentable booths;

(c) the reasons for not implementing the decision so far; and

(d) The number of people engaged in such trades in Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) As intimated by Chandigarh Administration, such survey was conducted in June 1998.

(b) and (c) Chandigarh Administration has asked their Department of Urban Planning to propose certain common sites for accommodating road side workers engaged in petty occupations. There is no decision to relocate the road side workers in dismantlable booths or otherwise. Chandigarh being a planned city, there is sufficient provision of commercial space for all vocations.

(d) Approximately 2274 road side workers were identified during the above survey.

Expenditure Under the Ministry

3291. SHRI RAMJEE MANJHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the C and AG in its report No. 4 of 2002 (PSUs) on page 18 and subsequent thereto has dwelt on at length on the payment of daily allowance in excess of limit, reimbursement of expenses incurred on unauthorised visits to foreign countries, payment of inadmissible daily allowance and release of advance in foreign currency etc.;

(b) if so, the action taken or propose to be taken by the Government thereon;

(c) the steps taken to check such excess payment;

(d) whether the Government propose to recover the same from those to whom these were made in excess; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Yes, Sir. Government commercial audit in their report had made several observations questioning payments on different issues including payments towards daily allowance in connection with foreign visits of officials of Coal India Limited (CIL) and it subsidiaries.

(b) The observations of Governments Commercial Audits was subjected to detailed scrutiny/examination by CIL by a duly constituted Committee and their findings were considered after a lengthy deliberation by the Functional Directors (FDs) of CIL in their meeting held on 2.1.2002 at Kolkata. Endorsing fully the findings of the Committee, the Functional Directors of CIL directed to take

to Questions 70

steps for ensuring early recovery of the amounts that were found to have been drawn either in excess or unauthorisedly. Accordingly, all concerned were advised by CIL (Hq.) to take immediate necessary steps to ensure early adherence of above. It is in compliance thereof the recoveries of amounts either drawn in excess or unauthorisedly have since been made in a number of cases, while other such cases are under examination for taking appropriate action as would deem fit.

(c) A detailed guidelines to regulate payments on different accounts in connection with foreign visits of officials have been issued from CIL Head Qrs. in November, 1997 for strict adherence thereof by all concerned.

(d) and (e) Yes, Sir. In view of reply given to part (b) above, necessary recoveries are already in progress and in a number of cases the amounts either drawn in excess or unauthorisedly have already been recovered.

Loan Sanctioned by HUDCO for Rural Development

3292. SHRI A. NARENDRA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the amount of loan sanctioned by HUDCO for Rural Development Schemes during 2001-2002 and 2002-2003 State-wise;

(b) the details of funds spent/likely to be spent for the Development of Road bridges State-wise;

(c) the details of roads and number of bridges constructed so far from this amount State-wise;

(d) whether the target fixed has been achieved in the States;

(e) if not, the reasons therefor; and

(f) the steps taken or proposed to be taken by the Government to achieve the target in all the States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) During 2001-2002 and 2002-2003, HUDCO has sanctioned Rs. 185642.74 lakhs under various Infrastructure Development Schemes in the Rural Areas in the States of Tamil Nadu, Gujarat, and Maharashtra. State-wise details are as under:

Tamil Nadu	Rs. 30935.68 lakhs
Gujarat	69700.00 lakhs
Maharashtra	Rs. 84997.06 lakhs

(b) and (c) Roads/bridges have been sanctioned only for the State of Maharashtra and so far no funds have been released.

(d) No targets have been fixed by HUDCO to various States as HUDCO's financial assistance is purely demand based.

(e) and (f) in view (d) above, Question does not arise.

[Translation]

Subsidy to the Fertilizer Industries

3293. SHRI SUBODH MOHITE : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government are giving subsidy to the 116 Chemical Fertilizers industries throughout the country;

(b) the details of subsidy given to single super phosphate (SSP) industries since 1999; and

(c) the number of industries out of them which did not get subsidy due to irregularities committed by them?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) Subsidy on urea is paid by the Government of India under Retention Price cum Subsidy Scheme (RPS), and to decontrolled phosphatic and potassic (P and K) fertilizers in the form of concession, under the Concession Scheme. A total of 87 indigenous chemical fertilizer manufacturing companies availed of subsidy/ concession on chemical fertilizers during 2001-02.

(b) and (c) The year-wise concession (subsidy) released against claims on sales of SSP for the period 1999-2000 to 2001-02 is as under:

Year	Amount (in Rs. crore)
1999-2000	300.95
2000-01	135.32
2001-02	. 152.98

Subsequent to reports that appeared in Newspapers in January 2000 on fraudulent claims of subsidy and other malpractice by SSP industry located in U.P., the State Government was requested to conduct an inquiry. Based on inquiry reports submitted by State Government of Uttar Pradesh, as part of action taken by Government of India, the payments of claims of 21 units out of a total of 29 SSP units located in U.P. remains suspended.

[English]

Establishment of District Institutes for Education and Training

3294. SHRI VILAS MUTTEMWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the district institutes for education and training are established in every district of the State under the centrally sponsored schemes;

(b) if so, whether the State Government of Maharashtra was sanctioned the first instalment of the grant for the construction of buildings at Pune, Latur, Dhule and Nanded;

(c) if so, whether the State Government have sought more funds for the said building projects in view of the cost escalation because of the rise on the building material;

(d) if so, the amount sanctioned and the additional amount requested for;

(e) whether the Government have released the required amount; and

(f) if not, the reason for delay?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) All the districts of the country are to be provided with a District Institute of Education and Training under the Centrally Sponsored Scheme of Restructuring and Reorganisation of Teacher Education. 492 DIETs have been sanctioned so far.

(b) Yes Sir.

(c) The State Government requested additional funds for these projects because of escalation in the cost of construction.

(d) The details of amount already released and additional fund sought are as under:-

(Rs. in	lakhs)
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	Amount		Additional fund	
	Approved Released		sought	
Pune	39.00	39.00	51.00	
Latur	58.00	58.00	32.00	
Dhule	18.50	18.50	80.80	
Nanded	58.00	58.00	61.00	

(e) and (f) 30 DIETs were sanctioned for Maharashtra between the years 1988-89 to 1995-1996. There had been delay in taking up of the construction work by the State Government for various reasons and an unspent amount of Rs. 552.00 lakhs is lying with the State as on 16.3.2002. The State Government was requested to submit detailed estimate for the additional funds sought and the specific reasons for delay in construction. The State Government was also requested to indicate a definite time frame for completion of work to consider the request for additional fund.

Wasteful Expenditure by CPWD

3295. SHRI RAGHUNATH JHA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the CAG in its Report No. 2 of 2002 (Civil) in paragraph 18.3 on pages 183-84 have brought out the fact of wasteful expenditure by the CPWD's failure to fix alignment of India- Bangladesh Border road in Murshidabad district of West Bengal;

(b) if so, whether the matter has been enquired into and the action taken against the people found responsible for causing loss to the State including recovery of money from them; and

(c) the steps taken to check the wasteful expenditure by CPWD in its activities in the coutnry?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir.

(b) The matter has been enquired into and it has

been found that there has been no loss to the State. The section of the road in question was vulnerable to floods but at the same time BSF's requirement was also there for operational reasons of national security. Based on information received from the site during the course of the work, it became necessary to carry out changes in the alignment owing to close proximity of road to the river as it would have required extensive flood protection works and high recurring maintenance costs. The change in alignment has actually resulted in saving of more than Rs. 128 lakhs. The constructed portion of the original alignment is also being regularly used and maintained and is serving the requisite purpose for the BSF. In view of this, no action is warranted against any person.

(c) The works are being taken up by CPWD after proper planning, technical scrutiny and analysis.

Harassment to Property Owners by MCD

3296. SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the house tax department of MCD harasses property owners by submitting wrong bills;

(b) if so, number of cases brought to the notice of the MCD during each of the last three years; and

(c) the action taken to protect the interests of the property owners?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

Manufacturer of DDT and BHC

3297. SHRI TRILOCHAN KANUNGO : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether DDT and BHC are manufactured in any of the chemical industries of the country;

(b) if so, the names of such industries;

(c) whether it is a fact that the use of DDT and BHC thave been internationally banned for use as a pesticide and otherwise;

(d) if so, since when India has banned production of such chemicals, and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) and (b) While the manufacture of BHC has been banned, DDT is being manufactured in the country by Hindustan Insecticides Limited (HIL), a Public Sector Undertaking.

(c) to (e) As per the information available, a large number of countries have banned the use of DDT and BHC as pesticides. However, the use of DDT is permitted in a number of countries including India for vector control purposes. The production of BHC in India has been banned since 1.4.1997.

Closure of Koardih Coal Pit in Satgram of ECL

3298. SHRIMATI MINATI SEN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether in spite of 25 lakh tonnes of coal reserve and also next fifty years longevity, Koardih coal pit No. 12 in Satgram area was closed by ECL Authority.

(b) if so, the reasons therefor; and

(c) the steps taken to safeguard the interests of the workers?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) One of the constituent units of Kuardih colliery in Satgram area of ECL, namely 11 and 12 pits which was working Nega seam having a mineable reserve of 25 lakh tonnes, was drowned during heavy rain in September, 1999 and as such the production operation from the said unit had to be suspended. The dewatering operations in the mine are under way. Once the dewatering is completed a decision to restart or otherwise will be taken by the coal company based on techno-economic considerations.

(c) In Kuardih ¥1 and 12 pits, the manpower strength on the date of drowning in September, 1999 was 642. Out of 642 persons, 639 persons have been transferred till date to the neighbouring mines of Satgram AUGUST 6, 2002

Area. 3 persons have been retained in 11 and 12 pits for domestic water supply.

Bharat Coking Coal Limited

3299. SHRI BASU DEB ACHARIA : Will the DEPUTY PRIME MINISTER be pleased to refer to the reply given to the Unstarred Question No. 3445 dated 15.4.2002 and state :

(a) the seam wise distribution of the coal reserve of Lohepatty Colliery of BCCL;

(b) whether the Government propose to revive Lohepatty colliery or to open any closed colliery in Mohuda Area;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Seam-wise distribution of geological coal reserves of Lohapatty colliery of BCCL is as follows:-

Seam	Geological reserves (In million tonnes)
Lohapatty Top	1.1
Lohapatty Mid	2.4
Lohapatty Bot	5.0
Pathergoria-A	3.1
Pathergoria-B	3.8
Bhurungia Top	10.0
Mohuda Top	40.0
Mohuda Mid	32.0
Total	97.4

(b) to (d) There are no plans for immediate reopening of closed parts of Lohapatty colliery for techno-economic reasons. The underground mines of Lohapatty are incurring heavy losses. Due to severe financial crisis, it is proposed to work seams having metallurgical properties in the neighbourhood mines of Mohuda areas at present.

Donation/Fund taken by the Government Aided Schools

3300. SHRI T. GOVINDAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have allowed Government aided schools to take huge amount in the name of donation/funds from parents whose children are admitted in the schools;

(b) if so, the details thereof;

(c) if not, whether any such complaints have been received during the last three years;

(d) if so, the details thereof; and

(e) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (e) All schools require recognition by the respective State/UT Government depending upon their location. The recognition conditions prescribed under the Education Acts or Rules of the concerned State/UT as well as the affiliation conditions prescribed by various Boards prohibit charging of donation for granting admission in schools.

The State/UT Governments as well as affiliating Boards can take action to derecognise/disaffiliate the schools violating the provisions regarding charging donations linked to admissions. It is for the State/UT Governments to take appropriate action under their statutes to deal with this matter. As and when any complaint of charging of donation by the school is received, the same is referred to the concerned State/UT Government, CBSE or CISCE for appropriate action.

[Translation]

NGOs Involved in Rural Education

3301. SHRI JAI PRAKASH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the funds allocated by the Union Government
to Non-Governmental Organisations for boosting rural
education during each year of the last three years and the
current year, State-wise, NGO-wise;

(b) the funds utilized so far for these schemes separately;

(c) whether the Government have received any complaints for misappropriation and misuse of funds by these NGOs;

(d) if so, the details thereof, State-wise;

(e) the action taken or proposed to be taken against defaulting Non-Governmental Organisations (NGOs); and

(f) the steps taken by the Government to ensure proper utilization of funds by these NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) to (f) Information is being collected and will be laid on the Table of the House.

Central Universities

3302. PROF. RASA SINGH RAWAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to 'state :

 (a) whether posts of Vice-Chancellors and lecturers of various grades have been lying vacant in some of the Central Universities;

(b) if so, the details thereof;

(c) the time by which these posts are likely to be filled up; and

(d) the annual expenditure incurred by each of such Central Universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) In only one Central University, namely, University of Hyderabad, the post of Vice Chancellor has been lying vacant since 30th June, 2002. In order to fill up the vacancy, necessary steps, in terms of University Statutes, have been taken and the proposal in this regard is in advanced stages.

As regards teaching posts, including those of lecturer, statement-I indicating University-wise vacancy position is enclosed. The appointment to these posts is made by the Executive Council/Board of Management of the respective Central Universities on the recommendation of the Selection Committees constituted in terms of the relevant statutory provisions. Arising and filling up of vacancies is an ongoing and continuous process. (d) Statement-II indicating University-wise expenditure incurred under Non-Plan during 2001-2002 is enclosed.

Statement-I

University-wise vacancy position in respect of teaching posts

		(As on 30.9.2001)
S.N	lo. Name of University	No. of Vacancies
1.	Aligarh Muslim University	53
2.	Banaras Hindu University	660
З.	University of Delhi	304(+)
4.	University of Hyderabad	47
5.	Jamia Millia Islamia	35
6.	Jawaharlal Nehru University	134
7.	North-Eastern Hill University	104
8.	Mizoram University	62(+)
9.	Pondicherry University	23
10.	Visva Bharati	78
11.	Assam University	16
12.	Tezpur University	2
13.	Nagaland University	4
14.	B.B. Ambedkar University	13(#)
15.	Indira Gandhi National Open Univ	ersity 53@
(+)	Position as on 11.3.2002	

- (#) Position as on 16.3.2002
- (@) Position as on 2.8.2002

Statement-II

University-wise expenditure incurred under Non-Plan during 2001-2002

		(Rupees in crores)		
S.No. Name of University		Expenditure		
-	and a second	Incurred		
1	2	3		
1.	Aligarh Muslim University	158.75		
2.	Banaras Hindu University	154.20		

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National Commission for Women

3303. SHRIMATI JAYASHREE BANERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a national workshop is to be organised for the tribal women on "problems and potentialities" by the National Commission for Women;

(b) if so, the details thereof; and

(c) the time by which the said workshop is likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The National Commission for Women (NCW) has informed that it has organised five Regional Workshops on 'Empowerment of Tribal Women – Problems and Prospects' at Nashik, Jabalpur, Ranchi, Guwahati and Manali to be followed by a National Workshop with a view to providing the NCW with some solutions to the problems relating to tribal population in general and tribal women in particular to enable the Commission to play a catalytic role in addressing such issues.

The NCW has informed that the National Workshop is likely to be held in October, 2002.

Literacy Campaign

3304. SHRI RAVI PRAKASH VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any financial assistance from abroad has been taken to implement the literacy schemes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) Does not arise.

[English]

ST Students Receiving Education and Training Abroad

3305. CHOWDHARY TALIB HUSSAIN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the number of Scheduled Tribe students receiving education and trainings abroad under various schemes/programmes of the Union Government, Statewise particularly the students of Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : Under the Scheme of National Overseas Scholarships for ST students, one Scheduled Tribe Student each from the States of Kerals, Maharashtra, Meghalaya and Uttaranchal is receiving education/training abroad.

Setting Up of Open Universities

3306. SHRI ANANTA NAYAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of open Universities set up in the country so far;

 (b) whether the Government have a proposal to promote the establishment of Open Universities;

(c) if so, the details thereof; State-wise particularly in Orissa; and

(d) the steps taken/being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) There are at present nine State Open Universities and one National Open University, Indira Gandhi National Open University (IGNOU) in the country. In accordance with the National Policy on Education, 1986 and the Programme of Action formulated thereafter in 1992, the IGNOU provides technical and consultancy support to the State Governments for establishment of an Open University in the State. According to the information furnished by IGNOU, the State Governments of Orissa, Tamil Nadu, Kerala and Harvana have evinced interest in setting up of an Open University in their States. IGNOU has already prepared and submitted a technical report for setting up of an Open University in Orissa. The follow up action by the State Government is awaited.

Setting Up of Police Stations

3307. SHRI ASHOK N. MOHOL : SHRI RAMSHETH THAKUR :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the National Commission on Scheduled Castes and Scheduled Tribes has requested the Union Government for setting up a police station in the Commission Headquarters for complaints of crimes against the SCs and STs;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) No, Sir.

(b) and (c) Does not arise.

[Translation]

Corruption in Norad Scheme

3308. SHRI CHHATTRAPAL SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are receiving number of compaints of corruption in NORAD scheme;

(b) if so, the details thereof;

(c) the action taken by the Government against the officers found involved in corruption;

(d) whether any proposal of voluntary organisations are lying pending for many years with Government of India;

(e) if so, the total number of proposals of Uttar Pradesh, particularly of Bulandshahar district;

(f) the time by which these proposals are likely to be cleared; and

(g) the present process for clearing the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Government received two complaints, out of which one was closed after enquiry and the other is being examined as per Rules.

(d) Yes, Sir. A few proposals are pending due to incomplete documentation.

(e) to (g) 472 proposals are pending from Uttar Pradesh. Out of these, eight are from Bulandshahr district. These have been referred to the State Government for reexamination as per the revised guidelines of the scheme. Project Sanctioning Committee (PSC) shall consider these cases after the reports are received from the State Government.

[English]

Water Meters Installed in VIP Buildings

3309. SHRI TARACHAND BHAGORA : DR. CHARAN DAS MAHANT : SHRI BHERULAL MEENA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that water meters installed in various public buildings such as Parliament House, North Avenue, South Avenue, Wesfern Court, V.P. House etc. are mostly out of order for a very long time and huge amount of inflated water bills are being raised on provisional basis by NDMC without supplying even minimum guantity of water;

(b) if so, the reasons therefor;

(c) the action the Government proposes to take against NDMC for not maintaining the water meters

properly installed in individual flats and charging inflated bills including meter rent also;

(d) whether the Government propose to refund the excess amount charged by NDMC from the consumers;

(e) if so, the number of complaints for the excess billing received from the above places during the last one year; and

(f) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) The NDMC has reported that many water meters in these VIP buildings are out of order and therefore water bills are being sent on provisional basis based on the consumption recorded by the meter when the same were functioning properly. New water meters are now being procured by NDMC to replace the defective meters.

(c) and (d) It has been stated by the NDMC that as far as water meters installed in individual Government flats/ Bunglows of VIPs are concerned, most of them are working properly and efforts are made to maintain the water meters of individual premises in working condition. However, wherever water meter goes out of order, provisional billing is done for the period the meter remained defective. The billing is finalised on the basis of the consumption recorded by the meter during corresponding period where after necessary debit or credit, as the case may be, is given to the consumer in the subsequent bills.

(e) During the last one year i.e. from 1.07.2001 to 30.6.2002, only four complaints about excessive water bill were received by NDMC in respect of the VIP buildings mentioned in the Question at part (a) above.

(f) NDMC is in the process of finalisation of provisional billing and the replacement of the defective meters.

Coal Reserves

3310. SHRI K.K. KALIAPPAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have conducted a survey to find out the Coal Reserve in the country; and

(b) if so, the details thereof, State-wise especially in Erode District of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) Total coal reserves in the country as on 01.01.2002 as assessed by Geological Survey of India (GSI) is 234.11 billion tonnes. State-wise coal reserve distribution are given as under:-

(Reserves	in	Million	Tonnes)
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State	Proved	Indicated	Inferred	Total
1	2	3	4	5
West Bengal	11099.48	11162.82	4156.95	26419.25
Bihar	0.00	0.00	160.00	160.00
Jharkhand	35234 60	28986.64	6281.57	70502.81
Vadhya Pradesh	6857.20	7865.71	3233.87	17956.78
Dhhatti sgarh	7626.72	23639.69	4108.49	35374.90
Uttar Pradesh	765.98	295.82	0.00	1061.80
Maharashtra	4494.92	2049.77	1536.00	8080.69
Orissa	13079.82	29809.10	15123.30	58012.22

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1	2	3	4	5
Andhra Pradesh	7729.13	5459.26	2447.70	15636.09
Assam	279.30	26.83	34.01	340.14
Arunachal Pradesh	31.23	40.11	18.89	90.23
Meghalaya	117.83	40.89	300.71	459.43
Nagaland	3.43	1.35	15.16	19.94
Grand Total	87319.64	109377.99	37416.65	234114.28

No coal reserves are found in the State of Tamil Nadu including Erode District as per the above assessment by GSI, though the State is rich in lignite deposits.

Assistance for Prisons Reform

3311. SHRI SHASHI KUMAR : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether Government of Karnataka has urged the Union Government to provide financial assistance for reforms in prisons in the State;

(b) if so, the details thereof; and

(c) the action taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) The proposal of the Government of Karnataka includes purchase of vehicles, mobile cellular phone jammers, computers, metal detectors, search lights, poly carbonate lathis, two-way radio communication system, diesel generator sets, EPABX system, heavy duty tractors, drip irrigation system, sport items, tools for carpentry and smithy, xerox machines, fogging machines, floor kneadling machines, fire extingushers, electric siren and for repair and renovation.

(c) The Centrally sponsored plan scheme of Modernisation of Prison Administration came to an end with effect from 31.03.2002. Hence, no action can be taken under the scheme by the Government of India.

JRF, SRF and RA Fellowships

3312. SHRI RAGHURAJ SINGH SHAKYA : With the Minister of SCIENCE AND TECHNOLOGY be pleased to state : (a) whether the amount of felowships for JRF, SRF and RA has recently been enhanced by the Government;

(b) if so, the details thereof;

(c) if not, whether there is any proposal under consideration of the Government to this effect; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) Yes, Sir. The Government has announced revision of the amount of fellowships for JRF, SRF and RA with effect from 01.04.2002.

(b) The revised amounts of fellowships are as follows:

(i) Junior Research Fellow (JRF)/Senior Research Fellow (SRF)

JRF (1st and 2nd Year) JRF (subsequent year)/ SRF

- A Graduate degree in Rs. 8,000/- Rs. 9,000/engineering disciplines (Existing (Existing and post-graduate degree Rs.5000/-) Rs.5600/-) in science disciplines
- B In medical and engineering subjects MBBS/ (Existing (Existing BDS/MVSc/M.Pharma. ME, Rs.6000/-) Rs. 6,400/-)
 M.Tech; and BE/B.Tech, BVSc. B.Pharma. or equivalent with 2 years experience

(ii) Research Associates (RA)

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		Existing	Revised
1	RA-I	8000	11000
li	RA-II	8800	11500
hi	RA-III	10500	12000

(c) and (d) Does not arise.

Disinvestment of Blue Chip Companies

3313. SHRI AMBAREESHA :

DR. M.V.V.S. MURTHI :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have proposed to disinvest its stake in some blue chip companies to fetch
Rs. 28,500 crore as reported in the Hindustan Times dated
26.07.2002 under captioned Government to sell stake in
5 blue chip PSUs;

(b) if so, the details in this regard; and

(c) the details of modalities adopted for disinvestment of blue chip PSUs?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) Government has not decided to disinvest its stake in ONGC, BSNL, IOC, NTPC and GAIL as reported in the news item captioned "Government to sell stake in 5 blue-chip PSUs" in The Hindustan Times dated 26.07.2002.

(b) and (c) Do not arise in view of the answer at (a) above.

Rejuvenation of Holy Cities

3314. SHRI SUKDEO PASWAN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government propose to rejuvenate the holy cities of Haridwar, Tirupati, Ajmer, Amritsar, Pushkar, Ujjain, Madurai, Vrindavan, Mathura and to improve the civic upkeep thereof like roads, removal of structures around the shrines and temples etc. to develop them culturally and from tourist spot point of view; and

(b) if so, the present status of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) A Scheme for "Rejuvenation of Culturally Significant Cities" was sent to the Planning Commission for inclusion in the Tenth Five Year Plan. The scheme is yet to be approved. As regards the selection of towns/cities and other details are concerned, these would be decided in consultation with the State Governments, after the scheme is finalized.

National Plan for Children

3315. SHRI ADHIR CHOWDHARY : SHRI KODIKUNNIL SURESH : SHRI P.R. KYNDIAH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have been preparing a National Plan of Action for Children with State Government in near future;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Action is on for preparing a National Plan of Action for Children, after due consultations with concerned Ministries/Departments and State Governments/ Union Territores.

Rehabilitation of Minor Girls Saved from Brothels

3316. SHRI PRAVIN RASHTRAPAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Government are aware that the Delhi High Court have directed various State Governments for the rehabilitation process of minor girls saved from brothels;

(b) if so, the facts and details thereof; and

(c) the steps taken by the Government to convey the directions of Delhi High Court for the rehabilitation of minor girls under poverty alleviation and employment generation programmes? THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) and (c) In criminal writ petition No. 532/1992 the High Court of Delhi has directed that the resued girls who have completed their role as witnesses in the lower court shall be repatriated to their respective States and properly rehabilitated and reintegated into the society by the concerned State Governments. A Delhi based NGO, has been asked to help Delhi Police in repatriation of these girls in coordination with local NGOs of the respective States.

The State Governments have also been asked to submit comprehensive project proposals to the Department of Women and Child Development, Government of India. Some of these States have since submitted the project proposals which have been sanctioned under newly launched scheme of Swadhar and General Grant-in-aid scheme of the Department.

Setting Up of Polytechnique

3317. SHRI DILIPKUMAR MANSUKHLAL GANDHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to set up a Government polytechnique for the development of the technical capacity and the vocational expertise of the handicapped persons; and

(b) if so, the details thereof, State-wise, districtwise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No Sir.

(b) Does not arise.

Professional Courses by UGC

3318. SHRI P.C. THOMAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether U.G.C. has given approval to start professional courses/technical subjects in accordance with the modern needs; and

(b) if so, the details thereof particularly in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) According to the information furnished by UGC, the Universities are autonomous organisations and have the authority to introduce new courses on their own. However, UGC provides grants for introduction of selected vocational subjects as part of the undergraduate courses in Arts, Science and Commerce. These vocational subjects are enclosed as statement. In this academic session 2002-03 out of 51 proposals received from the Colleges of Kerala State 16 proposals have been approved for introduction of vocational subjects as part of undergraduate course.

Statement

Details of Professional/Vocational Subjects/Courses Approved by UGC for Colleges in Kerala

Dis	cipline Area		Subjects
	1		2
(i)	Arts Humanities and Social Sciences	1.	Functional Hindi
		2.	Archaeology & Museology
		3.	Fashion Designing
(ii)	Commerce, Economics and Management	: 1.	Office Management and Secretarial Practices
		2.	Tourism and Travel Management
		3.	Computer Application
(iii)	Science	1.	Clinical Nutrition and Dietetics
		2.	Industrial Microbiology
		3.	Bio-technology
		4.	Biological Techniques and Specimen Preparation
		5.	Mass Communication and Video Production
		6.	Information Technology
(iv)	Engineering and Tech.		
		1.	Electronic Equipment

1. Electronic Equipment Maintenance

1	2
(v) Subjects relev Rural, Hilly, T Areas	

Implementation of Rules and Regulation by AICTE

3319. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is the responsibility of the All India Council for Technical Education to properly plan and coordinate and integrate development of technical education in the country;

(b) if so, the extent to which AICTE has been able to achieve its objectives; and

(c) the steps taken by the AICTE to organize its administration properly so as to reduce delays and also induce greater transparency in its work?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) For fulfilling its mandate, AICTE has taken various initiatives, viz., laying down norms and standards for courses, curricula, physical instructional facilities, staff pattern, staff qualifications, quality instructions; fixing of norms and guidelines for admissions; launching various staff development schemes/ schemes for continuing education; funding of schemes for research and development, linkages with industry and for institutional development, survey of manpower requirements and employment opportunity; setting up of National Board of Accreditation for periodic evaluation of technical institutes, etc.

(c) With a view to reducing the delays and to inducing greater transparency, AICTE has taken steps like publishing calendar of activities for processing of proposals in all national dailies and strict adherence to the calendar; constitution of committees consisting of eminent academicians from all over the country and representatives of State Governments to process the proposals.

Service Tax on Embassies

3320. DR. MANDA JAGANNATH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether New Delhi Municipal Council propose to impose service tax on the embassies in Delhi; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) The New Delhi Muncipal Council have sent a proposal for levy of service charges in respect of the premises occupied by the Foreign Missions in Delhi. However, no final decision in the matter has been taken.

[Translation]

Cyber Crimes in the Country

3321. SHRI ABDUL RASHID SHAHEEN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number and nature of the cases of cyber crime registered in the country during the last three years, till date, State-wise;

(b) the average age of the persons who have committed such crimes; and

(c) the steps taken by the Government to prevent youths from involving in such crimes as well as creating awareness among the people about the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The National Crime Records Bureau which collects and compiles crime statistics does not maintain separate data on cyber crime as no clear cut differentiation is possible because many IPC crimes may also have involved the use of cyber tools.

(c) Provisions of Information Technology Act, 2000 and the existing penal laws provide for punishment for committing cyber crimes.

Conversion of Hindus

3322. YOGI ADITYA NATH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the incidents of forcibly converting a large number of Hindus into Christians/Muslims in different parts of the country during the last three years;

(b) if so, the details thereof, State-wise; and

(c) the steps taken so far by the Government to check such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (c) No incident of forcible conversion has been reported. However, Article 25(1) of the Constitution of India provides that subject to public order, morality and health, and to the other provisions of part III, all persons are equally entitled to freedom of conscience and the right freely to profess, practise and propagate religion.

"Public Order" and "Police" are State subjects as per the Seventh Schedule to the Constitution of India. As such, the registration, investigation and detection of crime as well as the prevention of crime are primarily the responsibility of the State Governments.

[English]

Canadian Investment to Promote Bio-Tech Industry in India

3323. DR. D.V.G. SHANKAR RAO : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether Canadian authorities have shown their interest to promote investment in bio-tech companies in India; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) No proposal has so far been received from any Canadian authorities for investment in bio-tech industry.

(b) Does not arise.

[English]

Natural Calamities

3324. SHRI Y.G. MAHAJAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of loss of crops and property suffered in terms of rupee due to natural calamities, floods during the last three years as on date, State-wise; and

(b) the financial assistance provided by the Central Government to State Governments during the said period, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) A statement-I showing the State-wise damage caused to crops and houses due to natural disasters during the last three years is enclosed. The information on the damage caused by all natural disasters to different sectors in financial terms is not maintained.

(b) Statement-II showing the State wise central share of Calamity Relief Fund (CRF) and funds released from National Fund for Calamity Relief (NFCR) /National Calamity Contingency Fund (NCCF) during the last three years is enclosed.

		disaster	during the yea	nrs 1999-2000 to	2001-2002			
S.M	No. State	State Year						
		1999-	-2000	200	0-2001	2001-2002		
		Damage to Cropped area (in Lakh Ha.)	Damage to Houses/Huts (No.)	Damage to Cropped area (in Lakh Ha.)	Damage to Houses/Huts (No.)	Damage to Cropped area (in Lakh Ha.)	Damage to Houses/Huts (No.)	
1	2	3	4	5	6	7	8	
1.	Andhra Pradesh	15.22	3425	4.22	104374	18.78	87975	
2.	Arunachal Pradesh	-	17	0.04	17	-	41	
3.	Assam	1.06	126	2.24	-	0.13	-	
4.	Bihar	3.44	248903	3.92	312076	8.32	169165	

Statement-I States showing extent of damage to crops and houses due to natural

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1 2	3	4	5	6	7	8
5. Chattisgarh	-		_		0.89	12353
6. Gujarat	_	-	-	1318844	-	-
7. Himachal Pradesh	2.87	2224	-	-	-	231
8. Karnataka	23.24	16828	0.57	54591	16.22	-
9. Kerala	1.00	24199	-	9474		23981
10. Madhya Pradesh	10.15	29168	9.53	3297	9.53	-
11. Manipur	0.71	-	-	-	-	-
12. Mizoram	0.51	-	-	-	-	-
13. Maharashtra		-	-	-	21.00	
14. Orissa	21.54	2160112	270.00		9.00	212296
15. Punjab	0.02	2	0.25	35	0.58	21
16. Rajasthan	78.18	-	87.49			-
17. Sikkim	-	-	-	140	-	-
18. Tripura	0.25	4014	-		0.14	7453
19. Uttaranchal						26
20. Uttar Pradesh	0.33	1023	4.35	33649	1.57	2501
21. West Bengal	1.54	575767	19.2	2194858	•	
Total	160.06	3065808	401.81	4031355	86.16	516043

Note: Based on reports received from States

Statement-II

The release of Central share of Calamity Relief Fund (CRF) during 1999-2000 to 2001-02

			(R	s. in Crore)
S.N	lo. State	1999-2000	2000-01	2001-02
1	2	3	4	5
1.	Andhra Pradesh	107.69	148.54	196.91
2.	Arunachal Pradesh	6.10	9.02	9.47
3 .	Assam	43.37	76 12	79.92
4.	Bihar	33.79	50.22	26.37
5.	Chattisgarh	•	20.60	21.63
6 .	Goa	0.93	0.465	0.00

1	2	3	4	5
7.	Gujarat	121.05	131.1351	117.0149
8.	Haryana	21.73	60.98	64.03
9.	Himachal Pradesh	23.37	32.61	34.24
10	. Jammu and Kashmii	17.09	26.18	0.00
11	. Jharkhand	٠	42.52	44.65
12	. Karnataka	36.29	55. 93	58.72
13). Kerala	48.04	17.3439	86.0361
14	. Madhya Pradesh	44.29	46.98	49.32
15	5. Maharashtra	44.36	117.90	123.80
16	5. Manipur	1.61	1.56	0.00
17	7. Meghalaya	2.42	2.95	3.10

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1 2	3	4	5
18. Mizoram	1.1	1.115	0.00
19. Nagaland	1.47	0.5308	2.4792
20. Oris sa	42.5	103.6525	64.6575
21. Punjab	46.96	92.04	96.64
22. Rajasthan	155.25	196.0025	122.2575
23. Sikkim	4.08	2.9466	4.9534
24. Tamil Nadu	51.47	76.98	80.83
25. Tripura	3.90	1.4083	6.5917
26. Uttar Pradiesh	108.50	32.0844	135.2106
27. Uttaranchal	•	7.0991	29.9259
28. West Bengal	44.50	75.83	39.81
Total	1011.86	1430.7432	1498.5618
* New States create	d in 2000-20	001.	
The Central Ass			
	Calamity Re		1
	ity Continger uring 1999-2	-	
0	to 2001-200		
		••••	

S .No.	State	Calamity (I	Assistance Released Rs. in Crore)
1	2	3	4
1999-	2000:		
ţ.	Andhra Pradesh	Drough	75.36
2.	Bihar	Flood/Cyclone	38.18
3.	Gujarat	Drought	54.58
4.	Jammu & Kashmir	Drought	73.42
5.	Karnataka	Drought/Flood	17.09
6	Madhya Pradesh	Drought/Flood	38.86
7.	Maniput	Drought	4.93
8.	Mizoram	Drought	6.00
9.	Orissa	Drought/Cyclone	828 :15
10	Rajasthan	Drought	102.93

1	2	3	4
11.	Tripura	Drought	5.34
12.	Uttar Pradesh	Earthquake	16.68
13.	West Bengal	Flood	29.52
		Total	1291.04
2000	-01:		
1.	Arunachal Pradesh	Flash floods	2.00
2.	Bihar	Rains/floods	29.67
3.	Chhattisgarh	Drought	40.00
4.	Gujarat	Drought	85.00
		Earthquake	500.00
5.	Himachal Pradesh	Flash floods	8.29
6.	Madhya Pradesh	Drought	35.00
7.	Meghalaya	Cyclonic winds	1.00
8.	Orissa	Drought	35:00
9 .	Rajasthan	Drought	85.00
10.	West Bengal	Rains/Floods	103.25
		Total	924.21
2001	-02:		
1.	Andhra Pradesh	Rains/floods	30.44
2.	Chhattisgarh	Drought	18.94
		Floods	23.94
3.	Gujarat	Drought	27.00
		Earthquake	967.37
4.	Himachal Pradesh	Flash Floods	25.00
		Rains/floods	17.50
		Drought	18.98
5.	Jammu & Kashmir	Drought	23.20
6.	Madhya Pradesh	Drought	22.72
7.	Orissa	Drought	14.62

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1	2	3	4
		Floods	100.00
8.	Rajasthan	Drought	78.97
		Total	1368.68

[English]

Undertrial in Jails

3325. SHRI SHANKAR PRASAD JAISWAL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to make amendments in the laws for completion of trail/proceedings in civil and criminal cases within two years for reducing the number of undertrials languishing in various jails; and

(b) if so, the steps taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) There is no proposal under consideration to amend the Code of Criminal Procedure, 1973 and the Indian Penal Code, 1860 to provide for completion of trails/proceedings in the criminal cases within two years for reducing the number of undertrials languishing in various jails.

(b) Does not arise.

[Translation]

Delhi Rent Control Bill

3326. SHRI SUNDER LAL TIWARI : SHRI SATYAVRAT CHATURVEDI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the present status of Delhi Rent Control Bill;

(b) the reasons for the delay; and

(c) the date from which it is proposed to be enforced?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) to (c) The Delhi Rent Act, 1995 was enacted in 1995. The Act. however, could not come into force as the tenants, particularly the trader-tenants, launched an agitation against the Bill and demanded changes in some of the provisions of the Bill. The matter was examined by the Government. In June, 1997 it was decided to carry out amendments to the Delhi Rent Act, 1995 before bringing it into force. Accordingly, the Delhi Rent (Amendment) Bill, 1997 was introduced in the Rajya Sabha on 28.07.1997. The Bill was referred to the Parliamentary Standing Committee on Urban and Rural Development to examine and report. The Committee examined the Bill in detail and submitted its report on 21.12.2000 suggesting a few more changes. The Government considered the Report of the Committee and accepted all its recommendations. At present the Bill is pending before the Rajya Sabha for its consideration. After the Bill is passed by the Parliament and assented to by the President, the Delhi Rent Act, 1995 along with amendments will be brought into force.

[English]

Allocation of Foodgrains to the States

3327. SHRI G. PUTTA SWAMY GOWDA : SHRI VINAY KUMAR SORAKE : SHRI C.K. JAFFER SHARIEF :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the difference between Sampoorna Gramin Rozgar Yojana and Food for Work Programme; and

(b) the allocation of food grains under various schemes to the States during 2000-2001 and 2001-2002 so far State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) The SGRY is a single wage employment programme being implemented in the rural areas of the country whereas the Food for Work Programme was a relief programme, which was implemented only in the notified calamity affected Districts of the country. The Food for Work Programme was in operation from January 2001 to March 2002 while the SGRY was launched in September 2001. The Cash Component under the SGRY comes from within the Scheme whereas in Cash Component under the FFWP was met from any Central or State Scheme in which foodgrains available under the FFWP was utilised. The SGRY is a regular allocation based scheme whereas the FFWP were demand-driven programme. Foodgrains were provided to the calamity affected States as and when required.

(b) Foodgrains were provided by the Ministry of Rural Development only under the Food for Work Programme and the Sampoorna Grameen Rozgar Yojana. A Statement-I showing allocation of foodgrains under the Food for Work Programme during 2000-2001 and 2001-2002 is enclosed and allocation of foodgrains under the Sampoorna Grameen Rozgar Yojana during 2001-2002 is at enclosed statement-II. SRAVANA 15, 1924 (Saka)

		Statement	-1		1	2	3	4	5
		2001-01	2001-02	<u></u>	4.	Gujarat	90000	58105	148105
S.(No.	Foodgrain	Foodgrain	Total (3+4)	5.	Himachal Pradesh	11549	0	11549
		alloted/ Released	alloted/ Released		6.	Karnataka	0	100000	100000
		(In tonne)	(In tonne)	(In tonne)	7.	Kerala	0	5000	5000
1	2	3	4	5	8 .	Madhya Pradesh	63079	188665	251744
					9 .	Maharashtra	10000	140000	150000
1.	Andhra Pradesh	0	1650000	1650000	10	. Orissa	100000	150000	250000
2.	Bihar	0	100000	100000					
2	Chhatisgarh	207000	419007	626007	11	. Rajasthan	118145	621360	739505
J.	Cimalisyani	207000	419007	020007		Total	599773	3432137	4031910

Statement-li

(Tonnes in thousand)

	Food	dgrains A	llocated/							
S. States/Uts No.	Authorised (I Stream)			Foo	•	Allocated/A Stream)	uthorised	Total Foodgrains Authorised		
		Quantity - In Thoi	usands)		•	Quantity onnes - In housands)	Value Cost			
	Wheat	Rice	Total	Wheat	Rice	Total		Wheat	Rice	Total
1 2	3	4	5	6	7	8	9	10	11	12
1. A.P.		117.58	117.58		114.86	114.86	13259.62	0.00	232.44	232.44
2 . Ar. Pd.		3.94	3.94		3.07	3.07	347.07	0.00	7.01	7.01
3. Assam		159.20	159.20		156.23	156.23	18035.68	0.00	315.43	315.43
4. Bihar		117.72	117.72		110.76	110.76	12516.57	0.00	228.48	228.48
5. Chhattisgarh		72.67	72.67		49.38	49.38	5609.61	0.00	122.05	122.05
6. Goa		0.14	0.14		0.86	0.86	97.55	0.00	1.00	1.00
7. Gujarat	33.73		33.73	58.71		58.71	4872.87	92.44	0.00	92.44
8. Haryana	43.89		43.89	44.93		44.93	3729.16	88.82	0.00	88.82
9. H.P.	2.96	3.31	6.27	4.22	5.75	9.97	1000.51	7.18	9.06	16.24
10. J and K	5.23	12.26	17.49	5.73	12.36	18.09	1886.77	10.96	24.62	35. 58
1. Jharkhand	26.12	57.57	83.69	27.71	61.08	88.79	9201.97	53. 83	118.65	172.48
12. Karnataka	12.09	79.92	92.01	10.45	79.06	89.51	10013.26	22.54	158.98	181.52

103 Written Answers

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to Questions 104

1 2	3	4	5	6	7	8	9	10	11	12
13. Kerala		19.92	19.92		21.60	21.60	2449.26	0.00	41.52	41.52
14. M.P.	124.88	48.97	173.85	141.08	40.90	181.98	8127.25	265.96	89.87	355.83
15. Maharashtra	85.68	44.38	130.06	68.22	37.47	105.69	9896.37	153. 9 0	81.85	235.75
16. Manipur		4.66	4.66		3.72	3.72	419.79	0.00	8.38	8.38
17. Meghalaya		5.98	5.98		5.99	5.99	677.33	0.00	11.97	11.97
18. Mizoram		3.65	3.65		2.77	2.77	312.64	0,00	6.42	6.42
19. Nagaland	2.78	4.06	6.84		4.11	4.11	464.62	2.78	8.17	10. 9 5
20. Ori ssa		75.80	75.80		113.02	113.02	13001.03	0.00	188.82	188.82
21. Punjab	12.62		12.62	11.05		11.05	917.80	23.67	0.00	23.67
22. Raj <mark>as</mark> than	91.79		91.79	45.80		45.80	3801.62	137.59	0.00	137.59
23. Sikkim		3.06	3.06		1.53	1.53	172.89	0.00	4.59	4.59
24. Tamilnadu		51.9 8	51.98		99.86	99.86	11524.52	0.00	151.84	151.84
25. Tripura		21.77	21.77		10.90	10.90	1091.56	0.00	32.67	32.67
26. U.P.	187.17	66.32	253.49	190.39	57.57	247.96	27244.57	377.56	123.89	501.45
27. Uttaranchal	7.32	7.89	15.21	5.57	9.09	14.96	1489.48	12.89	16.98	29.87
28. W.B.		72. 9 0	72.90	0.00	141.21	141.21	16291.95	0.00	214.11	214.11
29. A and N Isla	ands		0.00		0.57	0.57	64.29	0.00	0.57	0.57
30. D and N Ha	aveli	0.31	0.31		0.38	0.38	42.44	0.00	0.69	0.69
31. D and Diu			0.00			0.00		0.00	0.00	0.00
32.Lakshadweep)	0.22	0.02	0.02	0.29	0.29	32.23	0.00	0.31	0.31
33. Pondicherry		0.40	0.40		0.58	0.58	65.33	0.00	0. 98	0.98
Total	636.27	1056.36	1692.64	613.86	1144.97	1758.83	178657.61	1250.13	2201.33	3451.47

[Translation]

Funds through Disinvestment

3328. SHRI SADASHIVRAO DADOBA MANDLIK : SHRI C.N. SINGH :

Will the Minister of DISINVESTMENT be pleased to state :

(a) whether his Ministry have sent any proposal to the Ministry of Finance to mobile more funds through disinvestment; (b) if so, the details thereof;

(c) the response of the Ministry of Finance thereto; and

(d) the time by which decision is likely to be taken on the proposal?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) to (d) A target of Rs. 12,000 crore has been fixed in the Budget Estimates for the year 2002-03 as realisation from the disinvestment of the Public Sector Undertakings (PSUs) by Government. In order to realise the target, the Government is pursuing the disinvestment of 31 cases, which have been approved for disinvestmentn. Disinvestment in PSUs is a continuous process. As a part of the process, Government keeps considering proposals for various public sector undertakings from time to time. The proposals are considered through Inter-Ministerial consultations.

Rehabilitation Package for Poor Helpless Widows

3329. SHRI PADAM SEN CHOUDHRY : DR. ASHOK PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have prepared a rehabilitation package for the poor and helpless widows living in holy cities of North India;

(b) if so, the details thereof;

(c) whether the Union Government propose to set up a Vidhava Ashram of 1000 beds capacity in Vrindavan in Uttar Pradesh under the said proposal;

(d) if so, the detials thereof; and

(e) the time by which said Ashram is likely to be opened and the amount likely to be incurred thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) The Government have launched a scheme known as 'Swadhar' for the rehabilitation of women in difficult circumstances, including widows deserted in religious places. A project for rehabilitation of 150 widows in Vrindavan has been sanctioned.

(c) to (e) Yes, Sir. A project for construction of a Shelter Home for 1000 widows at Vrindavan in Uttar Pradesh has been approved in principle. The project will be implemented by the Government of Uttar Pradesh with a total cost of Rs. 3.33 crore, out of which Rs. 2.50 crore shall be provided as grants by Government of India. This fund shall be released after the land identified by District administration is allotted for the project and detailed architectural plan and estimate for construction is prepared and approved by competent authority.

Western Regional Committee

3330. SHRI SHIVAJI VITHALRAO KAMBLE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the meetings of the Western Regional Committee (WRC), Bhopal of the National Council for Teachers Education (NCTE) were held on 8, 9 and 10th July, 2002;

(b) if so, the decision taken in the said meetings;

(c) whether the Western Regional Committee, Bhopal has received any representation from Maharashtra State about the problems being faced in the implementation of provisions of the regulations contained in the Gazette of India, NCTE dated 4.9.2001;

(d) if so, the details thereof; and

(e) the details of the long pending issues especially in respect of Maharashtra State discussed/decided in the meetings?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) to (e) The Government of Maharashtra in their letter dated 31.12.2001, addressed to the National Council of Teacher Education (NCTE), New Delhi, submitted a proposal for certain relaxations in the norms and standards for elementary teacher education programme. The proposals were referred to the Western Regional Committee (WRC), Bhopal for its recommendation. The WRC referred matter to its Sub-Committee for its consideration in its meeting held on 5th to 7th June, 2002. The recommendations of the Sub Comiittee were placed in the 38th meeting of the WRC held on 8th to 10th July, 2002. The decision of the WRC is awaited, which will be placed before the General Body of the NCTE for consideration.

[English]

Representation of SCs/STs/Handicapped Association of NDMC

3331. SHRI S. MURUGESAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the New Delhi Municipal Council has received any representation from All India Association for

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Scheduled Castes/Scheduled Tribes, Physically Handicaped People Upliftment (R) since 12.7.2001;

(b) if so, the details of different issues raised therein;

(c) whether any action has since been taken thereon;

(d) if so, the details thereof;

(e) if not, the reasons therefor and the time by which the action on all issues are likely to be taken by NDMC; and

(f) the details of backlog as on 31.12.1995 and on 31.12.2001 and action taken as per DoPT order dated 21.1.2002 by the Council to fill up the same category-wise and post wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (e) During the period under reference, the New Delhi Municipal Council received 3 representations from All India SC/ST/Physically Handicapped People's Upliftment in which the Council was requested to (a) convene a fresh meeting of the Departmental Promotion Committee to reconsider promotion of Scheduled Castes/Scheduled Tribes Nursery teachers to the grade of Head Master/Head Mistress on the ground that the reservation policy followed by the Council was not in accordance with 40-Point roster; and (b) promote teachers working in NDMC after completion of 12 years and 24 years of service. As the vacancy based roster for reservation was replaced by post-based roster in the year 1997 the representations made by the said Association for convening fresh meeting of the Departmental Promotion Committee on the basis of 40-Point roster (which is vacany based) did not have any merit. As regards the second issue raised by the Association, the Council have since issued orders for grant of senior scale to the teachers who have completed 12 years of service.

(f) The statement indicating the status of backlog vacancies for reserved candidates, category-wise, is enclosed. The Department of Personnel and Training have vide their Office Memorandum dated 21st January, 2002 decided that the Scheduled Castes/Scheduled Tribes Government servants, on their promotion under reservation quota, shall also be entitled to consequential seniority with effect from 17.06.1995. The New Delhi Muncipal Council has initiated the process to implement these instructions.

Depar ment	t- Name (of Post	Catego	ory	Sta	atus as	s on 31	.12.95				Statu	s as or	n 31.1	2.2001		
Main Estt.		:	Cadre Strength	Requ reserv			vation nted	Backlo	og	Cadre Strength		quired ervation		rvation nted	Bac	klog
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
				SC	ST	SC	ST	SC	ST		SC	ST	SC	ST	SC	ST
CE-II	Ex. Engg.	A	24	03	1	03	Nil	Nil	01	26	04	02	05	01	Nil	01
HE-II	Specialist	A	22	03	01	03	-	-	01	22	03	01	03	-	-	01
	GDO - II	Α	92	14	07	14	07	-	-	95	14	07	10	05	-	02
	A.E.(Elect.) 50%	A	65	-	01	-	-	-	01	31	04	02	04	-	-	02
	Accounts Officer/F.O.	В	14	02	01	-	-	02	01	16	02	01	-	-	02	01
	Suptd. Com	m. B	07	01	01	01	-	-	01	08	01	-	-	-	-	01
	Asstt. Engg. (C)	В	88	13	06	13	01	Nil	06	92	14	07	14	06	Nil	06

1

Statement

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
A&H	A.D.(Hort.)	в	4	-		-	-	-	-	9	1	-	-		1	-
	Arch. Asstt.	в	7	1	-	-	-	1	-	7	1	-	-	-	1	-
	Head Asstt.	С	138	21	10	18	06	03	04	145	21	10	21	01	-	09
	Senior Assistant	С	468	70	35	70	01	-	34	479	71	35	56	02	15	33
	Junior Assistant	С	552	83	41	53	02	30	39	368	55	27	30	02	25	25
	Personal Assistant	С	34	05	03	01	01	04	02	49	07	03	02	01	05	01
	Stenographer	С	135	20	10	14	01	04	09	66	09	04	06	01	03	03
	Leading Fireman	С	01	-	-	-	-	-	-	19	02	01	. –	-	02	01
	Fireman	С	62	09	05	08	03	01	02	80	11	06	08	03	03	03
	Meter Inspector	С	20	03	02	03	01	-	01	20	03	01	03	-	-	01
	Group Incharge	С	36	05	02	05	-	-	02	36	05	02	05	-	-	02
	Junior Stenographer	С	-	-	-	-	-	-	-	76	11	05	11	-	-	05
	Accountant	с	53	08	04	-	-	08	04	64	09	04	-	-	09	04
	Asstt. Librarian	С	14	02	01	02	-	-	01	14	01	01	01	-	-	01
	Caretaker Grade-II	С	14	02	01	02	-	-	01	25	03	01	03	-	-	01
	Data Entry Operator	С	-	-	-	-	-	-	-	79	11	05	02	-	09	05
	Fitter Gr.II	С	32	5	2	5	2	Nil	Nil	32	5	2	5	Nil	Nil	2
	Painter	С	21	3	2	3	2	Nil	Nił	21	3	1	3	1	NII	1
	Fitter Gr.I	С	32	5	2	5	Nil	Nil	2	32	5	2	5	1	Nil	1
	Fitter Gr.II	С	32	5	2	5	2	Nil	Nil	32	5	2	5	Nil	Nil	2
	Inquiry Attendant	с	45	7	3	7	3	Nil	Nil	45	6	3	4	1	2	2
	Mason	с	57	8	3	8	2	Nil	1	57	8	4	6	2	2	2

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
	Road Inspector	С	45	7	3	7	3	Nil	Nil	45	6	3	6	1	Nil	2
H.EI	I Nursing Sister	С	16	03	01	03	01	-	01	17	02	01	-	01	02	-
	Sr. Pharmacist	С	-	-	-	-	-	-	-	14	01	Q1	03	-	-	01
	Nurse Gr.'A'.	С	61	09	04	09	04	-	-	77	11	05	09	05	02	05
	A.N.M.	С	82	12	06	12	05	-	01	82	12	05	12	04	-	04
	Jr. Lab. Tech.	С	23	03	01	03	01	-	-	23	03	01	02	01	01	-
	Surv. Work	С	21	03	01	05	Nil	Nil	01	25	03	01	06	Nil	Nil	01
	S.I.	С	43	06	03	03	01	03	02	43	06	03	06	02	Nil	01
Edu.ll	Asstt. Teacher	С	799	135	67	123	61	-3	-	725	124	62	95	58	6	4
	Nry. Teacher	С	80 vacan 143	t 21	06 11	21	11	-	06 -	48(v) 165	7 25	4 12	21	11	4	1
	Yoga Teacher	С	25(v) 57	09	05	01	00	-8	05	25(v) 57	09	05	01	-	8	5
	Sr. Social Edn. Teacher	С	26	04	02	-	-	4	2	26	04	02	-	-	4	2
	Asstt. Teacher (Urdu)	С	16 vacan 50	t 01 08	- 03	-	-	.8	3	46	08	03	-	-	8	
	Cretch Attendant	С	69	10	5	9	1	1	4	69	10	05	10	3	-	2
	H M (Nry)	С	20	3	1	3	0	-	1 DR	20	3	1	3	-	-	1
	Jr. Social Edu. Teacher	С	20	3	1	-	-	3	01	20	3	1	-	-	03	01
	Sr.Social Edn. Teacher	С	16(v) 25	4	2	03	01	01	01	11(v) 25	04	02	04	01	-	01
	Balwari Teacher	С	12(v) 27	4	2	-	-	04	02	27	4	2	-	-	4	2
	Craft Instructor	С	15(v) 11	1	1	1	-	-	1	11	1	1	1	-	-	1
A & H	Chaudhary	С	67	9	4	13	-	-	4	67	-	4	-	-	-	4
	S.O. (Hort.)	С	18	2	1	1	-	1	1	22	3	1	2	-	1	1
	Sr. Ar ch. D/man	С	11	1	-	-	-	1	-	11	1	-	-	-	1	-

•

 2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
Shift Officer	С	64	-	05	-	_		05	64	09	04	09	-		04
S/I Ist Gr.	С	82	_	04	-	-	-	04	82	12	06	12	02	-	04
S/I 2nd Gr.	с	117	-	04	-	-	-	04	117	17	08	10	07	07	01
Superintendent (T)	с	49	03	01	03	01		-	49	07	03	07	01	-	02
J.E.(E)	С	111	09	04	09	-	-	04	119	17	08	14	-	03	08
Sub-Stn.App.	с	101	-	-	-	-	-	-	101	15	07	08	02	07	05
Asstt.A./C Optr.	С	15	-	01	-	-	-	01	15	02	01	01	-	01	01
Pump Driver	с	16	02	1	2	-	-	-	16	2	1	2	-	-	1
Sr.Elect.Mech.	с	15	2	1	3	Nil	-	1	15	2	1	3	Nil	-	1
Painter	С	21	3	2	3	2	Nil	Nil	21	3	1	3	1	Nil	1
Fitter Gr.I	С	32	5	2	5	Nil	Nil	2	32	5	2	5	1	Nil	1
Fitter Gr.II	С	32	5	2	5	2	Nil	Nil	32	5	2	5	Nil	Nil	2
Elect.Mechanic	с	30	4	2	6	1	-	1	30	4	2	6	1	-	1
Inquiry	с	45	7	3	7	3	Nil	Nil	45	6	3	4	1	2	2
Attendent															
Mason	С	57	8	3	8	2	Nil	1	57	8	4	6	2	2	2
Road Inspector	С	45	7	3	7	3	Nil	Nil	45	6	3	6	1	Nil	2
Chaudhary	с	67	9	4	13	-	-	4	67	-	4	-	-	-	4
S.O.(Hort.)	с	18	2	1	1	-	1	1	22	3	1	2	-	1	1
Sr. Arch.	с	11	1	-	-	-	1	-	11	1	-	-	-	1	-
Painter	с	30	4	2	8	Nil	-	2	30	2	1	8	Nil	-	2
Electric Meter Repairer Gr.II	'C'	18	2	1	-	1	2	-	18	2	1	-	1	2	-
Mechanic (Auto)	'C'	30	4	2	5	-	-	2	30	4	2	5	-	+	2
Fitter	'C'	22	3	1	4	-	-	1	22	3	1	7	-	-	1
HMV-Driver- cum fitter	'C'	208	31	15	59	-	-	15	299	45	22	69	-	-	22
LMV Driver- cum fitter	'C'	39	5	2	-	-	5	2	40	5	3	5	-	-	3

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1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17
	LMV Driver- cum fitter	'C'	38	5	2	6	-		2	39	5	2	6	-	-	2
	Bill Collector	D	45	7	3	7	3	-	-	45	6	3	6	-	-	3
	Peon	D	445	67	33	67	11		22	445	66	33	66	11	-	22
	A.F.G.	D	48	7	4	4	1	3	3	95	14	7	4	1	10	6
	Helper	D	-	-	-	-	-	-	-	82	12	6	24	-	-	6
	Chowkidar	D	539	80	40	70	16	10	24	539	80	40	70	16	10	24
	Gunman	D	7	1	1	1	-	-	1	7	1	-		-	-	-
C.EI	Beldar	D	1217	182	91	256	14	Nil	77	2031	349	174	414	31	Nil	143
	Mate	D	73	7	3	7	Nil	Nil	3	73	10	5	8	Nil	2	5
	Dresser	D	29	5	3	5	1	-	2	29	4	2	4	-		2
HE-III	A.M.G. S.K. & allied categories	D D	164 1987	24 S	11 SAFAL I	60 KARMC	1 HARIS	Nil ARE A	10 APPOIN	164 ITED FI	24 ROM T	11 HE S.(51 C CATE	1 EGORI	Nil ES	10
	A.M. Jamadar	D	19	2	1	4	Nil	Nil	1	19	2	1	8	Nil	Nil	1
	Cretch Aya	D	71	12	06	6	2	6	4	71	12	06	6	2	6	4
A&H	Mali	D	619	92	46	87	-	5	46	1467	220	110	127	_	9	110
	Lineman 2nd Gr.	D	115	17	8	18	6	-	2	127	19	9	13	4	6	5
	Pump Attendant	D	19	2	1	-	-	2	1	19	2	1	-	_	2	1
	Oil Filter Optr.	D	11	1	-	-	-	1	-	11	1	_		-	1	
EE-II	Khallasie	D	1021	153	76	116	31	37	45	9 43	142	71	133	37	9-	34

Vigyan Academies in Different States

3332. SHRIMATI KUMUDINI PATNAIK : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government of India are contemplating to establish Vigyan Academies in different States for the development of the science with 100% Central assistance;

(b) if so, the details thereof, State-wise;

(c) the proposed activities of the Vigyan academies;

(d) whether it will encourage scientific research and development in the Statos; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT "BACHDA") : (a) to (e) No, Sir. However, each State has set up S and T Council/Department to nurture and develop scientific research activities. The Ministry of Science and Technology plays a catalytic role in this endeavour.

Construction of DDA Flats

3333. SHRI P.R. KYNDIAH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

to Questions 118

(a) the names of the areas earmarked for the construction of DDA flats by the private contractors;

(b) the number of flats likely to be constructed on yearly basis; and

(c) the mechanism evolved by the Government to keep the prices of these flats within affordable limits?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) No decision has been taken in the Delhi Development Authority for allotment of land to the private developers for construction of flats. However, the DDA awards the work of construction flats to the private contractors after following the prescribed procedure. During the period 1.4.2001 to 30.6.2002, the DDA has awarded the work of construction of 17, 176 houses of different categories. These are in different stages of construction. The cost of DDA flats are arrived at by the DDA after taking into consideration various costs including cost of construction and land cost.

[Translation]

Unauthorised Constructions in Delhi

3334. DR. M.P. JAISWAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether unauthorized constructions are on the rise rapidly in contravention of health related norms and by laws relating to water and electricity supply and building construction;

(b) if so, the number of unauthorized colonies in Delhi and the number of slums on th Government land in the town; and

(c) the steps proposed to be taken by the Government to tackle the situation for improvement in the living standards?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha. [English]

Amount Earmarked for Valmiki Ambedkar Awas Yojana

3335. SHRI BHARTRUHARI MAHTAB : SHRI RAMESH CHENNITHALA : SHRI SURESH RAMRAO JADHAV : SHRI GEORGE EDEN :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the amount earmarked for Valmiki Ambedkar Awas Yojana for the year of 2002-2003, State wise;

(b) whether the tentative allocation for the State of Kerala was 26.6. crores of rupees;

(c) if so, actual allocation and the reason to cut down its share;

(d) whether the Government have cut down the size of the shares of other States as well;

(e) if so, the details thereof and reasons therefor; and

(f) the fresh steps taken to reduce the rate of interest on loans from HUDCO and NCR Planning Board?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) A statement on state-wise allocation of funds under Valmiki Ambedkar Awas Yojana (VAMBAY) for the year 2002-2003 is enclosed.

(b) No Sir.

(c) The allocation for the year 2002-2003 for the State of Kerala is Rs. 6.8322 Crores. The state-wise allocations are based on the percentage of slum population in the urban areas. The share of the State of Kerala has not been reduced.

- (d) No, Sir.
- (e) Does not arise.

(f) HUDCO is providing loan under Valmiki Ambedkar Awas Yojana (VAMBAY) at the rate of 10% per annum which is the lowest rate of interest in comparison to other schemes funded by HUDCO. The applicable rate of interest is even lower than the basic average borrowing cost of HUDCO for the year 2001-2002 of 10.44% apart from administrative cost of 0.40%. NCR Planning Board does not release loan to projects under VAMBAY. However, the Board gives financial assistance to participating State Governments and to implementing agencies in the form of loan for development projects and there is a proposal from NCR Planning Board for reduction in interest rates.

Statement

State-wise Allocation of Funds under VAMBAY for the Year 2002-2003

		(Rs. in Lakhs)
State/UT	Estimated Slum popula- tion (as per TCPO) (Population in lakhs)	• •	Entitlement out of Ro. 256.85 crore (2002- 2003)
1	2	3	4
Andhra Prades	h 60.17	9.73	2499.15
Andman & NIC	O 0.51	0.08	20.55
Arunachal Pd.	0.38	0.06	14.37
Assam	5.83	0.94	241.44
Bihar	35.44	3.81	980.39
Chandigarh	2.13	0.35	89.90
Chhattisgarh		0. 94	241.96
D&N Haveli	0.04	0.01	1.53
Daman and Di	u 0.14	0.02	5.66
Delhi	32.57	5.17	1353.60
Goa	1.14	0.18	46.23
Gujarat	34.39	5.46	1428.09
Haryana	10.07	1.63	418.67
Himachal Pd.	1.61	0.26	66.78
Jammu & Kasł	nmir 7.78	1.26	323.63
Jharkhand		1.92	491.37
Karnataka	17.76	2.87	737.16

1	2	3	4
Kerala	16.45	2.46	683.22
Lakshadweep	0.07	0.01	3.09
Madhya Pradesh	27.95	4.52	919.00
Maharashtra	107.37	17.27	4461.48
Manipur	1.13	0.18	46.23
Meghalaya	1.16	0.19	48.80
Mizoram	1.16	0.19	48.80
Nagaland	0.61	0. 09	23.12
Orissa	11.21	1.61	464.90
Pondicherry	2.13	0.34	87.33
Punjab	18.94	3.06	785.96
Rajasthan	32.65	5.18	1356.17
Sikkim	0.12	0.01	2.57
Tamil Nadu	43.59	7.05	1810.79
Tripura	0.89	0.14	35.96
Uttar Pradesh	77.10	11.95	3072.63
Uttaranchal		0.52	130.29
West Bengal	65.78	10.44	2732.88
Total		99.90	25673.70

[Translation]

Profit/Loss to BCCL

3336. SHRI SUBODH ROY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the BCCL has suffered a loss of crores of rupees during the year 2000-2001;

(b) if so, the reason therefor;

(c) whether the BCCL has also earned profit of crores of rupees during the year 2001-2002;

(d) if so, whether the Government have conducted any study with regard to unexpected profits earned by the company;

(e) if so, whether the Government propose to further encourage factors responsible for remarkable profits and development in the coal sector; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) BCCL suffered a loss of Rs. 1276.70 crore during the year 2000-01. The major reasons for losses are as follows:-

- (i) Adverse geo-mining conditions like steeply inclined seam, thick seam, multi-seam situation, presence of important surface features/densely populated areas etc. Un-scientific mining in the past had also created problems of waterlogging of upper seams, extensive fires, unstable conditions etc. requiring adoption of stowing thereby increasing the cost of operation.
- (ii) Existence of large number of small inherited underground mines having extensive workings with low production and productivity which are not amenable for significant increase in productivity.
- (iii) Low productivity of underground mines as compared to successive wage increase and also provision of arrears of wage increase in the books of the company during 2000-01.
- (iv) Problems of land acquisition and rehabilitation affecting production of some large mines etc.

(c) BCCL has not earned any profit during the year 2001-02. The provisional loss incurred by the company during the year 2001-02 is Rs. 780 crore.

(d) to (f) Do not arise in view of answer given to part (c) of the question above.

Violation of Official Language Act

3337. SHRI SHIVAJI MANE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether any action has been taken for violation of the official language act during the last three years till date; and

(b) if so, the details thereof and the number of such cases that came to notice during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b)

Department of Official Language prepares an Assessment Report every year, in which remedial measures are mentioned for the deficiencies found in the implementation of Official Language Policy by the Ministries/Deptts. of Central Government. Assessment Report for the year 1999-2000 has been laid on the table of the Lok Sabha on 16.4.2002. In addition, deficiencies noticed from time to time, through Quarterly Progress Reports are brought to the notice of the concerned Deptts. and they are asked to take necessary action to remove these deficiencies. It is the responsibility of the Administrative Head of each Central Government Office to ensure implementation of Official Language Act, provisions of Official Language Rules and Orders relating to Official Language Policy. It is well considered view of the Government that use of Official Language Hindi in the Central Government Offices be accelerated through inspiration, motivation and goodwill.

Revolver Manufacturing Factories

3338. SHRI RAJO SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the details of revolver manufacturing factories in the country;

(b) whether obtaining licence is mandatory for purchasing revolver;

(c) whether the Government propose to setup new revolver factories in the country; and

(d) if so, the details thereof, location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Small Arms Factory, Kanpur; Field Gun Factory, Kanpur and Rifle Factory, Ishapore, West Bengal are revolver manufacturing factories under the control of Ordnance Factory Board, Ministry of Defence.

- (b) Yes Sir.
- (c) and (d) No, Sir.

[English]

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Service Association of Kendriya Vidyalaya Sangathan

3339. SHRI B.K. PARTHASARATHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state : (a) the details of teaching and non-teaching service associations of Kendriya Vidyalaya Sangathan, employees, accorded de-jure recognition under the CCs (Recognition of Association) Rules 1994-95 or so;

(b) the details of their membership;

(c) whether any of these associations have since been derecognised; and;

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) The following service associations of Kendriya Vidyalaya Sangathan had been accorded de-jure recognition under Kendriya Vidyalaya Sangathan (Recognition of Service Association) Regulations, 1995:-

- 1. All India Kendriya Vidyalaya Teachers Association (AIKVTA).
- Rashtriya Kendriya Vidyalaya Adhyapak Sangh RKVAS (Jagat).
- 3. Kendriya Vidyalaya Non-Teaching Staff Association (KEVINTSA).
- Kendriya Vidyalaya Sangathan Staff Association (KVSSA).

(b) The details of membership of Associations are as under:-

Association	Membership Strength as on 01.04,1996
ΑΙΚΥΤΑ	14579
RKVAS (J)	5585
KEVINTSA	3408
KVSSA	586

(c) and (d) Rashtriya Kendriya Vidyalaya Adhyapak Sangh (Jagat) and Kendriya Vidyalaya Sangathan Staff Association have since been derecognised because of non-fulfilment of the prescribed conditions.

IPO for PSUs

3340. SHRI T.M. SELVAGANPATHI : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have decided to float Initial Public Offering (IPO) for five major public sector enterprises for mopping Rs. 25,000 crores;

(b) if so, the details thereof; and

(c) the percentage of equity proposed to be affloaded in respect of these five public sector enterprises?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No Sir.

(b) and (c) Do not arise in view of the answer at (a) above.

Indira Awaas Yojana in Kutch

3341. SHRI SHANKERSINH VAGHELA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) the number of houses sanctined for construction in Kutch district of Gujarat under Indira Awaas Yojana after the Earthquake last year;

(b) the number of houses completed so far alongwith the details of ongoing construction works under the Yojana;

(c) whether the houses completed under the scheme have been allotted;

(d) if so, the details thereof; and

(e) if not, the reasons therefor and the time by which these are likely to be constructed and allotted to the beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUBHASH MAHARIA) : (a) As per information received from the Government of Gujarat, 24930 houses have been sanctioned in the earthquake affected areas of Kutch district last year under the Indira Awaas Yojana (IAY).

(b) 7733 IAY houses have been completed and 10310 houses are under various stages of construction as on 2.8.2002.

(c) and (d) Since under the IAY the beneficiaries have to construct their houses themselves, the question of completed houses being separately allotted to them does not arise. (e) In view of (c) and (d) above, Question does not arise.

Central Board of Secondary Education

3342. DR. RAMESH CHAND TOMAR : SHRIMATI SHYAMA SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "CBSE-course for NRIs a flop show" as reported in the Pioneer dated 19.6.2002;

(b) if so, whether an International accredition course of SBSE in Indian Culture and languages has not been implemented;

(c) if so, the reasons therefor; and

(d) the details of other steps taken by the Government to make the languages familiar in other countries?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) and (c) As per the information furnished by the Central Board of Secondary Education (CBSE), the Board is in the process of developing/printing course material for International accreditation courses in Indian languages and Indian culture which will be launched shortly. The objective of the courses is to facilitate the Indian diaspora settled abroad with the knowledge of Indian languages and culture.

(d) The subordinate/autonomous organisations under the Ministry of Human Resource Development like the Central Hindi Directorate, New Delhi, the Central Institute of Indian Languages (CIIL), Mysore and the Kendriya Hindi Sansthan (KHS), Agra etc. are engaged in promotion and propagation of Hindi Language and other major Indian Languages through the courses and schemes launched by them for NRIs and other people living abroad.

llT's

3343. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria for locating an IIT in the country;

(b) whether the under development of an area is or will be a parameter for establishing an IIT in that area;

(c) whether any representation from the public representative for an IIT in Raiganj in north Bengal has been received; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) All Indian Institutes of Technology (IITs) are established on the basis of expert committee recommendations and taking into account various factors such as overall high quality engineering and technology manpower requirement, regional distribution, availability of infrastructure etc.

(c) and (d) Yes, Sir. The stand of the Government of India has been conveyed to the Hon'ble Member of Parliament.

Allotment of Accomodations to Staff of Political Parties

3344. SHRI M.O.H. FAROOK : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the norms for retention/allotment of accommodation to staff of various political parties are being followed;

(b) if so, the details thereof;

(c) whether, no political party has been allotted accommodation out of the quota fixed for various parties under their 'guidelines'; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir.

(b) to (d) A statement is enclosed.

Statement

The Guidelines for Allotment of Accommodation in Vithalbhai Patel House to the Staff of the Parliamentary Parties in both the two Houses of Parliament provide as follows:

- 1. Eight single rooms suites may be allotted/ allowed to be retained by those parliamentary parties whose strength in Parliament is above 200.
- Six single rooms suites or two double room suites and two single room suites may be considered for retention/allotment to those parliamentary Parties whose strength in parliament is 200 members or less but not less than 150 members.
- 3. Those parties which have less than 150 members in Parliament but not less than 50 members will be entitled to 2 single room suits in the V.P. House.

In pursuance of the guidelines, BJP and Congress Parliamentary Party have been allotted 8 and 6 single suites respectively based on their strength in Parliament. However, the CPI Parliamentary Party has been allowed to retain one single suite in V.P. House for a period of three years w.e.f. 3.10.2000 with the approval of competent authority.

Fake Drugs

3345. SHRIMATI SHYAMA SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the business of fake drugs is increasing in the country particularly in Delhi since the past few years;

(b) if so, whether laxity in various laws, slow litigation and light punishment are the main causes of increase in the fake drugs businesses;

(c) if so, whether the Government have taken any steps to strengthen various laws for deterrent punishment to the manufacturers and sellers of fake drugs in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (d) Under the provisions of Drugs and Cosmetics Act, 1948 and rules thereunder, the responsibility for regulating manufacture and sale of drugs including monitoring their quality is vested with the State Governments. As per the feedback given by the Drugs Control Administration, NCT of Delhi, Delhi is having one of the biggest markets of drugs in the country and as such Delhi could be a transit point of transaction of drugs including drugs of questionable quality.

Section 17-B of Drugs and Cosmetics Act defines spurious drug as a medicine manufactured under a name which belongs to another or if it is an imitation or substitute, wholly or partly of another drug or if the label of container bears the name of fictitious or non existent firm. Section 27 of the said Act prescribes penal provision for manufacture and sale of spurious drugs. Sale of spurious drugs, if detected is punishable with life imprisonment and with fine which shall not be less than Rs. 10,000/-. Hence Cosmetics Act to tackle the problem of spurious drugs.

[Translation]

Review of AUWSP

3346. SHRI PRAHLAD SINGH PATEL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Accelerated Urban Water Supply Programme has been reviewed;

(b) if so, the details thereof;

(c) whether any target has been fixed under the said programme to ensure supply of water for the next decades;

(d) if so, the details thereof;

(e) whether the Government propose to cover newly inhabitated areas as per the recent census under this programme;

(f) if so, the details thereof;

(g) whether this programme is parity financed through loans or grants or fully financed by the Central Government;

(h) if so, the details thereof; and

(i) the details of the achievements made under the said programme during the Ninth Plan Period, Year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Yes, Sir. The Centrally sponsored Accelerated Urban Water Supply Programme (AUWSP) is reviewed through meetings held from time to time with State Secretaries/ Officials incharge of urban water supply, regular reports received from State Governments and field visits.

(c) to (f) The Working Group on Urban Development (including Urban Transport), Water Supply and Sanitation (including Low Cost Sanitation, Sewerage and Solid Waste Management) and Urban Environment for formulation of Tenth Five Year Plan (2002-07) has recommended continuation of AUWSP during the Tenth Five Year Plan in towns with population less than 20,000 as per 2001

census and have proposed allocation of Rs. 3770 crore for this scheme under Tenth Five Year Plan. Thus, all towns below 20,000 population as per 2001 census are to be covered under this Programme. However, the outlay for AUWSP during the Tenth Five Year Plan is yet to be finalized. The coverage of towns will depend upon the availability of resources.

(g) and (h) Under AUWSP the Central Government provides 50% of the cost of the scheme as grant to the State Government and balance 50% is met by the State Government out of State Plan funds which includes 5% beneficiary/local body contribution.

(i) Number of schemes sanctioned under AUWSP during the Ninth Plan, year wise and State wise are given in the enclosed statement.

		Stati	us of Impl	ementa	ation of A	UWSP	during IX	Plan	as on 31	.3.200	02		
SI.	State	199	7-98	199	8-99	19	99-2000	20	00-2001	20	001-2002		Total
		Nos	Estt. cost	Nos	Estt. cost	Nos	Estt. cost	Nos	Estt. cost	Nos	Estt. cost	Nos	Estt. cost
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1.	Andhra Pradesh	-		-		-	-	-	-	7	1494.40	7	1494.40
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	-	-		-
3.	Assam	3	365.50	2	323.78	4	1257.31	-	-	-	-	9	1946.59
4.	Bihar	-	-	3	376.41	2	161.89	-	4	-	589.20	9	1127.50
5.	Chhattisgarh	-	-	3	280.91	6	396.79	-	-	10	1047.27	19	1724.97
6.	Goa	-	-	-	-	-	-	-	-	2	301.22	2	301.22
7.	Gujarat	-	-	-	-	7	1395.28	4	846.78	6	349.31	17	2591.37
8.	Haryana	1	122.91	4	522.66	4	511.89	8	1897.28	3	688.73	20	3743.47
9.	Himachal Pradesh	-	-	1	117.90	2	617.07	1	188.00	2	995.18	6	1918.15
10.	Jammu & Kashmir	-	-	-	-	1	305.70	-	-	-	-	1	305.70
11.	Jharkhand	-	-	1	119. 8 6	6	1139.55	1	148.55	-	-	8	1407. 9 6
12.	Karnataka	4	719.71	2	689.00	7	1371.45	4	1088.70	4	1091.40	21	4960.26
13.	Kerala	1	342.00	-	-	-	-	2	510.70	-	-	3	852.70
14.	Madhya Pradesh	3	282.59	6	523.96	22	2162.56	9	1280.50	-	-	40	4249.61

Statement

Status of Implementation	n of	AUWSP	during	IX	Plan a	s on	31.3.2002
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131 Written Answers

1 2	3	4	5	6	7	8	9	10	11	12	13	14
15. Maharashtra	-	_	3	1005.66	2	465.58	5	2063.18	-	-	10	3535.42
16. Manipur	1	173.40	2	276.89	3	340.88	3	653.54	1	141.09	10	1585.80
17. Meghalaya	-	-	-	-	-	-	1	386.10	-	-	1	386.10
18. Mizoram	1	103.35	1	154.94	3	320.78	1	322.88	-	-	6	9 01.95
19. Nagaland	-	+	-	-	1	683.11	-	-	-	-	1	683.11
20. Orissa	-	-	3	607.09	3	520.48	6	722.79	-	-	12	1750.36
21. Punjab	6	363.21	2	113.40	1	102.61	-	-	-	-	9	579.22
22. Rajasthan	2	185.26	6	807.54	-	-	9	1226.68	6	932.82	23	3152.30
23. Sikkim	-	-	-	-	1	115.68	-	-	-	-	1	115.68
24. Tamil Nadu	4	465.10	4	703.65	6	1396.10	8	1444.12	2	1280.14	24	5289.11
25. Tripura	-	-	1	143.97	1	288.14	3	800.97	1	267.25	6	1500.33
26. Uttar Pradesh	10	717.16	26	2203.30	25	1910.69	62	5012.66	36	2974.04	159	12817.8 5
27. Uttaranchal	-	-	-	-	2	475.87	5	1125.31	-	-	7	1601.18
28. West Bengal	-	-	1	87.40	-	-	4	994 .01	1	128.84	6	1210.25
Total	36	3840.19	71	8959.32	109	15939.41	136	20712.75	85	12280.89	437	61732.58

Disinvestment Procedure

3347. SHRI AVTAR SINGH BHADANA : Will the Minister of DISINVESTMENT be pleased to state :

 (a) whether the method adopted by the Government for disinvestment of Public Undertakings is causing a lot of concern;

(b) if so, whether SCOPE has expressed great concern over the manner in which the process of disinvestment of CMC has been announced to be completed through Reserve price procedure despite a bidder being left in the fray; and

(c) if so, the measures taken by the Government to find out a better process of disinvestment of Public Undertakings?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No, Sir.

(b) and (c) Do not arise.

[Translation]

Rehabilitation Programmes for Bhopal Gas Victims

3348. SHRI GAJENDRA SINGH RAJUKHEDI : SHRI KANTILAL BHURIA :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

 (a) whether Government of Madhya Pradesh has sent proposals for different rehabilitation programmes for Bhopal Gas Victims;

(b) if so, the details in this regard programme wise;

(c) the action taken by the Union Government on each of such programmes; and

(d) the time by which the aforesaid programmes are likely to be sanctioned and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) to (d) Earlier, the Central Government had

approved an Action Plan submitted by the State Government of Madhya Pradesh for the medical, economic, social and environmental rehabilitation of Bhopal Gas victims with a total outlay of Rs. 163.10 crore. The outlay was subsequently increased to Rs. 258 crore in phases. The expenditure was to be shared between the Central Government and the State Government of Madhya Pradesh in the ratio of 75:25. The Central Government has released its entire share of Rs. 193.50 crore. Recently, the State Government has submitted a number of proposals such as creating of Corpus fund to meet the recurring expenditure on the Schemes completed under the Action Plan, establishment of Memorial at UCIL premises, disposal of toxic wastes lying in UCIL premises, water supply to the gas affected wards, development of parks and plantation in gas affected wards, construction of additional houses etc. amounting to Rs. 1755 crore with the request that it could by funded from the unspent money lying with Reserve Bank of India. According to Supreme Court directions, the money received from the Union Carbide is earmarked for paying compensation to the Bhopla Gas victims. All the compensation claims have not yet been decided. In some of the proposals, the State Government has been advised to take up the matter with the concerned Ministries/Departments of the Government of India.

[English]

Drinking Water and Sanitation in Rural Schools

3349. SHRI C. SREENIVASAN : SHRI AMBAREESHA : SHRI K. YERRANNAIDU :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government have received proposals for Central Assistance for the provision of drinking water and proper sanitation in primary and upper primary schools in the rural areas of the country during the last three years and till date;

(b) if so, the details thereof, State-wise and yearwise especially in regard to Andhra Pradesh;

(c) the details of the proposals cleared and assistance provided by the Central Government so far, State-wise, year-wise; (d) the time by which the remaining proposals are likely to be cleared; and

(e) the steps taken by the Central Government to clear the pending proposals?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (e) Drinking water supply being a State subject, schemes for providing drinking water facilities to rural areas including rural schools are implemented by the States from their own resources. The Government of India supplements the efforts of the States by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan, sanction and implement Rural Water Supply schemes under the above programmes rests with the State Governments.

As per Sixth All India Educational Survey (September 1993), there are 6.37 lakh rural primary and upper primary schools in the country. Out of these, 2.85 lakh rural primary and upper primary schools have drinking water facilities and 3.52 lakh rural primary and upper primary schools were yet to be provided with drinking water supply facilities. Coverage of rural schools under Accelerated Rural Water Supply Programme was undertaken with effect from 2000 - 2001 and it was proposed to cover about 1.50 lakh rural primary and upper primary schools under Accelerated Rural Water Supply Programme. As per information received from the State Government till 10.7.2002, 41,349 rural schools have been covered with drinking water supply facilities under Accelerated Rural Water Supply Programme. Balance 1,08,651 rural schools will be covered during the 10th Plan period. No separate funds are provided to States for this purpose and the funds allocated to the States under ARWSP can be used for this purpose.

School Sanitation is an integral part of the Total Sanitation Campaign (TSC) and one of the major components of the TSC Programme. As per the Guidelines of the Programme more than 10% of the Total project cost can be earmarked for providing sanitation facilities in Schools. So far, 1,67,966 toilets for schools have been sanctioned under the TSC of which 14,279 school toilets are sanctioned for Andhra Pradesh. The details of proposals received, projects sanctioned and funds released under the TSC during the last three years and till date State-wise are given in the enclosed statement. It has been decided to clear the remaining proposals as per the entitlement of the States and fulfillment of other conditions. 135 Written Answers

Statement

Details of Projects received, sanctioned and funds released under the Total Sanitation Campaign

State/UT		1999-2	2000		2000-2001			2001-2	2002	2002-2003		
	Projects		Funds	Projects		Funds	Projects		Funds	Projects		Funds
	Recei- ved	Sanct- ioned	Relea- sed	Recei- ved	Sanct- ioned	Relea- sed	Recei- ved	Sanct- ioned	Relea- sed	Recei- ved	Sanct- ioned	Relea- sed
1	2	3	4	5	6	7	8	9	10	11	12	13
Andhra Pradesh	5	4	417.24	2	2	771.39	5	5	1877.09	11	4	482.36
Arunachal Pr.	2	2	25.48	-	-	73.98	2	2	52.80	-	-	0
Assam	3	3	133.22	-	-	0	11	8	410.38	-	-	0
Bihar	1	1	445.14	4	4	678.69	5	5	1663.56	1	-	1199.26
Chhatisgarh	-	-	0	-	1	0	-	0	229.33	-	_	0
Goa	-	-	0	-	-	0	1	0	0	-	-	0
Gujarat	3	3	359.1	-	-	0	2	2	0	-	-	0
Haryana	-	-	0	3	3	214.23	1	1	62.06	-	-	125.68
Himachal Pr.	1	1	6.85	1	1	19.91	-	-	26.76		-	28.65
Jammu & Kashmir	-	-	0	2	2	122.05	-	-	0	-	_	0
Jharkhand	1	1	284.61	1	1	199.13	4	4	632.71	-	-	17.9 5
Karnataka	3	3	536.05	-	-	0	-	0	0	-	-	0
Kerala	-	-	0	2	2	30 8 .09	4	4	741.98	-	-	0
Madhya Pradesh	-		0	5	5	772.55	3	3	219.17	3	-	0
Maharashtra	8	7	1113.62	4	2	1195.96	2	2	0	2	-	0
Manipur	-	-	0	1	1	48.08	-	-	0	-	-	0
Meghalaya	-	-	0	-	-	0	-	-	0	2	-	0
Mizoram	-	-	0	-	-	0	3	-	0	-	-	0
Nagaland	-	-	0	3	3	118.33	-	-	0	1	1	0
Orissa	3	3	243.06	-	-	971.06	5	5	567.83	4	-	357.6 3
Punjab	-	-	0	3	2	94.25	4	4	142.17	-	-	52.67
Rajasthan	4	4	333.45	1	1	1285.23	4	4	0	1	-	0
Sikkim	2	2	17.98	-	-	0	2	2	124.42	-	-	0
Tamil Nadu	5	5	513.67	3	3	834.25	2	2	1688.99	6	6	601.83

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to Questions 138

1	2	3	4	5	6	7	8	9	10	11	12	13
Tripura	-	-	0	1	1	253.66	3	3	364.63	-	-	0
Uttar Pradesh	4	4	170.49	8	8	1650.72	16	16	2348.85	-	-	0
Uttaranchal	-	-	0	-	-	0	1	1	34.62	_		0
West Bengal	1	1	0	5	5	1300.03	7	7	1170.99	1	1	419.95
Pondicherry	-	-	0	-	-	0	1	1	47.42	-	-	0
D and N Haveli	-	-	0	-	-	0	1	1	0	-	-	3.15
Total	46	44	4599.96	50	47	10911.6	89	82	12405.8	32	12	3289.13

Indo-US Bio-Tech. Alliance

3350. SHRI PRABODH PANDA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether India and US have formed a bio-tech alliance;

(b) if so, the objectives thereof;

(c) whether the alliance will work towards collaboration in the research areas; and

(d) if so, the possible areas identified therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) and (b) The Confederation of Indian Industry initiative to launch a US-India biotech alliance under the aegis of US-India Economic Dialogue is just a proposal at this stage. It has not been launched as yet.

(c) and (d) As proposed, private industry and institutional participation will be coordinated by the Confederation of Indian Industry in India and the US India Business Council in US. Major activities of the proposed alliance will be focused on support to the development of biotech industry in India, promote commercial joint ventures, collaborative research, public-private partnerships, technology trade, licensing and distribution agreements. The activities will also include specialized conferences and seminars, executive missions to both countries, fellowships and funded research, meeting of experts for regulatory and legal reforms, advocacy to remove impediments in the biotechnology trade, establish working group on international trade and treaties, videoconferences and internet based communication and technical cooperation to build regulatory capacity. Possible areas for research may include bioinformatics, genomics, diagnostics, vaccines, recombinant therapeutic proteins, new drug discovery, agricultural, industrial and environmental biotechnology and training.

[Translation]

Corruption Charges against IPS Officers

3351. SHRI BIR SINGH MAHATO : SHRI MANSUKHBHAI D. VASAVA :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether corruption is fast spreading among IPS officers in the country;

(b) if so, the details thereof alongwith number of IPS officers all over the country who are facing CBI inquiry/ under vigilance as on date State-wise; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) Corruption cases involving IPS officers do come to light. But it will not be correct to say that it is fast spreading among the IPS officers. Action is taken against Officers who are found guilty of such charges under the provisions of relevant acts and rules.

As per the available information 10 IPS officers of the following State Cadres are facing CBI/vigilance inquiry as on 30.6.2002:-
West Bengal-1, Manipur-Tripura - 1, Madhya Pradesh - 2, Haryana - 2, AGMU - 3 and Orissa-1

[English]

Encroachments on Public Land and Roads

3352. SHRI SHRINIWAS PATIL : SHRI SHEESH RAM SINGH RAVI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "SC:Restore Lajpat Nagar Public Spaces" appearing in the Times of India dated May 2, 2002;

(b) if so, the facts of the matter reported therein;

(c) whether the Government have ordered a large scale bull-dozzing of South Delhi area in the recent past;

(d) if so, whether the Government are aware that a large part of South Delhi has been demolished, particularly Lajpat Nagar etc.;

(e) if so, whether it is a fact that almost third floor of every building in Lajpat Nagar etc. has been constructd illegally for the last many years;

(f) if so, whether all the encroachments on the public land and roads and three storey structures in Lajpat Nagar has been cleared/removed by now;

(g) if not, the reasons therefor;

(h) whether the Government propose to hold a CBI enquiry as to how unauthorised constructions could come up and the MCD officials remained silent spectators;

- (i) if so, the details thereof; and
- (j) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir.

(b) to (j) The information is being collected and will be laid on the Table of the Sabha.

India Specific Global Ocean Observation System

3353. SHRI A. BRAHMANAIAH : Will the Minister of OCEAN DEVELOPMENT be pleased to state :

 (a) whether the Government have proposals to initiate an India-specific "Global Ocean Observation System" to meet the marine data needs of the country;

(b) if so, the manner in which the Government propose to develop such data;

(c) whether 40 data buoys are likely to be installed in the Indian Ocean over the next five years;

(d) if so, the cost of such buoys, their installation and annual maintenance costs; and

(e) the likely benefits of this new system to Indian shipping and fishing industries?

MINISTER OF THE HUMAN RESOURCE DEVELOPMENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) and (b) The Department of Ocean Development has as on going Ocean Observation System programme which is termed as India's specific Global Ocean Observation System. The programme is operational since 1997-98 and 12 moored ocean data buoys have been deployed. Data on wind, humidity, air and water temperature, waves etc., are collected by these buoys.

(c) and (d) Yes, Sir. The programme envisages deployment of additional 40 data buoys during the 10th Plan period. The cost of these buoys is approximately Rs. 26 crores. The installation and maintenance costs is estimated to be Rs. 21 crores for the X Plan period.

(e) The data obtained from the meteorological parameters are used for weather forecast. The data along with other parameters obtained from satellite are also used for forecasting of sea State. The information on sea State is useful for shipping activities. The chlorophyll data proposed to be obtained from the boys will be used for validation of similar data obtained from the satellite. Chlorophyll is one of the additional inputs needed for improvement of Potential Fishing Zone information which provides the details of Jocations of abundance of pelagic fish in the Indian seas.

Elementary Education

3354. PROF. DUKHA BHAGAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that even after 55 years of independence, half of our children remain out of school and are mal-nourished.

(b) whether it is also a fact that even those who have received elementary education, are unable to read and write properly;

(c) if so, the reasons therefor, and

(d) the steps being taken to check such a situation in the right earnest?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) As per the National Family Health Survey-II, 79% of the children in the 6-14 age group are attending schcols, and the Mid-Day Meal Scheme is in operation to ensure that the nutritional needs of children in primary schools are addressed.

(b) to (d) The curricular objectives of elementary education focus on the development of competencies, including those relating to reading and writing skills. Government has continuously strived to improve the quality of education and a number of steps have been taken towards this end. These measures include improving the physical infrastructure of schools, provision of teachinglearning equipments, appointment of additional teachers, regular teacher training, a child friendly pedagogy, a contextually relevant curriculum and improved textbooks and greater involvement of parents and local communities in the functioning of schools.

Increasing Honorarium for Anganwadi Workers and Helpers

3355. SHRI N.N. KRISHNADAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there was a proposal in the current budget for 100% increase in the Honorarium for Anganwadi Workers and Helpers;

(b) if so, the reasons for non-implementing this proposal so far; and

(c) the allocation made for this so far?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) to (c) It has been agreed in principle to almost double the amount of honorarium to be paid to the Anganwadi Workers and Helpers.

Handing Over Baroda Unit of IPCL to IOC

3356. SHRI LAKSHMAN SETH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government has decided to hand over Baroda unit of IPCL to IOC; and

(b) if so, the steps taken so far in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) and (b) The Government had earlier decided that the Vadodara unit of Indian Petrochemicals Corporation Limited (IPCL), after proper valuation, be transferred to the Indian Oil Corporation (IOC). Due to the wide variation in the perception of the two companies about the valuation of the Vadodara complex, they could not arrive at a mutually acceptable valuation. The proposal was, therefore, dropped.

Illegal Mining by Kudremukh Iron Ore Company

3357. SHRI KOLUR BASAVANAGOUD : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it has come to the notice of the Government that Kudremukh Iron Ore Company Limited is illegally expanding the Mining Areas;

(b) if so, the facts thereof;

(c) whether the Forest Department of Karnataka has booked a case against the said Company;

(d) if so, whether the Government propose to take steps to stop illegal mining activities of the company; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) No instance of any illegal expansion of mining area by Kudremukh Iron Ore Company Limited (KIOCL) has been brought to the notice of the Department of Mines and Ministry of Steel, which administratively controls KIOCL.

(c) Ministry of Steel has informed that KIOCL has not received any notice of booking of any case against the Company by the State Forest Department.

(d) and (e) In view of (c) above, do not arise.

[Translation]

2000-2001

Purchase of Explosives by NCL

3358. DR. BALIRAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the cost of explosives purchased for various projects of Northern Coalfields Limited, Singrauli, Madhya Pradesh from various Public/Private Companies Projectwise and Company-wise during the last two years and the current year;

(b) the norms for purchase of explosive material used in explosion works in various projects of Northern Coalfields Limited, Singrauli, Madhya Pradesh;

(c) whether those norms are adhered by the purchase department;

(d) if so, the reasons for the purchase of this material directly from the private companies resulting into

low quality;

(e) whether the Government have conducted an inquiry in this regard;

(f) if so, the details thereof and the action taken against the officials responsible for this?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Project-wise, cost of explosives purchased from different companies in Northern Coalfields Limited during the years 2000-2001, 2001-2002 and 2002-2003 (upto June, 2002) is given in the enclosed statement.

(b) The purchase of explosives is done by way of open tendering from proven/established manufacturers dealing with explosives and its accessories.

(c) The above norms for purchase of explosives are adhered to by the purchase department of NCL.

(d) The private companies dealing with explosives and accessories who are proven for such class of items for CIL mines and participate against open tendering are only considered for placement of order. So far, there has been no complaint for poor quality of explosives supplied to NCL by the explosive suppliers.

(e) and (f) Do not arise in view of reply given to part (d).

Statement

Project Company	Dudhichua Value (Rs. crores)	Khadia Value (Rs. crores)	Jhingurdah Value (Rs. crores)	Amlohri Value (Rs. crores)	Jayant Value (Rs. crores)	Bina Value (Rs. crores)	Kakri Value (Rs. crores)	Nigahi Value (Rs. crores)
1	2	3	4	5	6	7	8	9
IBP	5.47	5.59			7.29	5.59	1.41	2.81
IEL	8.29			1.35	8.82	6.16		7.42
IDL	8.22	0.80		4.26	2.20			6.18
NFCL	2.81			2.37	0.79			2.54
NECL	1.24	1.49		0.10	2.23	0.03		1.52
BIPL	1.03	0.52			6.16	0.41		0.49

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1	2	3	4	5	6	7	8	9
IGIL		0.80		0.10		0.56		0.15
MEL								
PEL				2.89				2.26
KEL	1.72		3.42	1.06	0.47			3.68
BEL	3.66		1.05	1.14	0.67	0.15	4.04	
SUA								
RECL								
BLASTECH				1.23				
Total	32.43	9.20	4.47	14. 5 0	28.63	12.90	5.45	27.05
2001-2002								
Project	Dudhichua	Khadia	Jhingurdah	Amlohri	Jayant	Bina	Kakri	Nigahi
Comp any	Value (Rs. crores)							
1	2	3	4	5	6	7	8	9
IBL	5.32	6.05			7.42	6.27	1.68	
IEL	7.87			1.63	7.55	6.75		5.62
IDL	7.40	0.87		6.04	0.16			6.97
NFCL	4.31	0.80						6.33
NECL		2.03			2.63	0.30	0.05	
BIPL		0.52			6.53	0.33		
IGIL								
MEL								
PEL		0.09		2.15				2.17
KEL			5.10	1.42		0. 46	0.12	3.40
BEL	5.26		0.62	0.01	2.40		3.73	
SUA								
RECL								
BLASTECH				1.61				
GODAVARI								
ACIL								

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1	2	3	4	5	6	7	8	9
ETPL		0.19			0.89			0.75
SOLAR	0.81			1.16		1.06		0.38
Total	30.97	10.55	5.72	14.01	27.59	15.17	5.58	25.62

2002-2003 (Upto June, 2002)

Project Company	Dudhichua Value (Rs. crores)	Khadia Value (Rs. crores)	Jhingurdah Value (Rs. crores)	Amlohri Value (Rs. cror es)	Jayant Value (Rs. crores)	Bina Value (Rs. crores)	Kakri Value (Rs. crores)	Nigahi Value (Rs. crores)
1	2	3	4	5	6	7	8	9
IBL	1.20	1.10			1.95	1.02	0.20	0.30
IEL	1.36			0.49	1.37	0.89		1.55
IDL	1.44	0.64	0.10	0.90	0.17			1.71
NFCL	1.38	0.67	0.05			0.10		2.14
NECL								
BIPL								
IGIL								
MEL							•	
PEL				0.36				0.83
KEL			1.61					0.70
BEL	0.93				1.75		1.18	
SUA								
RECL				0.20				
BLASTECH	4			0.17	1.31			
GODAVARI	l							
ACIL								
ETPL		0.12			1.95			1.11
SOLAR	0.82			1.32		1.15		1.25
Total	7.13	2.53	1.76	3.44	8.5	3.16	1.38	9.59

[English]

Bhopal Gas Tragedy

3359. SHRI NARESH PUGLIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that nearly 18 years. after the gas tragedy struck Bhopal, one person still dies daily in the city because of exposure related illnesses;

(b) if so, the details thereof;

(c) whether the NGOs working in the area have said that the toxic legacy of disaster continues as persistent poisons in the soil, water and breast milk with the alarming rise in cancers and congenital problem among children born to exposed people and said that 1.5 lakh persons still need urgent medical help;

(d) if so, the details thereof; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR) : (a) No Sir.

(b) In view of (a) above, the question does not arise.

(c) to (e) The information is being collected and will be laid on the Table of the House.

Enhancement of Central Share of Funds for Drinking Water Sub-Mission Projects

3360. SHRI K. YERRANNAIDU: Will the Minister of RURAL DEVELOPMENT be pleased to state :

 (a) whether the State Governments have requested the Union Government to bear 75% share of sharable amount arisen due to revision of project estimates of drinking water sub-mission projects;

(b) if so, the details thereof, State-wise;

(c) the reaction of the Government thereto; and

(d) the time by which the funds are likely to be released to States?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) Yes Sir. Requests for bearing proportionate cost by the Government of India due to revision of project estimates of drinking water Sub-Mission projects were received from the State Governments of Andhra Pradesh, Punjab and Kerala.

(c) and (d) Rural Water Supply is a State subject and rural drinking water supply schemes are implemented by the State Governments from their own resources. The Central Government supplements the efforts of the States by providing funds under the Accelerated Rural Water Supply Programme (ARWSP). With effect from, 1.4.1998, powers to plan, sanction and implement schemes and projects under ARWSP Sub-Mission to tackle quality problems and sustainability issues have been delegated to States.

Prior to 1.4.1998, while sanctioning the projects under Sub-Mission it was particularly indicated that Government of India will not meet any escalation cost of the projects. The inability that Government of India to meet additional expenditure on account of cost escalation in respect of the Sub-Mission projects sanctioned by the Rajiv Gandhi National Drinking Water Mission has been conveyed to the concerned State Governments.

Health Hazards of Mosquito Repellants

3361. SHRI SAIDUZZAMA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government propose to set up an independent review task force to look into the health hazards of the mosquito repellants;

- (b) if so, the details thereof; and
- (c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (c) The Registration Committee constituted under Section 5 of the Insecticides Act 1968 which is administered by Department of Agriculture and Cooperation, Ministry of Agriculture registers a pesticide after satisfying itself regarding the efficacy and safety to human beings and animals. Therefore, mosquito repellant formulations which are registered under the Act do not pose any health hazards to human beings if they are used in the manner as prescribed by the Registration Committee. Hence, there is no proposal to set up an independent review task force to look into the health hazards of the mosquito repellants.

Surveillance of Pesticide Residues in Raw Foods and Animal Feed

3362. SHRI SURESH KURUP : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether any nation-wide monitoring and period surveillance of pesticide residue in raw food commodities and animal feed is done in the country;

(b) if so, the details thereof; and

(c) if not, the reasons therefore?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (c) The Ministry of Health and Family Welfare is primarily concerned with health safety and has prescribed the maximum residue limits for different pesticides in various foods under the provision of Prevention of Food Adulteration Rules, 1955. The State Governments and UTs Governments, who are responsible for implementation of the PFA Act 1954, in the country monitor the maximum tolerance limits for pesticide residues in different foods. / The Indian Council of Agriculture Research (ICAR), through the All India Coordinated Research Project (AICRP), undertakes monitoring of pesticides residues at farm level.

Entrance Examination for Admission in Professional Courses

3363. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal for conducting unified entrance examination for admission into the professional courses in the country;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) An All India Engineering Entrance Examination (AIEEE), 2002 has been conducted for admissions to Engineering, Architecture and Pharmacy programmes at the Under Graduate level in the country. Multiplicity of entrance tests for such programmes, causes immense mental and financial burden on students and their parents without adding any value to the system. Taking into consideration these facts, it was decided to organize an AIEEE from the year 2002 for admissions in deemed Universities, Central Institutions other than those covered by Joint Entrance Examination and institutions in States/UTs willing to join.

Activities of Abu Salem in Bhopal

3364. SHRI MANIKRAO HODLYA GAVIT : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether underworld don Abu Salem is very much active in Bhopla these days;

(b) if so, the details thereof; and

(c) the details of the measures adopted by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) No Sir. However, activities of some of the criminals believed to be associates of Abu Salem have come to notice in Bhopal as under:-

- (i) Two persons namely (1) Siraj @ Saiyed Abdul Jalil s/o Saiyed Ahmed Anis and (2) Baba @ Saiyed Abdul Kabir s/o Saiyed Ahmad Anis both residents of Gandhi Nagar, Bhopal have been arrested in crime No.505/2002 Under Section 420, 467, 468, 469, 182, 120b IPC and Section 12 of Passport Act, 1967 at Kohefiza Police Station, Bhopal in connection, with preparation of passports under fictitious names for Abu Salem and his two wives.
- Three persons namely (1) Ali Ahmed @ Sheru (ii) @ Raju s/o Fajaluddin Manoly, r/o Badala Entafil Sms road Mumbai (2) Vinu Prakash s/o Neelganj r/o Faskar Nagar Colony Dist. Trivandrum, Kerala (3) Suraj Singh s/o Rambraj Singh, r/o of Vadewara, Mumbai were arrested with arms and ammunition in Bhopal in crime No. 11/02 under sections 25/27 Arms Act of Mangalwara police station and crime No.3/02 under sections 115, 116, 120B IPC of police station Parwalia and Crime 21/02 under sections 25/27 Arms Act, Police Station Parwalia. It is learnt that they had come to harm Siraj @ Saiyed Abdul Jalil resident of Gandhi Nagar, Bhopal, accused in the case at serial No.(i) above.
- (iii) Two persons namely (1) Mohammad Yasen @ Boby s/o Rajjak r/o Navapada Varsha Nagar, Chal No.2 Kurla Mumbai and (2) Gurunarayan Jaiswal @ Sanjay @ Manoj s/o Pancham, r/o Viddhya Vihar Khalai Village Indra Nagar Ghatkopar West Mumbai were arrested by Hanumanganj Police in Bhopal on 13.10.2001. They had reportedly been absconding from police custody in Mumbai on 3.10.2001 and are believed to be associates of Abu Salem.

(c) A Special Counter Intelligence Cell has been set up in the Police Head Quarters at Bhopal to monitor the underworld gangs/organised gangs activities. The Counter Intelligence Cells and the Special Task Force are being equipped with modern weapons and equipments.

Motels in Delhi

3365. DR. PRASANNA KUMAR PATASANI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether as per the building bye laws, 1983 in Delhi Clause No.2.54.1 the motels fall under this clause of residential building;

(b) if so, the facts and details in this regard;

(c) whether as per development control for construction of Motel Parking can be allowed without counting in Floor Area Ratio (FAR);

(d) if not, the reasons therefor;

(e) whether more than one basement is allowed in Hotels for parking and services;

(f) if so, the reasons for not making this provision applicable to Motels in Delhi;

(g) whether the areas like Najafgarh, Narela and Nangloi falls in rural areas or urban areas; and

(h) if so, the facts in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Clause No. 2.54.1 of Building Bye-laws, 1983 refers to residential buildings only and not to Motels.

(b) Does not arise in view of (a) above.

(c) and (d) According to guidelines for permitting motels, the parking space is to be provided in the motels on a minimum scale of 1.67 Equivalent Car Space (ECS) per 100 sqm of floor area, including provision made in this regard in the basement. Basement equivalent to ground coverage is allowed free from FAR to the extent necessary for parking and other services.

- (e) Yes, Sir.
- (f) Motels located in the commercial zone would

be subject to norms and building standards applicable to the hotels whereas the building control norms for motels located in the rural zone/green belt which fall in permissible use are subject to different norms and building standards.

(g) and (h) Najafgarh and Nagloi area falls in Rural land use as per MPD-2001 while Narela falles in urban area of Narela Project.

Changes in Drug Policy

3366. SHRI GUTHA SUKENDER REDDY : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have received any suggestions regarding changes required in drug policy, 2002;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (c) Some suggestions have been received on the pricing aspect in the Pharmaceutical Pollcy - 2002. The pricing aspect is implemented through the Drugs (Prices Control) Order Issued in accordance with the provisions of the Policy.

Swarna Jayanti Shahari Rojgar Yojana

3367. SHRI ARUN KUMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Swarna Jayanti Shahari Rojgar Yojana (SJSRY) has achieved poor results;

- (b) if so, the reasons therefor; and
- (c) the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No. Sir. Statement showing the State-wise physical achievements under various components of Swarna Jayanti Shahari Rozgar Yojana (SJSRY) is enclosed.

(b) and (c) Does not arise in view of (a) above.

AUGUST 6, 2002

(As on 30.6.2002)

Statement

State-wise Cumulative Physical Achievement under Different Components of Swarna Jayanti Shahari Rojgar Yojana (SJSRY)

Urban Self Employment Programme No. of Mandays SI. Name of the State No. of Beneficiaries of Work Generated covered under (USEP) No. under urban wage community Structure No. of beneficiaries No. of women employment programme (CS) assisted under USEP beneficiaries under (UWEP) (in lakhs) (in lakhs) **DWCUAs** 3 4 5 2 6 1 1. Andhra Pradesh 45660 5950 76.85 37.93 Arunachal Pradesh 0 0 2. 1.98 1.50 Assam 1792 0 3.57 0.80 З. Bihar 590 4. 0 4.65 4.28 5 Chhattisgarh 5413 291 1.52 3.28 6. Goa 266 20 0.66 1.57 7. Gujarat 17166 0 12.61 14.00 8. Haryana 7845 1389 1.66 2.61 9. Himachal Pradesh 1067 86 0.12 5.84 10. Jammu & Kashmir 5084 0.07 105 0.67 11. Jharkhand N.R. NR N.R. N.R. 12. Karnataka 22348 8.97 5120 58.73 13. Kerala 12532 8552 1.82 10.26 14. Madhya Pradesh 75846 4263 23.68 12.34 Maharashtra 15 39420 1638 14.44 18.76 16. Manipur 0 4.60 0 0.45 17. Meghalaya 414 0.12 0 0.25 18. Mizoram 296 0 0.40 2.06 19. Nagaland 510 1026 0.85 1.12 20. Orissa 8449 8779 12.27 18.47 21. Punjab 6682 190 3.80 10.57 22. Rajasthan 26463 312 16.65 9.46

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SRAVANA 15, 1924 (Saka)

1 2	3	4	5	6
23. Sikkim	256	0	2.39	N.R.
24. Tamil Nadu	11367	1968	60.35	25.38
25. Tripura	3027	540	3.09	0.38
26. Uttaranchal	N.R.	N.R.	N.R.	N.R
27. Uttar Pradesh	100844	4959	48.73	56.23
28. West Bengal	0	47	29.37	54.70
29. A and N Islands	20	0	1.11	0.01
0. Chandigarh	119	0	Not Applicable	0.21
31. D and N Haveli	37	0	0.72	0.00
32. Daman and Diu	68	0	0.04	0.01
33. Delhi	482	0	Not Applicable	12.18
34. Pondicherry	666	117	1.25	1.88
Total	394729	45352	402.85	298.42

[Translation]

Vacant Posts

3368. SHRI RAMJIVAN SINGH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number of total sanctioned posts of Junior Accounts Officers, Assistant Accounts Officers and Senior Accounts Officers in the Ministry and its subordinate offices throughout India;

(b) the number of vacancies in the above mentioned Posts in the Ministry;

(c) whether some of the above mentioned posts have been abolished after 1994; and

(d) if so, the number thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) The information in respect of Junior Accounts Officers, Assistant Accounts Officers, Accounts Officers and Senior Accounts Officers in the Ministry and its subordinate offices throughout India is given in the enclosed statement.

(c) and (d) One post of Assistant Accounts Officer/ Junior Accounts Officer at Pay and Accounts Office (North-Eastern Zone), Shillong, has been abolished during the financial year 2001-2002, as the post remained vacant for a period of more than one year.

Statement

Details of posts of Junior Accounts Officers, Assistant Accounts Officers, Accounts Officers and Senior Accounts Officers

SI. No.	Name of the Post	Sanctioned/ Strength	Vacancy Position
1	2	3	4
1.	Senior Accounts Officer/ Pay and Accounts Officer	28	NIL
2 .	Assistant Accounts Officer/ Junior Accounts Officers in Pay and Accounts Offices	82	4
3.	Assistant Accounts Officer/ Junior Accounts Officers/	304	22

1	2	3	4
	Divisional Accounts Officer/		
	Divisional Accountants in		
	Divisions		
4.	Assistant Accounts Officer/ Junior Accounts Officer/ working in PWD divisions	49	NIL
5.	Accounts Officer (ex-cadre- filled on deputation basis)	3	NIL

In addition to above there are twenty (20) posts of Financial Officers, seventeen in CPWD and one each in Directorate of Printing, Department of Publication and Government of India Stationary office. Out of these, one post in CPWD is vacant w.e.f. 1.5.2002.

[English]

Establishment of Kendriya Vidyalayas

3369. SHRI RAJAIAH MALYALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to open some Kendriya Vidyalayas at various Indian Embassies and missions abroad for the benefit of School education of Indian staff;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) As informed by KVS it had decided to open a Kendriya Vidyalaya at Indian Embassy, Panama in the year 2001-2002 on self-financing basis without any financial commitment on the part of Government of India. Necessary order of the competent authority was also issued. The KV, Panama, however, subsequently could not be started because of some technical problem regarding transfer of funds from KV, Moscow to KV Panama. It is likely to be opened as soon as the problem is resolved.

[Translation]

Bio-Science Institute in Bhopal

3370. SHRI KANTILAL BHURIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Central Government have received any proposal from the Government of Madhya Pradesh to set up a Bio-Science Institute of International level in Bhopal; (b) if so, the details in this regard; and

(c) the action taken by the union Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (c) The proposal has been received with the request that it could be funded from the unspent money lying with Reserve Bank of India out of the compensation money given by the Union Carbide Company. According to Supreme Court directions, the money received from the Union Carbide is earmarked for paying compensation to the Bhopal Gas victims. All the compensation claims have not yet been decided.

[English]

State Resource Centre

3371. SHRI HOLKHOMANG HAOKIP : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have given formal approval to the State Resource Centre (Manipur) to undertake an Adult Education Programme in Manipur as a part of Total Literacy Campaign;

(b) if so, the details thereof;

(c) whether any physical verification of this State Resource Centre was conducted on 5.12.2001;

(d) if so, the details thereof alongwith the subsequent measures taken in this regard; and

(e) the progress of Total Literacy Campaign in the State Particularly with regard to adult education?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) and (b) In March 2000, an NGO called State Resource Centre, Manipur was given a project under the Total Literacy Campaign for 15,361 learners in 28 wards of the Municipality area of Senapati District of Manipur. Rs. 6,70,000 were released for the purpose.

(c) and (d) The NGO was inspected on 5.12.2001 by a team led by the Director, Directorate of Adult Education, Government of India. The team found that the work of the NGO was not up to the mark and that release of second instalment of grant for the project be considered only after verification. The team also found that the NGO was using the National Literacy Mission logo and the name 'State Resource Centre', which can be used only by Government of India funded institutions set up to provide technopedagogical support to adult education programmes in the State. In pursuance of the inspection report, the Government of Manipur was requested to inspect the project. Also the Registrar Societies Manipur was requested to disallow use of the National Literacy Mission logo and the name State Resource Centre by the NGO.

(e) TLC is running in Churachandpur District to cover 16,403 illiterates in 15-35 age group. Proposals from the State Government in respect of other districts are awaited.

[Translation]

lilegal Supply of Superior Quality of Coal from SECL

3372. SHRI PUNNU LAL MOHALE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware of the illegal supply of superior quality of coal in the name of waste coal from various coal mines of South-Eastern Coalfields Limited during the last two years;

(b) if so, the reasons thereof;

(c) whether any action has been taken against the officers/traders involved in it; and

(d) if so, the details and outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) there is no supply of waste coal from any of the mines of SECL to any consumers.

(c) and (d) Does not arise in view o ply to part (a) and (b) above.

Rashtriya Sanskrit Sansthan

3373. SHRI RAMSHAKAL : SHRI SURESH CHANDEL :

SHRI MAHESHWAR SINGH :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the rules for promotion from Research Assistants to the post of lecturer in Rashtriya Sanskrit Sansthan have formed two years ago in 1999 by the authorised High level Committee of Governing Council whereby Research Assistants throughout India were likely to be benefited.

(b) if so, whether these rules have been enforced;

(c) if not, the reasons therefor and the time by which these rules are likely to be enforced;

(d) the number of Research Assistants promoted to the post of lecturer prior to these including the date thereof and the posts where such promotee lecturers have been appointed;

(e) whether the practice of promotion of Research Assistants to the post of lecturer existed earlier also; and

(f) if so, the reasons for its discontinuance after 1982?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) A Sub-committee, constituted by the the Shasi parishad of the Rashtriya Sanskrit Sansthan to recommend norms for the promotion of Jr. Lecturers, Post-Graduate teachers and Research Assistants, submitted its report on 24.12.1999. The recommendations are being examined in consultation with the various concerned agencies. The decision of the Government in the matter will be implemented as soon as it is finalized.

(d) A statement is enclosed.

(e) and (f) The promotion of Research Assistants to Lecturer/Assistant Director is governed by the existing rules, norms, vacancies, and other relevant factors that may be subject to amendments by the appropriate authority from time to time.

	Statement				
SI. No.	Name S/Shri	Date of Promotion of Research Assistant as Lecturer in the Rashtriya Sanskrit Sansthan	Present post and Postings		
1	2	3	4		
1.	Smt. Amita Sharma	1982	Presently working as Lecturer in Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi		

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1	2	3	4
2.	M.A. Bhatt	1982	Retired from Tirupati Vidyapeetha
З.	Ramdev Jha	1982	Retired from Delhi Vidyapeetha
4.	K.A. Balasubramaniam	1982	Presently not in the service of Rashtriya Sanskrit Sansthan
5.	R.T. Anantasubramaniam	1982	Presently not in the service of Rashtriya Sanskrit Sansthan
6 .	Ram Mishra	1982	Selection grade Lecturer at Allahabad Vidyapeetha
7.	Ram Chandra Shastri	1982	Reader at Jammu Vidyapeetha
8.	Vishwamurti Shastri	1982	Reader at Jammu Vidyapeetha
9.	Prakash Chandra	1982	Reader at Jaipur Vidyapeetha
10.	Shiv Kumar Chaturvedi	1982	Reader at Lucknow Vidyapeetha

[English]

Reduction in Allocation under different Schemes

3374. SHRI PRABHUNATH SINGH : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the targets fixed under different rural development schemes for the year 2000-2001 had to be reduced in view of the reduced allocation made by the Ministry of Finance in the field of land management and provision of water to the rural masses as has been brought out in Report No. 22 of 2001 of the Standing Committee on Urban and Rural Development;

(b) if so, the reasons therefore; and

(c) the steps taken by the Government in this regard?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (c) In so far as Strengthening of Revenue Administration and Updating of Land Records (SRA and ULR) and Computerisation of Land Records (CLR) are concerned no targets were fixed for these schemes. However, under Accelerated Rural Water Supply Programme (ARWSP) targets coverage of habitations and Schools for the year 2000-01 was reduced by the State Governments as the remaining habitations were found to be in difficult and remote terrains like hilly areas, deserts, hard rock region etc.

Disinvestment of HMT

3375. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether HMT Limited has notified preliminary bids for selling controlling stakes in four of its six subsidiaries through newspapers;

(b) if so, the details thereof;

(c) the names of subsidiaries for which bids have been notified;

 (d) the total stakes likely to be sold by HMT from its subsidiaries;

(e) the total earning likely to be derived by HMT

(f) the number of Units of HMT showing profits; and

(g) the detailed plan chalked out by Government for the employees of HMT after its sale?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) to (d) Yes, Sir. HMT has invited Expression of Interest from the prospective bidders for its four subsidiaries viz., HMT Machine Tools Limited, HMT Watches Limited, HMT Chinar Watches Limited and HMT Bearings Limited for disinvestment/joint venture up¹⁰ 74%.

(e) The total earnings from this disinvestment/joint

venture in respect of the four subsidiaries cannot be determined at this stage as only Expression of Interest is being sought at present from interested parties.

(f) The Tractor business of HMT Ltd. has been making profits for the last two years. Apart from this, HMT (International) Limited and HMT Bearing Limited, the two Subsidiaries are also making profits. The details of profits earned/losses incurred by HMT and its subsidiaries for the last two years are as follows:

			(Rs. crore)
		2000-2001	@ 2001-2002
HMT Limited		24.41	5.93
HMT Machine	Tools Limited	-96.17	-76.13
HMT Watches	Limited	-59.18	-100.95
HMT Chinar W	atches Limited	-7.95	-9.70
HMT (Internatio	nal) Limited	0.37	0.84
HMT Bearing L	imited	2.21	1.17

@ Provisional subject to audit.

(g) Necessary clauses would be incorporated in the Shareholders Agreement to safeguard the interests of the employees as per the Government guidelines.

[Translation]

Expenditure Incurred Under Various Heads

3376. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the expenditure incurred under various heads such as publicity, advertisement, hospitality catering, opening ceremonies, seminars, conferences, tours (including foreign visits), STD and ISD telephone bills, electricity bills (including the electricity bills of airconditioners and coolers) in various departments and undertaking under the Ministry during the last three years, year-wise;

(b) whether the Government propose to launch any drive to cut down the expenditure being incurred under above heads;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) The information in respect of this Ministry, including Attached/ Subordinate offices and Undertakings under the Ministry except CPWD, during the last three years is given in the enclosed statement. Information in respect of CPWD is being collected and will be laid on the Table of the Sabha.

(b) to (d) Instructions issued by Ministry of Finance on fiscal prudence and austerity are followed in order to keep the expenditure to barest minimum.

Statement

		(Rupees in t	housands)
Years	Travel Expenses	Office Expenses*	Publicity ar advertiseme	
1999-2000	6,45,35	13,69,57	4,18,11	24,33,03
2000-2001	6,70,21	14,18,51	2,91,29	23,80,01
2001-2002	6,27,40	13,80,46	3,33,99	23,41,85

* Office Expenses includes the expenditure incurred on hospitality, catering, opening caremonies, seminars, conferences, telephone bills, electricity bills (including the electricity bills of airconditioners and coolers)

[English]

Slum Dwellers in Chandigarh

3377. SHRI PAWAN KUMAR BANSAL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether slum dwellers in UT Chandigarh enrolled as voters as on 8.12.1996 are entitled to allotment of tenement in rehabilitation colonies;

(b) if so, the details thereof;

(c) whether demolitions were carried out recently without relocating the eligible persons;

(d) if so, whether conditions for rehabilitation under the relevant scheme were changed sometime back;

(e) if so, the details thereof and the reasons therefor;

(f) whether the retention of the conditions relating to enrolment in the voters' lists only has deprived a number of slum dwellers settled in Chandigarh since very long of the right to seek allotment of a tenement under the Scheme;

(g) if so, whether there have been complaints that in many cases names were deleted from the voters' lists though the concerned persons were given enumeration slips and had been voters many year before that date; and

(h) if so, the details of system, if any, to redress such grievances?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) According to Union Territory of Chandigarh Administration, under the "Licensing of Tenements and Sites and Services in Chandigarh Scheme 1979" all the persons who are bonafide residents of labour colonies and whose names are included in the voters list between 1990 and 8th December, 1996 being the date of first election to the Municipal Corporation of Chandigarh, are eligible for allotment of sites and tenements. Since there is largescale seasonal migration in Chandigarh, precise number of eligible persons for rehabilitation cannot be ascertained.

(c) Encroachments on public land were removed after following the due process If law. Eligible people who are bonafide residents of Chandigarh and living in the designated labour colonies are being rehabilitated.

(d) and (e) The conditions of rehabilitation under the said scheme of 1979 were amended in the year 2000. The amendment carried out in the scheme relaxed the earlier stipulation of a single cut off date of 8.12.96 to include all such bonafide residents of labour colonies, whose names figure in the voter list between 1990 and 8th December, 1996. The said amendment benefited the bonafide residents of labour colonies as the time period within which an entry in the voter list is to be reckoned, a necessary condition for rehabilitation, was extended.

(f) to (h) The information is being collected and will be laid on the Table of the Sabha.

Pradhan Mantri Gram Sadak Yojana

3378. SHRI A. NARENDRA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Forest Conservation Act, 1980 is the biggest hurdle in the implementation of the Pradhan Mantri Gram Sadak Yojana particularly in Andhra Pradesh and Uttaranchal; and

(b) if so, the steps taken or being taken by the Union Government to remedy the situation?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) and (b) Certain States having large forest areas have expressed apprehension that the provisions of the Forest Conservation Act, 1980 could be an impediment in the timely construction of Rural Roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY). The State Authorities have been requested to convene a Meeting of the officers concerned with the execution of the road works under the PMGSY and of the Forest and Environmental Departments and send their considered views/suggestions on the issues involved.

[Translation]

Conversion of Cinema Halls into Commercial Complexes

3379. SHRI SUBODH MOHITE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the number of applications from cinema hall owners pending for approval for converting the cinema halls into commercial complexes in Delhi;

(b) whether the Government had in past banned such conversion of cinema halls into commercial complexes:

(c) if so, the details thereof; and

(d) the reasons for permitting such conversion now?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Delhi Development Authority (DDA) and the New Delhi Municipal: Committee (NDMC) have reported that no application for approval of building plans for converting the cinema halls into commercial complexes in Delhi is pending with them.

Municipal Corporation of Delhi (mCD) has reported that three applications of building plans are pending with it in this regard. SRAVANA 15, 1924 (Saka)

(b) to (d) Government had, on 27.8.1992, allowed applications for conversion of cinema plots to commercial use, subject to the condition that where such use exists, minimum of 300 seats are retained for Cinema and remaining area is used for such purpose as are permitted in District Centres.

Further, according to Master Plan of Delhi-2001, cinema is permitted in Central Business District, District Centres and Commercial Centre. The uses permitted in the cinema house are cinema, watch and ward residence, administrative office, soft drink and snack stall retail shop and commercial office according to which permissions have been granted.

Calcutta

3380. SHRI SURESH RAMRAO JADHAV : Will the DEPUTY PRIME MINISTER be pleased to state

(a) whether the Government are aware that due to back of modernisation and infrastructure facilities in Central Forensic Science Laboratory, Calcutta, it takes two to three years for testing of samples, instead of one month time fixed for it.

(b) the annual capacity of CFSL for testing of sample;

(c) the year-wise details of samples pending with CFSL for test during the last three years; and

(d) the measures taken by the Government for modernisation of CFSL and expediting the work of sample testing?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) The Central Forensic Science Laboratory (CFSL), Kolkata is one of the most advanced laboratories with appropriate levels of ^{sophistication} in the instrumentation facility and infrastructure are already available.

The Ministry of Home Affairs has declared it as "Centre of Excellence in Biological Sciences". The Laboratory does not take 2 to 3 years for testing samples relating to crimes received at CFSL Kolkata. A few cases relating to DNA Finger Printing take about 6 months time since DNA samples are highly contaminated in nature and proper selective chemicals/probes are required to be imported for analysis using validated international testing methods. There is no prescribed time limit of one month and the time taken for disposal of a particular case depends upon nature and number of samples exhibits and other factors. (b) The annual capacity of CFSL, Kolkata for testing of samples is as under:-

S.		Annual Capacity
No		(at present)*
1.	Biology Division	
	(a) Biology and Serology	285
	(b) DNA	105
2.	Physical Sciences	
	(a) Ballistics	120
	(b) Physics	140
3.	Chemical Sciences	
	(a) Chemistry	120
	(b) Explosives	110
	(c) Toxicology	200
	Total	1080

*Apart from crime case analysis, the scientists of CFSL. Kolkata are engaged in research and development Projects also.

(c) The year-wise details of cases pending at CFSL, Kolkata during the last 3 years are under;-

Year		Pendency
1999		Nil
2000		Nil
2001	Biology, Serology. Ballistics Chemistry and Toxicology	
	Division	Nil
	DNA Division	2
	Physics Division	2
	Explosives Division	18

(d) The CFSL, Kolkata is a modernised Research and Development Laboratory. Sufficient budgetary allocations are being made every year to meet the various requirements of CFSL, Kolkata. [English]

Allocation of Funds for Madarsas Education

3381. SHRIMATI MINATI SEN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether the Government had made a budgetary allocation of Rs. 10 crore for Madarsa education during 2001-2002;

(b) if so, whether the budgetary allocation was reconsidered to Rs. 10 lakh in the said fiscal year itself;

 (c) whether it is a fact that no budgetary allocation is made by Government towards madarsas during 2002-2003;

(d) if so, whether the Government have issued a circular in May this year that before any financial grant to Madarsas/ schools it should be ensured that the school is not involved in anti-national activities; and

(e) if so, the reasons behind issuance of such circular by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) An amount of Rs. 10.5 crore was allocated for the Modernization of Madarsa Education during the year 2001-2002.

(c) To facilitate better implementation and for administrative convenience; the Scheme of Modernization of Madrasa Education has been merged with the Area Intensive Programme for Educationally Backward Minorities from the year 2002-2003. An amount of Rs. 31.5 crores has been allocated for the revised scheme during the year 2002-03.

(d) and (e) Yes, Sir. Based on the information received, such a circular was issued.

Use of Coal in Dhanbad

3382. SHRI BASU DEB ACHARIA : Will the DEPUTY PRIME MINISTER be pleased to refer to \rightarrow reply given to the USQ No. 4601 dated 22.4.2002 and state:

(a) whether coal is used as domestic fuel in Dhanbad district including Koyla Nagar;

(b) if so, the details thereof and the estimated quantity consumed per day;

(c) whether there is any coal dump to sell coal for the purpose;

(d) if so, the details thereof, location-wise; and

(e) if not, the source of coal used as domestic fuel?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) It has been reported by Coal India Limited that Coal is supplied for domestic consumption to the eligible employees through coal cards. In Koyla Nagar township no coal is being supplied to the employees as they are covered for reimbursement of LPG connection.

(b) Coal issued for domestic consumption to employees of BCCL and ECL in Dhanbad District during 2001-2002 was 3.86 lakh tonnes and 0.26 lakh tonnes respectively which works out to approximately 1057.5 and 71 tonnes per day respectively.

(c): Coal India Limited has no coal dump for sale of coal for domestic purpose.

(d) Does not arise in view of reply above.

(e) The supply of coal to employees of ECL and BCCL is made against coal cards from the collieries situated at Dhanbad District.

Enhancement of Allocation under PMGSY

3383. SHRI T. GOVINDAN : SHRI P. RAJENDRAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have received request from the State Governments to enhance the allocation of funds the PMGSY during 2001-2002 and 2002-2003; and

(b) if so, the details thereof and the funds allocated/ released for the purpose, State-wise?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) and (b) Requests have been received, inter alia, from the State Governments of Kerala and Haryana, for increasing the allocation under the Pradhan Mantri Gram Sadak Yojana(PMGSY). While SRAVANA 15, 1924 (Saka)

Government of Kerala had sought an allocation of at least Rs.150 crore in the year 2001-02 and Rs.600 crore for the year 2002-03, Government of Haryana have sought Rs. 137 crore for the year 2002-03. The details of the funds allocated and released to the States/Union Territories during the year 2001-02 are given in the enclosed Statement.

Depending on the availability of additional funds to the Programme, the same could be made available to the States/Union Territories depending upon the need, absorption capacity and the status of preparedness to effectively utilise the funds.

Statement

Statement			
S. No	State/UT	Allocation	Amount Released in 2001-02
1	2	3	4
1.	Andhra Pradesh	190.00	224.65
2.	Arunachal Pradesh	35.00	45.00
3.	Assam	75.00	80.00
4.	Bihar	150.00	0.00
5.	Chattisgarh	87.00	98.62
6.	Goa	5.00	5.00
7.	Gujarat	50.00	60.00
8.	Haryana	20.00	30.00
9.	Himachal Pradesh	60.00	72.09
10.	Jammu and Kashmir	20.00	0.00
11.	Jarkhand	110.00	120.00
12.	Karnataka	95.00	108.37
13.	Kerala	20.00	27.65
14.	Madhya Pradesh	213.00	248.00
15.	Maharashtra	130.00	134.50
16.	Manipur	40.00	40.00
17.	Meghalaya	35.00	45.72
18.	Mizoram	20.00	26.53
19.	Nagaland	20.00	25.53

2	3	4
). Orissa	175.00	175.00
I. Punjab	25.00	55.00
2. Rajasthan	130.00	150.00
3. Sikkim	20.00	20.00
I. Tamil Nadu	80.00	88.57
5. Tripura	25.00	26.85
i. Uttar Pradesh	315.00	348.11
. Uttaranchal	60.00	70.00
. West Bengal	135.00	149.65
Total (States) Union Territories	2340.00	2474.84
A and N Islands	10.00	0.00
Dadra & Nagar Haveli	5.00	5.00
. Daman and Diu	5.00	0.00
. Delhi	5.00	5.00
. Lakshadweep	5.00	4.89
. Pondicherry	5.00	0.00
ToTal (UTs)	35.00	14.89
Grand Total	2375.00	2489.73

[Translation]

Supply of Coal

3384. SHRI JAI PRAKASH : Will the DEPUTY PRIME MINISTER be pleased to state:

(a) whether supply of coal to States especially to Uttar Pradesh is not as per its demand during the last two years and the current year;

(b) if so, the reasons therefor;

(c) the steps taken by the CIL to ensure supply of coal to States as per demand; and

(d) the year-wise details of the coal demanded and supplied to State during the said period?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE

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MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) Demand of coal is assessed by Planning Commission sector-wise and not state-wise.

(c) Coal Public Sector Companies are full geared up to supply adequate quantity of coal to all the States including Uttar Pradesh Supply to major sectors such as power and cement is taken care by Standing Linkage Committee (SLC), an inter-Ministerial body under the aegis of Department of Coal comprising of representatives from Ministries of Power, Railways, Industries, and Central Electricity Authority, Cement Manufacturers Association amongst others. Coal requirement and supplies to these sectors are monitored quarterly and corrective actions are taken whenever and wherever necessary.

(d) Despatches of coal and coal products from CIL sources to Uttar Pradesh during the last two years and current years is as under:-

				(In '000	tonnes)
Year	Power	Fertilizer	Paper	Others	Total
2000-01	38371	570	210	9327	48478
2001-02*	42110	565	121	9155	51951
2002-03 (April-June)*	10169	90	34	2904	13197

Provisional

[English]

Development of HIV/AIDS Vaccines

3385. SHRI KIRIT SOMAIYA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the pilot project to develop HIV/AIDS Vaccines has been completed;

(b) if so, the details thereof;

(c) the institutions and departments in India involved in the research on HIV/AIDS;

(d) if so, the details thereof;

(e) whether NARI has achieved some success in this regard; and

(f) the details about the efforts, action plan, finance for the research on HIV/AIDS medicines/vaccines?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) Under a National Jai Vigyan Science and Technology Mission, the Department of Biotechnology (DBT) launched a project towards development of candidate DNA/ recombinant vaccines for HIV-I Subtyp 'C' the most prevalent type in the country The gene (DNA) sequences of the candidate vaccine have yielded encouraging results in small experimental animals. These are being evaluated in the non-human primates. The All India Institute of Medical Sciences, New Delhi, theree Institutes of the Indian Council of Medical Research, i.e. National AIDS Research Institute, National Institute of Virology, Pune; National Institute of Cholera and Enteric Diseases (NICED), Kolkata and Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore are implementing these projects. Also, International Centre for Genetic Engineering and Biotechnology, National Institute of Immunology and National Institute of Communicable Diseases, New Delhi; Central Jalma Institute for Leprosy. Agra; Post-Graduate Institute of Medical Education and Research, Chandigarh; National Centre for Cell Science. National AIDS Research Institute (NARI) and National Institute of Virology, Pune Christian Medical College. Vellore Tuberculosis Research Centre, Chennai, National Institute of Nutrition, Hyderabad; Institute of Immunohematology and Institute for Research in Reproduction, Mumbai are associated to work on different aspect of HIV infection. Ministries of Science and Technology and Health and Family Welfare are supporting research in HIV/AIDS.

(e) NARI, Pune has identified early sero-converters and amplified genes from them. Using vaccinia vectors, the animal experimentation has been planned. A Viral Repository supported by DBT with more than 90 fully characterised HIV isolates is functional and catering to the needs of the scientists.

NARI is also collaborating with NICED, Kolkata and International AIDS Vaccine Initiative (IAVI) towards identification of suitable vaccine strains with the intramural funding from Indian Council of Medical Research; this will be also funded by IAVI. The work is under progress to insert six HIV genes in a vector.

(f) The research on HIV/AIDS would continue to get support from the government. The promising candidate vaccines will be further evaluated in human volunteers

after mandatory clearance from the Drugs Controller General of India. Under the INDO-US Vaccine Action Programme (VAP), research and development for HIV/ AIDS vaccines is a high priority. Research towards identification of anti-HIV compounds/medicines, has also been initiated at some of the research centres in the country. Two low cost, highly sensitive and specific diagnostic kits developed through DBT support have been commercialized.

Staff strength in District Panchayat of Daman and Diu

3386. SHRI DAHYABHAI VALLABHBHAI PATEL : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the desired sanctioned staff have not been provided in District Panchayat after the devolution of powers to daman and Diu Panchayati Raj institutions;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to create sufficient number of Posts with a view to streamline the functioning of Panchayati Raj Institutions?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[Translation]

Construction of Jhuggis by Policemen in R.K. Puram

3387. SHRI SUNDER LAL TIWARI : SHRI SATYAVRAT CHATURVEDI :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the attention of the Government has been drawn towards the news-item appearing in the Dainik Jagaran dated may 18, 2002 regarding construction of Jhuggis by policemen adjacent to their Government quarters in R.K. Puram;

(b) if so, the facts of the matter reported therein and the reaction of the Government thereto; and

(c) the action taken by the Government against the quilty persons and steps taken to check the illegal construction on the Government land? THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) Yes, Sir.

(b) and (c) The quarters in question are under the administrative control of Estate Officer, Delhi Police Pool. The maintenance being under the control of CPWD, the unauthorised constructions/encroachments by the allottees of Police Pool quarters has been brought to the notice of Deputy Commissioner of Police (Headquarter) Delhi Police.

[English]

U.N.O. Report on Human Development

3388. SHRI A. VENKATESH NAIK : SHRI ASHOK N. MOHOL : DR. M.V.V.S. MURTHI : SHRI RAM MOHAN GADDE :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the India has been ranked 124 among 173 nations in the latest Human Development Report prepared by the United Nations as has been reported in Hindustan Times dated 24.7.2002;

(b) if so the rank-wise list of all the 173 nations;

(c) whether the Government have thoroughly examined the ranking system of the UNO;

(d) if so, the reasons for low ranking; and

(e) the steps taken by the Government to raise the standard of people?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes, Sir.

(b) The relative ranking of 173 countries is given in the enclosed Statement.

(c) and (d) Yes, Sir. India has been placed among the Medium Human Development Countries as per its rank in the Human Development Index (HDI). HDI is essentially a composite index, which measures the average achievement of a country in three basic dimensions of Human AUGUST 6, 2002

Development. The dimensions are: a long and healthy life as measured by life expectancy at birth, knowledge as measured by literacy and a decent standard of living as measured by Per Capita Gross Domestic Product measured in purchasing power parity US \$. All the three dimensions of human development are given equal weights.

India has consistently improved its position over the years in so far as HDI is concerned. However, a better ranking will not only depend upon efforts to achieve higher rates of economic growth and hence per capita incomes but also improvements in social sector development like health and education.

(e) The Government has adopted a three pronged strategy for raising the living standards of the people. It comprises of (i) accelerated economic growth with a focus on sectors which are employment intensive; (ii) human and social development through provision of basic minimum services; and (iii) targeted anti poverty programmes

Statement

HDI Rank

High Human Development

- 1. Norway
- 2. Sweden
- 3. Canada
- 4. Belgium
- 5. Australia
- 6. United States
- 7. Iceland
- 8. Netherlands
- 9. Japan
- 10. Finland
- 11. Switzerland
- 12. France
- 13. United Kingdom
- 14. Denmark

- 15. Austria
- 16. Luxembourg
- 17. Germany
- 18. Ireland
- 19. New Zealand
- 20. Italy
- 21. Spain
- 22. Israel
- 23. Hong Kong, China (SAR)
- 24. Greece
- 25. Singapore
- 26. Cyprus
- 27. Korea, Rep.of
- 28. Protugal
- 29. Slovenia
- 30. Malta
- 31. Barbados
- 32. Brunei Darussalam
- 33. Czech Republic
- 34. Argentina
- 35. Hungary
- 36. Slovakia
- 37. Poland
- 38. Chile
- 39. Bahrain
- 40. Uruguay
- 41. Bahamas
- 42. Estonia
- 43. Costa Rica
- 44. Saint Kitts and Nevis
- 45. Kuwait

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46.	United Arab Emirates		74.	Suriname
47.	Seychelles		75.	Lebanon
48.	Croatia		76.	Armenia
49.	Lithuania		77.	Philippine
50.	Trinidad and Tobago		78.	Oman
51.	Qatar		79 .	Kazakhstan
52.	Antigua and Barbuda		80.	Ukraine
53.	Latvia		81.	Georgia
	m Human Development		82.	Peru
54.	Mexico		83 .	Grenada
55.			84.	Maldives
	Cuba		85.	Turkey
56.	Belarus		86.	Jamaica
57.	Panama		87.	Turkmenistan
5 8 .	Belize		88 .	Azerbaijan
59.	Malaysia		89 .	Sri Lanka
60.	Russian Federation		90.	Paraguay
61.	Dominica		91.	St. Vincent and the Grenadines
6 2 .	Bulgaria		92 .	Albania
63.	Romania		93.	Ecuadoi
64.	Libyan Arban Jamahiriya		94 .	Dominican Republic
65.	Macedonia, TFYR		95 .	Uzbekistan
66.	Saint Lucia		96.	China
67.	Mauritius		97.	Tunisia
68.	Colombia		98.	Iran, Islamic Rep. of
69.	Venezuela		99 .	Jordan
70.			100.	Cape Verde
71.	Thailand		101.	Samoa (Western)
	Saudi Arabia		102.	Kyrgyzstan
72.	Fiji		103.	Guyana
73.	Brazil		104.	El Salvador

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105.	Moldova, Rep.of	136.	Congo
106.	Algeria	137.	Comoros
107.	South Africa	Low hu	ıman development
108.	Syrian Arab Republic	138.	Pakistan
109.	Viet Nam	139.	Sudan
110.	Indonesia	140.	Bhutan
111.	Equatorial Guines	141.	Тодо
112.	Tajikistan	142.	Nepai
113.	Mongolia	143.	Lao People's Dem, Rep
114.	Bolivia	144.	Yemen
115.	Egypt	145 .	Bangladesh
116.	Honduras	146.	Haitl
117.	Gabon	147.	Madagascar
118.	Nicaragua	148.	Nigeria
119.	Sao Tome and Principe	149.	Djibouti
120.	Guatemala	150.	Uganda
121.	Soloman Istands	151.	Tanzania, U.Rep.of
122.	Namibia		·
123.	Могоссо	152.	Mauritania
124.	India	153.	Zambia
125.	Swaziland	154.	Senegal
126.	Botswana	155.	Congo, Dem.Rep.of the
127.	Myanmar	156.	Cote d'Ivoire
128.	Zimbabwe	157.	Eritrea
129.	Ghana	158.	Benin
130.	Cambodia	159.	Guinea
131.	Vanuatu	160.	Gambia
132.	Lesotho	161.	Angola
133.	Papua New Guninea	162.	Rwanda
134.	Kenya	163.	Malawi
135.	Cameroon	164.	Mali

to Questions

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- 185 Written Answers
- 165. Centrál African Republic
- 166. Chad
- 167. Guinea-Bissau
- 168. Ethiopia
- 169. Burkina Faso
- 170. Mozambique
- 171. Burundi
- 172. Niger
- 173. Sierra Leone

Ban on Creation of Posts

3389. SHRI RAM MOHAN GADDE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is shortage of staff in colleges of Delhi who are affiliated to Delhi University;

(b) if so, the details thereof, College-wise;

(c) whether the UGC has recently issued directions
to Delhi University affiliated colleges to freeze recruitment
and ban on creation of posts;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to face the shortage of staff?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Statement indicating college-wise vacancies in Delhi Colleges as furnished by the University Grants Commission (UGC) is enclosed.

(c) and (d) The UGC has recently issued a letter to the Registrars of Central/Deemed Universities and Principals of Colleges affiliated to Delhi University/BHU requesting for implementation of the recommendations of Expenditure Reforms Commission (ERC) on curtailment of ^{expenditure} in autonomous organizations. These recommendations of ERC include freeze on recruitment and ban on creation of posts.

(e) The ban is not applicable to the teaching posts. The ERC has recommended curtailment in non-teaching posts and the institutions are expected to review and redeploy their existing staff to meet their requirements after such curtailment.

Statement

College-wise Vi	acancies ii	n Delhi	Colleges
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SI. Name of the College Nu	mber of	vacancies
-	(Teach- ing)	(Non- teaching)
1 2	3	4
1. Bharati Collage	-	5
2. Dualat Ram College	2	-
3. Delhi College of Arts & Commerc	e 7	4
4. Deshbandhu College (Evening)	-	6
5. Hindu College	9	11
6. I.P. College for Women	-	3
7. Jesus and Mary College	-	1
8. Lady Sri Ram College for Womer	ı –	26
9. Maitreyi College	-	10
10. Mata Sundri College for Women	3	-
11. Miranda House	2	17
12. Moti Lal Nehru College (Day)	-	2
13. Moti Lal Nehru College (Evening)		1
14. Ramjas College	-	8
15. S.G.T.B. Khalsa College (Day)	-	14
16. S.G.T.B. Khalsa College (Evening)	4	
17. Shri Ram College of Commerce	9	-
18. Shaheed Bhagat Singh College (Evening)	8	2
19. Shivaji College	5	-
20. Shyam Lai College (Day)	19	-
21. Shyam Lal College (Evening)	11	-
22. Satyawati College (Day)	1	2

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1 2	3	4
23. Sri Aurobindo College (Evening)	4	-
24. Swami Shradhananda College	-	13
25. Sri Venkteswara College	14	5
26. Dr. Zakir Husain College (Day)	2	-
27. Dr. Zakir Husain College (Evening)	3	-
28. Vivekananda College	-	6
Total	103	1361

Cll Survey Report on Biotech Sector

3390. SHRI IQBAL AHMED SARADGI : SHRI SULTAN SALAHUDDIN OWAISI :

Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

 (a) whether according to survey conducted by the confederation of Indian Industry promoting investment through the venture capital is one of the biggest challenge facing the domestic biotechnology sector;

(b) if so, the details of the survey conducted by CII;

(c) whether out of estimated venture capital flow to the tune of 3 billion, only accounts for just 20% of the total fund in the country;

(d) if so, whether this is due to insufficient investment in R and D; and

(e) if so, the steps taken or being taken by Government to increase the investment in R and D to make bio-tech industry globally competitive?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) As per the report on the survey conducted by the confederation of Indian Industry (CII) Industrial Development Bank of India (IDBI) and Industrial Credit and Investment Corporation of India (ICICI) have committed about 35% each and the nationalised banks account for less than 20% of funding for the biotech sector. There is an overall improvement in venture capital funding in biotechnology sector. The survey report of the CII conveys that there has been a significant increase in the Government of India's outlays for biotechnology over the past decade. The nodal agency for policy, promotion of R and D, international cooperation and manufacturing activities, in the Government i.e. Department of Biotechnology (DBT) has focussed on generating trained manpower, infrastructure development with current focus on genomics, proteomics, transgencis, stem cell research and product development. The DBT supported projects have given several products through indigenous research in agriculture, environment and health care areas, some of which are already in the market. There is an overall improvement in bio-financial landscape, dynamism of biotech sector and increased demand for bio human resources. Looking at the industrial sectoral performance, the report provides information that as many as 24% of the companies were in the agri-biotech, more than 16% in the human health including diagnostics and vaccines. The contract research is an upcoming area accounting for 18% of the companies in the biotech sector.

(d) Investment in R and D has been commensurate with priorities; there is a steady increase annually.

(e) The Ministry of Science and Technology promotes the biotech industrial R and D through various programmes instituted under the Technology Development Board (TDB), Programme Aimed at Technological Self Reliance (PATSER) and Homegrown Technology (HGT). The Department of Biotechnology is promoting the development of biotech industry with the support to R and D schemes through technology incubators, pilot projects and biotech development fund to make biotech industry competitive. Extramural research is also funded to promote biotech product and process development. Apart from this, several measures for simplification of procedures, giving rewards and incentives to industry have also been taken.

Evaluation of Assets of PSUs

3391. SHRI TRILOCHAN KANUNGO : Will the Minister of DISINVESTMENT be pleased to state the manner by which the Government assess the value of land and properties of the PSUs proposed to be disinvestment?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : A Government approved Asset Valuer is appointed for assessing the value of land and properties of the public sector undertaking proposed to be disinvested. The Asset Valuer is chosen through a process of competitive bidding.

Amendment in NEC Bill

3392. SHRI KHAGEN DAS : Will the Minister of DEVELOPMENT OF NORTH-EASTERN REGION be pleased to state :

(a) the reasons for inordinate delay in bringing the North Eastern Council (Amendment) Bill;

(b) whether the Government propose to introduce the Bill during the current session; and

(c) if not, the reasons therefor ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE): (a) The proposed Amendment Bill had to undergo changes in the wake of the recommendations of the Standing Committee. The consequent interministerial consultations have taken time.

(b) and (c) while it would not be feasible to introduce the Bill during the current session of Parliament in view of the procedural requirements, every effort is being made to introduce the Amendment Bill in the Winter Session of Parliament.

Indian Institution of Mechanical Engineers

3393. SHRIMATI JAYABEN B. THAKKAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that the order withdrawing the recognition to Indian Institute of Mechanical Engineers (I. I. M. E.), Mumbai was passed by the Member-Secretary of the High Level Committee for educational qualification after a lengthy investigation;

(b) if so, the various factors responsible for withdrawal of recognition on the institution; and

(c) the extent to which the interest of the students, who have been admitted and/or studying at present in the institution, is protected by the Government after the withdrawal order?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) After an extensive investigation, the ^{recognition} granted to the examinations conducted by Institution of Mechanical Engineers (India), Mumbai was withdrawn for the purpose of employment under Central Government by High Level Committee for Educational Qualifications after certain serious deficiencies were noticed by a group of experts in the examination system of the institution. However, the institution is free to conduct the examinations as it was doing before the Board of Assessment (the then body empowered) granted recognition to the awards given by Institution of Mechanical Engineers (India).

Accelerated Rural Water Supply Programme

3394. SHRI SUSHIL KUMAR SHINDE : SHRI JYOTIRADITYA M. SCINDIA : SHRIMATI RENUKA CHOWDHURY :

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the application of funds meant for Accelerated Rural Water Supply Programme during the 9th Five Year Plan, without adequate planning and scientific identification of water sources led to abandonment of thousands of schemes in different States; and

(b) if so, the details thereof and the loss and the wasteful expenditure incurred thereby, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) and (b) Para 5.3 of Chapter III of the Report No. 3 of CAG for the Year 2002 (for the year ended March, 2001) has observed that in 19 States, implementing agencies abandoned 2.371 schemes in the course of their execution after incurring an aggregate expenditure of Rs. 197.52 crore, rendering the entire expenditure infructuous. It has been stated that these schemes failed due to various reasons such as sources drying up, failure of tube wells. low discharge of water, non-availability of ground and raw water, wrong selection of sites, non-availability of land, objections raised by the local people, other disputes, noncompletion of dam work, non-construction of treatment plant, non-availability of critical material, errors in design and drawing, etc. abandonment of other schemes has also been attributed to defects in planning and ineffective implementation.

Drinking water supply being a Sate subject, schemes for providing drinking water facilities are implemented by the States from their own resources. The Government of India supplements the efforts of the Sates by providing financial assistance under the Accelerated Rural Water Supply Programme (ARWSP). The powers to plan. sanction and implement Rural Water Supply scheme under the above programmes rests with the State Governments.

Most of the observations contained in the CAG Report are State specific and therefore, action thereon is to be taken by the respective State Governments. State Governments have been requested to furnish their comments on the observation pertaining to them which include abandonment of schemes due to various reasons.

Expansion of Delhi Metro to NCR

3395. DR. D.V.G. SHANKAR RAO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government proposed to expand Delhi Metro to whole of the National Capital Region; and

(b) if so, the details thereof and the revised programme of phases for introduction of Metro in Capital regions?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No, Sir.

(b) : Does not arise.

[Translation]

Per-Capita Availability of Drinking Water

3396. SHRI AJAY SINGH CHAUTALA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Government propose to revise the criteria laid down under the present drinking water scheme so as to increase per capita supply of drinking water and provide more funds to the States for the purpose;

- (b) if so, the details thereof; and
- (c) the time by which it is likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (c) The criteria for inter-State allocation of funds to States has recently been revised to give more weightage to Not Covered (NC) and Partially Covered (PC) habitations and to guality affected habitations. It has also been decided to relax the norms for coverage of rural habitation with drinking water supply facility to provide for 55 ltrs per capita per day with a source within 0.5 km in the plains and 50 metres elevation in the hills after the coverage of all NC/PC rural habitations in that State is achieved, as per the existing norms of 40 liters per capital per day. This relaxation is subject to the condition that beneficiaries of the relaxed norms are willing to share a part of the capital cost (which should not be less than 10%) and shoulder full responsibilities for subsequent Operation and Maintenance.

[English]

Disinvestment of Kanishka Hotel

3397. SHRI VINAY KUMAR SORAKE : Will the Minister of DISINVESTMENT be pleased to state :

(a) whether the Government have put off the disinvestment of Kanishka Hotel due to difficulties in unbundling the utilities and real estate aspects it shares with adjoining Ashok Yatri Niwas Hotel;

(b) if so, the time by which the issues are likely to be sorted out;

(c) whether Hotel Ashok and Hotel Janpath have been taken out of ITDC disinvestment basket; and

(d) if so, the reasons therefor?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) No, Sir.

(b) Does not aries in view of answer to (a) above.

(c) and (d) Hotel Ashok and Hotel Janpath, New delhi have been excluded from the disinvestment process pending formulation of fresh proposals by the Ministry of Tourism and Culture. As regards Hotel Janpath, the Ministry of Tourism and Culture proposes to utilise the hotel to establish Bharat Paryatan Bhavan.

Amount Spent on Safety in Coal Mines

3398. SHRI P.D. ELANGOVAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have continuous check and monitoring system to look after the safety and security in coal mines in the country;

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(b) if so, the amount spent by CIL and its subsidiaries including NLC Ltd., for providing the safety measures during each of the last three years, year-wise, company-wise;

(c) whether the Government have purchased high quality safety equipments for coal mines during the last three years; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Yes, Sir. The Directorate General of Mines Safety (DGMS) under the Ministry of Labour checks and monitors safety continuously in all mines including coal mines.

In addition, Coal India Limited monitors and checks the safety status in its coal mines through a structured Internal Safety Organisation (ISO) in each subsidiary company as well as at the apex CIL Level. ISO reports to a Technical Director in each company.

Over and above, Workmen's Inspectors (representatives of workemen's appointed in consultation with the registered trade unions who inspect mines) in each mine inspect the mines and make recommendations which have to be complied with and reported to the DGMS officials.

Besides safety committees in each mine meet once a month to monitor the safety status of the mine.

Additionally, safety is continuously monitored by arealevel tripartite/bipartite committees-company level tripartite committees as well as the Coal India Safety Board and the Standing Committee on Safety in Coal Mines. In each of these bodies representatives of workmen participate actively.

(b) The company-wise/year-wise amount spent by subsidiary companies of CIL for providing safety measures during the years 1999-2000, 2000-2001 and 2001-2002 is given as under:-

			(Rs. in Crores)
Company	1999-2000	2000-2001	2001-2002
1	2	3	4
ECL	84.9400	53.1114	104.2273
BCCL	152.1200	115.6172	182.9437

1	2	3	4
CCL	13.0959	10.1580	12.8643
NCL	5.8400	3.5 854	3.3000
WCL	50 .7000	42.8059	57.9151
SECL	58.7400	68.1400	88.9200
MCL	10.7364	9.6500	14.8380
NEC	3.6842	3.0216	3.2105
Total (CIL)	379.8565	306.0895	468.2189

As regards Neyveli Lignite Corporation Ltd., (NLC), the expenditure on protective safety equipment like helmets, shoes and other safety gadgets and training related to safety varies from Rs. 240 lakhs to Rs. 300 lakhs per year.

(c) and (d) Coal India Limited makes every effort to purchase only good quality safety equipment. During the last three years, Coal India Limited and its subsidiaries have purchased various safety equipment like:-

- (i) Gas detecting/monitoring equipment such as:-
 - Computerized continuous mine Environmental Telemonitoring Systems (ETMS) for giving advance alarm in case conditions conducive to build up of fire/ explosion is taking place in the mine.
 - Digital sensor based hand-held gas detecting instruments like toximeters, oxymeters, multi-gas detectors.
 - Methanometers, Co-detectors.
- (ii) Penumatic drills for roof bolting.
- (iii) modern survey equipment like EDM, total station and distomat.
- (iv) Rescue equipment like modern self contained breathing apparatus, short duration breathing apparatus and computerised testing equipment for testing breathing apparatus.

(Translation)

Sale of Liquor on Fake Trade Mark Certificate

3399. SHRI RAVINDRA KUMAR PANDEY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Delhi Police has recently busted a

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racket of selling liquor under fake trade mark certificate;

(b) if so, the details in this regard;

(c) whether the officials of the excise department are league with the racketeers in this case; and

(d) if so, the action taken by the Government in this regard alongwith the number of persons apprehended?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHR! CH. VIDYASAGAR RAO) : (a) to (d) During the course of investigation of FIR No. 163/2002 registered at Rajendra Nagar Police Station, Delhi Police arrested 2 persons and recovered from them blank forged trademark certificates purportedly issued by the Zanzibar Government. These forged trademark certificates were reportedly being sold to distilleries for obtaining license from the Excise Department. However, the complicity of any official of the Delhi Excise Department in so far as use of fake trademark certificates has not so far been established.

Conference of Custom Heads

3400. SHRI RAM SINGH KASWAN : SHRI DILIPKUMAR MANSUKHLAL GANDHI

Will the DEPUTY PRIME MINISTER be pleased to state:

 (a) whether a conference of the Chiefs of customs of several countries on combating and containing terrorism was recently held;

(b) if so, the names of the participant countries; and

(c) the issues discussed therein and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) No Sir. However a meeting of the Heads of Customs Enforcement Services for the Asia and Pacific Region was organized in association with the World Customs organization. Brussels on 14th and 15th May, 2002 in New Delhi.

(b) Besides India Australia, Combodia, China, Fiji Island, Hong Kong China, Indonesia, Islamic republic of Iran Japan, Malaysia, Nepal, New Zealand, Pakistan, Philippines, Samoa, Sri Lanka, Thialand, Myanmar and Vietnam participated in the meeting. (c) The meeting discussed a wide range of issues concerning enforcement of Customs laws. This also included Customs response to International terrorism. The meeting observed that all Customs administrations need to create facilities for detection of arms, explosives, narcotics, biological and chemical weapons etc.

Anganwadi Workers

3401. DR. LAXMINARAYAN PANDEYA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether different criteria is being following for selection of Anganwadi workers in the urban and rural areas;

(b) if so, the facts thereof;

(c) whether the pay (honorarium) given to them is inadequate and varies in urban and rural areas;

(d) if so, whether there is any proposal to remove the said anomalies; and

(e) the percentage share of each of the Union Government and the State Government in the honorarium being paid to them?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) No, Sir.

(c) to (e) Anganwadi workers, both in rural and urban areas, are paid honorarium ranging from Rs.438%- to Rs.564/- p.m., Depending upon their experience and qualifications. It has been agreed in principle to almost double the amount of honorarium of Anganwadi Workers. Some States are providing monetary incentives to these workers, from their own resources.

Government Polytechnic, Jabalpur

3402. SHRIMATI JAYASHREE BANERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the Indian Council of Technical Education (AICTE) has accorded the Status of college to the Government Polytechnic, Jabalpur in Madhya Pradesh;

(b) if so, whether a proposal is under consideration of the Government to allow introduction of degree courses in the Government polytechnic, Jabalpur; SRAVANA 15, 1924 (Saka)

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(c) whether the National Board of Accreditation has undertaken the review of standardé-in the Government Polytechnic, Jabalpur in Madhya Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(b) No such proposal has been received by the AICTE.

(c) and (d) The Government Polytechnic, Jabalpur Madhya Pradesh has so far not submitted any proposal for accreditation of its Programmes to the AICTE.

[English]

Balika Samridhi Yojana

3403. SHRI BHARTRUHARI MAHTAB : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the total amount deposited in the interest bearing account in the names of the girls under Balika Samridhi Yojana during 2001-2002, State-wise; and

(b) the steps taken/proposed to be taken to make the scheme popular in the States?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) An amount of Rs. 1304.43 lakhs was released under Balika Samriddhi Yojana during 2001-2002 to States and UTs Administration. Utilisation Certificates from most of the State Governments are awaited. As per information received from five States, an amount of Rs.208.14 lakh has been deposited in these States in the name of girl child. The details are provided in the statement enclosed.

(b) Wide publicity is given to the scheme to make it popular.

Statement

		(Rs. in lakhs)
S.N	o. Name of the State/UT	Funds Deposited
1	2	3
1.	Andhra Pradesh	••
2.	Arunachal Pradesh	••

1	2	3
 3.	Assam	••
4.	Bihar	••
5.	Chhattisgarh	196.69
6.	Goa	••
7.	Gujarat	••
8 .	Haryana	••
9.	Himachal Pradesh	••
10.	Jammu and Kashmir	••
11.	Jharkhand	••
12.	Karnataka	**
13 .	Kerala	••
14	Madhya Pradesh	••
15.	Maharashtra	••
16.	Manipur	••
17.	Meghalaya	••
18.	Mizoram	5.50
19 .	Nagaland	••
20 .	Orissa	**
21.	Punjab	••
22 .	Rajasthan	0.69
23.	Sikkim	2.01
24.	Tamil Nadu	••
25	Tripura	3.25
26 .	Uttar Pradesh	••
27.	Uttaranchal	••
28 .	West Bengal	••
29 .	Andaman and Nicobar	••
30 .	Chandigarh	* •
31.	Dadra and Nagar Haveli	••

1	2	3
32.	Daman and Diu	**
33.	Delhi	**
34.	Lakshadweep	••
35.	Pondicherry	**
	Total	208.14

"Information not received from States/UTs.

Innovations Achieved in Science and Technology

3404. SHRI Y.V. RAO : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) the details of innovations achieved in the Science and Technology sector during the three years;

(b) the steps taken to commercialize these innovations; and

(c) the extent to which the Government have been successful in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) Scientific and technological innovations are a dynamic process impacting on every sector of economy. The quantification of such a dynamic and continuing process is possible only in the case of patentable innovations which are capable of demonstrating novelty, inventiveness and the utility of innovations. Patents have been obtained by the Department of Science and Technology, Department of Biotechnology and CSIR in India and foreign countries. 191 patents were granted by foreign countries and 576 in India in the last three years.

Commercialization of scientific and technological innovations is started through a number of schemes including technology Development Board, Home Grown Technology Programme, Programme Aimed on Technology Self Reliance, Techno-preneur Promotion Programme and National Innovation Foundation. In addition, each department/organization may have its own mechanism for commercialization of in-house innovations. The above schemes are on-going.

[Translation]

Theft of Coal and Other Material in Coal Mines in Jharkhand

3405. SHRI SUBODH ROY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether theft of coal and other materials including technical equipment is taking place from the coal mines in Dhanbad region of Jharkhand;

(b) if so, whether this theft is taking place in connivance with the officers;

(c) if so, the losses incurred by the Government as a result thereof during the last two years and as on date;

(d) whether the Government have conducted an enquiry in this regard; and

(e) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) Instances of theft/pilferage of coal and other materials have been reported in coal mines of BCCL and ECL located in Dhanbad region of Jharkhand State. However, there is no specific report regarding involvement or officers in such theft.

(c) Theft/pilferage of coal is carried out clandestinely and as such it is not possible to exactly specify the loss due to such theft. However, recoveries made in dhanbad Region during patrolling and raids by security forces, Central Industrial Security Force, police, either in combination or separately, are detailed below:-

Compa	ny .	2000-2001	2001-2002
BĊCL	No.of FIRs	12	57
	Qty. of coal seized (Te)	96.16	142.03
	Approx. Value (Rs. Lakhs	s) 1.28	2.09
ECL		No Report	

As regards theft of other materials like cable, battery, iron, steel, etc, the details are as under:-

Company .		2000-01	2001-02
1	2	3	4
BCCL	No.of FIRs/Station Diary	25	30
	Value of materials	2.46	3.58

1	2	3	4
	handed over to police (Rs. Lakhs)		
	Value of materials handed over to the company (Rs. Lakhs)	11.69	7.19
ECL		No Report	Value–Rs. 1.34 lakhs FIR/Station Diary made

(d) and (e) BCCL and ECL have lodged FIRs/Station Diary in the Police Station for further action.

[English]

Criteria for Bidding

3406. SHRI SHIVAJI MANE : Will the Minister of DIS:NVESTMENT be pleased to state :

(a) whether Government have fixed the criteria for the institutions bidding for disinvestment in PSUs;

(b) if so, the details thereof;

(c) whether it is a fact that several organisations have been disqualified from bidding for disinvestment during the last two years; and

(d) if so, the names of such organisations alongwith the reasons for their disgualification?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) and (b) The Government has prescribed criteria for qualification/disqualification of bidders vide Ministry of Disinvestment's Office Memorandum dated 13.7.2001, copy of which is enclosed as Statement.

- (c) No, Sir.
- (d) Does not arise.

Statement

No. 6/4/2001-DD-II Government of India Department of Disinvestment

> Block 14, CGO Complex New Delhi Dated 13th July, 2001.

Office Memorandum

Subject: Guidelines for qualification of Bidders seeking to acquire stakes in Public Sector Enterprises through the process of disinvestment

Government has examined the issue of framing comprehensive and transparent guidelines defining the criteria for bidders interested in PSE-disinvestment so that the parties selected through competitive bidding could inspire public confidence. Earlier, criteria like net worth, experience etc. used to be prescribed. Based on experience and in consultation with concerned departments, Government has decided to prescribe the following additional criteria for the qualification / disqualification of the parties seeking to acquire stakes in public sector enterprises through disinvestment:-

- (a) In regard to matters other than the security and integrity of the country, any conviction by a Court of Law or indictment / adverse order by a regulatory authority that casts a doubt on the ability of the bidder to manage the public sector unit when it is disinvested, or which relates to a grave offence would constitute disqualification. Grave offence is defined to be of such a nature that it outrages the moral sense of the community. The decision in regard to the nature of the offence would be taken on case to case basis after considering the facts of the case and relevant legal principles, by the Government.
- (b) In regard to matters relating to the security and integrity of the country, any charge-sheet by an agency of the Government / conviction by a Court of Law for an offence committed by the bidding party or by any sister concern of the bidding party would result in disqualification. The decision in regard to the relationship between the sister concerns would be taken, based on the relevant facts and after examining whether the two concerns are substantially controlled by the same person/persons.
- (c) In both (a) and (b), disqualification shall continue for a period that Government deems appropriate
- (d) Any entity, which is disqualified from participating in the disinvestment process, would not be

allowed to remain associated with it or get associated merely because it has preferred an appeal against the order based on which it has been disqualified. The mere pendency of appeal will have no effect on the disqualification.

- (e) The disqualification criteria would come into effect immediately and would apply to all bedders for various disinvestment transactions, which have not been completed as yet.
- (f) Before disqualifying a concern, a Show Cause Notice why it should not be disqualified would be issued to it and it would be given an opportunity to explain its position.
- Henceforth, these criteria will be prescribed in (q) the advertisements seeking Expression of Interest (EOI) from the interested parties. The interested parties would be required to provide the information on the above criteria, along with their Expressions of Interest (EOI). The bidders shall be required to provide with their EOI an undertaking to the effect that no investigation by a regulatory authority is pending against them. In case any investigation is pending against the concern or its sister concern or against its CEO or any of its Directors/Managers/employees, full details of such investigation including the name of the investigating agency, the charge/offence for which the investigation has been launched, name and designation of persons against whom the investigation has been launched and other relevant information should be disclosed. to the satisfaction of the Government. For other criteria also, a similar undertaking shall be obtained along with EOI.

(A.K. TEWARI) Under Secretary to the Government of India

То

The concerned Ministries/departments of Government of India

[Translation]

Terrorist Hiding in Mosques

3407. SHRI RAJO SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the number of incidents in which terrorists were

found hiding in mosques during the last three years and till date, State-wise; and

(b) the steps taken/being taken by the Government to ensure that terrorists do not seak protection in the mosques?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) As per information available, the number of cases in which terrorists were detected taking shelter in mosques in Jammu and Kashmir during the last three years are given below :

1999	-Nill
2000	-Nill
2001	-5
2002	-6 (upto July 18, 2002)

(b) Security forces have the latitude to deal with such emerging situations based on the ground level exigencies of each particular case and to plan their operations in such a way that minimum possible damage to religious structures takes place without compromising the objective of the operation.

[English]

Activities of Naga Insurgents

3408. SHRI G. PUTTA SWAMY GOWDA : SHRI HOLKHOMANG HAOKIP : SHRI KAILASH MEGHWAL :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the names of Naga insurgent leaders operating from foreign soils;

(b) the names of Government representatives negotiating with insurgent groups;

(c) whether these insurgent groups are involved and using other underground outfits for extortion, intimidation and smuggling from Myanmar and Bangladesh, etc.;

(d) if so, the details thereof and steps contemplated to check such activities;

(e) the number of ambushes on Indian Security

Forces conducted by NSCN (IM) inside and outside Nagaland during the on-going ceasefire;

(f) whether T. Muiva (IM) has become a member in Board of Directors of an Irish Company by purchasing 12450 shares as reported in the Dainik Jagaran dated July 12, 2002;

(g) if so, whether these leaders have invested such money in foreign countries and purchased modern arms and ammounitions therewith; and

(h) if so, the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Prominent Naga militant leaders operatinng from foreign soils are:- (1) Mr. Issac Swu; (2) Mr. Th. Muviah; (3) Mr. Khaplang; and (4) Miss Adino.

(b) Representative of Government of India for talks with Naga leaders is Shri K. Padmanabhaiah.

(c) and (d) Some instances of extortion, intimidation and smuggling by militants from Myanmar and Bangladesh have come to notice. Steps taken to check such activities inter-alia includes deployment of security forces, disbursement of salaries through cheques, constructin of border roads, border fencing, reduction of gaps between Border Outposts, intensification of patrolling both on the land and the riverine border, increase in the number of outpost towers, provision of surveillance equipments including night vision devices, etc.

(e) According to available information 5 incident of ambushes by Naga militants in Nagaland and 20 incidents outside Nagaland took place during the period.

(f) to (h) The Government have seen the newss item. However, no such reports have been received.

[English]

Fake Visa Racket

3409. SHRIMATI SHYAMA SINGH : SHRI ADHIR CHOWDHARY :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Delhi Police has recently busted a

racket that used to arrange fake visas to European contries as reported in the *Pioneer* dated 9 July, 2002;

(b) if so, the modus operandi of the racket;

(c) whether there is possibility of the involvement of officials of External Affairs Ministry in running the racket;

(d) if so, the facts thereof and the action taken by the Government in the matter; and

(e) the steps taken by the Government to ensure that such incident may not recur in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) No, Sir. It was an isolated case in which a private individual attempted to obtain visa to visit Spain on the basis of an allegedly forged recommendatory letter purported to have been signed by an official working in the Ministry of External Affairs.

(e) the steps taken by Delhi Police against emergence of organized rackets for obtaining visas illegally include collection of intelligence and keeping watch on the activities of persons previously involved or suspected to be involved in such activities.

[Translation]

Talks with Naxalites

3410. SHRI PRAHLAD SINGH PATEL : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government propose to hold talk with the Naxalite and Terrorist outfits operating in the country;

(b) if so, the policy of the Government in this regard;

(c) whether the naxalite outfits have offered cease fire and are coming forward for talks; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Government is committed to restoration of peace in areas affected by activities of Naxalites and other terrorist outfits. Government is always willing to discuss all relevant issues with all those who have strayed away from the path of peace but are desirous of eschewing violence and AUGUST 6, 2002

unconditionally come forward for talks within the framework of our Costitution.

(c) and (d) The Government of Andhra Pradesh, entered into dialogue with some left extremist groups operating in the State. A few rounds of talks have already been held between the State Government and the representatives of the left extremist groups.

[English]

Drought Prone Area Programme

3411. SHRI SUKDEO PASWAN : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the total geographical area is 328 million hectare, out of which only about 181 million hectare is cultivable as reported in C and AG Report No.3 of 1999 (Civil) on page 90 in para 3.1.1;

(b) whether the Drought Prone Area Programme initiated in 1973 to cover more million-hectare area spent thousands of crores of rupees to come over the drought prone area; and

(c) if so, the sucess achieved by DPAP in bringing more hectares into cultivable vis-a-vis production of crops?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (c) Out of the 328 million hecteres of geographical area, 74.6 million hectares are presently covered under Drought Prone Areas Programme (DPAP) spread over 971 blocks of 183 districts in 16 Sates. Since its inception in 1973-74 upto 1994-95, DPAP was being implemented on sectoral basis and during this period an area of 5.71 million hectares was treated under the programme at a total cost of Rs. 1762 Crore.

The programme is being implemented on watershed basis w.e.f. 1.4.1995 and 16268 watershed projects for treatment of an area of 8.13 million hectares have been sanctioned in the programme areas. Out of these 3386 water shedprojects covering 1.69 million hectares have been completed and the remaining are at various stages of implementation.

The watershed development projects have long gestation period and their main objective is to check land degradation, sustainable production of bio-mass including fuel-wood and fodder and restoration of ecological balance through conservation of natural resources, recharge of ground water table, improvement in soil health etc. The impact assessment studieds commissioned by the Ministry indicate that with the implementation of watershed projects under DPAP, there has been increase in the productivity of land, water table, availability of fuel and fodder in the project areas. There has also been significant impact on overall economic development of the project areas.

Allocation of Funds for Wasteland Development Programmes

3412. SHRI RAGHUNATH JHA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there had been large scale underspending of money allocated under different schemes of wastelands development during the Eighth and Ninth Plan;

(b) if so, the details thereof and the reasons therefor;

(c) the funds allocated and utilised for wasteland development during the said plan periods, State-wise; and

(d) the steps taken or proposed to be taken by the Government to ensure that the funds allocated are properly and fully utilised during the Tenth Plan Period for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (d) The Department of Land Resources (DoLR) in the Ministry of Rural Development is implementing the Integrated Wastelands Development Programme (IWDP), the Drought Prone Areas Programme (DPAP) and the Desert development Programme (DDP) on watershed basis for treatment of wastelands and degraded lands in accordance with the Guidelines for Watershed Development w.e.f. 1.4.1995.

Under these Programmes, annual allocations are not made to the States. The annual budget allocation made to the programmes at the Central level are utilised for meeting the committed liabilities towards the on-going watershed projects keeping in view the progress achieved and sanction of new projects. Accordingly, funds allocated and released to the States under these watershed development programmes at the Central level during the Eighth and Ninth Five Year Plan are as below : (Rs. in lakhs)

Programme Eight		Plan Ninth I		Plan
	(1995-96 &	1996-97)	(1997-98 to	2001-02)
	Allocation	Released	Allocation	Released
IWDP	100.00	101.80	492.13	496.96
DPAP	250.00	228.93	678.75	657.31
DDP	165.00	166.37	520.03	519.67

Thus the funds provided for these programmes during the Eighth and Ninth Plans have been more or less fully utilised. The programme outlays approved by the Planning Commission during the Tenth Plan are also likely to be fully utilised.

The Gudelines for these Programmes have been revised in 2001 to provide a greater flexibility, focussed role for Panchayati Raj Institutions, twin track approach, exit protocol, greater community participation in project implementation and project maintenance etc. The monitoring mechanism is also being strenghened by involving reputed institutions at State and District levels in addition to the existing monitoring system. Mid-term evaluation has also been introduced for the projects sanctioned under the DPAP and the DDP in order to make mid-course corrections, wherever necessary.

Illiteracy Prone Areas

3413. SHRI RAMSHETH THAKUR : SHRI ASHOK N. MOHOL :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether the Union Government have identified some areas in the country as illiteracy prone areas;

(b) if so, the details thereof, Sate-wise;

(c) whether the Union Government have received any report from the Sate Government in this regard;

(d) if so, the details thereof;

(e) whether the Sate Government are not implementing centrally sponsored schemes to eradicate illiteracy effectively; (f) if so, the reasons, therefor; and

(g) the steps taken by the Government to make these schemes successful?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Literacy rates vary in different areas of the country. State-wise details of literacy rates as per Census 1991 and 2001 are given in the Statement enclosed. States where the literacy rate is below the national average are closely monitored.

(e) and (f) The effectiveness of Literacy Campaigns is established by the following facts:-

- The literacy rate in 2001 has been recorded at 65.38% as against 52.21% in 1991. The increased in the literacy rate during the period is the highest increase in any decade.
- Female literacy increased by 14.8 percentage points i.e. from 39.3 to 54.16 against 11.70 percentage points increase in male literacy i.e. from 64.1 to 75.8.
- Thre is a decline in the absolute number of nonliterates during the last 10 years for the first time.
- Three-fourths of our male population and more than half of the female population are literate.

All the States and union territories without exception have shown increase in literacy rates during 1991-2001.

(g) Steps taken include revision of National Literacy Mission (NLM) parameters and enhancement of financial norms, integration of the phases of Total Literacy Campaign and Post Literacy Programme, delegation of powers to State Literacy Mission Authorities (SLMAs), enlarging the scope of Continuing Education Programme, strengthening of Jan Shikshan Sansthans (JSSs) and extending their activities in rural areas, revitalizing Sate Resource Centres (SRCs) for preparation of better teaching/learning materials and improved quality of training.
Statement

Litercy Rates : 1991 and 2001

			CENSUS 199	1		CENSUS 200	1
S.No.	States/UTs	Persons	Males	Females	Persons	Males	Females
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	44.1	55.1	32.7	61.11	70.85	51.17
2.	Arunachal Pradesh	41.6	51.4	29.7	54.74	64.07	44.24
3.	Assam	52.9	61.9	43	64.28	71.93	56.03
4.	Bihar	38.5	52.5	22.9	47.53	60.32	33.57
5.	Chattisgarh	N.A	N.A	N.A	65.18	77.86	52.4
6.	Goa	75.5	83.6	67.1	82.32	88.88	75.51
7.	Gujarat	61.3	73.1	48.6	69.97	80.5	58.6
8.	Haryana	55.8	69.1	40.5	68.59	79.25	56.31
9.	Himachal	63.9	75.4	52.1	77.13	86.02	68.08
10.	Jammu and Kashmir	N.A.	N.A .	N.A.	54.46	65.75	41.82
11.	Jharkhand	N.A.	N.A.	N.A.	54.13	67.94	39.38
12.	Karnataka	56	67.3	44.3	67.04	76.29	57.45
13.	Kerala	89.8	93.6	86.2	90.92	94.2	87.86
14.	Madhya Pradesh	44.2	58.4	28.8	64.11	76.8	50.28
15.	Maharashtra	64.9	76.6	52.3	77.27	86.27	67.51
16.	Manipur	59.9	71.6	47.6	68.87	77.87	59.7
17.	Meghalay a	49.1	53.1	44.8	63.31	66.14	60.41
18.	Mizoram	82.3	85.6	78.6	88.49	90.69	86.13
19.	Nagaland	61.6	67.6	54.7	67.11	71.77	61.92
20.	Orissa	49.1	63.1	34.7	63.61	75.95	50.97
21.	Punjab	58.5	65.7	50.4	69.95	75.63	63 .55
22	Rajasthan	38.5	55	20.4	61.03	76. 46	44.34
23.	Sikkim	56.9	65.7	46.7	69.68	76.73	61.46
24.	Tamil Nadu	62.7	73.7	51.3	73.47	82.33	64.55
25.	Tripura	60.4	70.6	49.6	73.66	81.47	65.41
26.	Uttar Pradesh	41.6	55.7	25.3	57.36	70.23	42.98

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SRAVANA 15, 1924 (Saka)

1	2	3	4	5	6	7	8
27.	Uttaranchal	N.A.	N.A.	N.A.	72.28	84.01	60.26
28.	West Bengal	57.7	67.8	46.6	69.22	77.5 8	60.22
29.	Chandigarh	77.8	82	72.3	81.76	85.65	76.65
30.	Delhi	75.3	82	67	81.82	87.37	75
31.	Pondicherry	74.7	83.7	65.6	81.49	88.89	74.13
32 .	Daman and Diu	71.2	82.7	59.4	81.09	88.4	70.37
33 .	Andaman and Nicobar	73	79	65.5	81.18	86.07	75.29
34.	Dadar & Nagar Haveli	40.7	53.6	27	60.03	73.32	42.99
35.	Lakshadweep	81.8	90.2	72.9	87.52	93.15	81.56
	India	52.2	64.1	39.3	65.38	75.85	54.16

Census was not held in Jammu and Kashmir in 1991

[Translation]

Increase in Price of Multistorey Flats by DDA

3414. SHRI RAVI PRAKASH VERMA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the DDA has increased three times price of multi-story flats in Motia khan, Delhi which have been constructed after removing jhuggi clusters from there;

(b) if so, the existing actual price fixed from LIG/ MIG flats constructed there;

(c) the procedure for the allotment of these flats;

(d) whether the Government propose to construct shopping centres and LIG/MIG flats at the said place vacated by DDA; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) The DDA has reported that it did not construct any LIG/MIG flats IN multi-storey blocks at Motia Khan. However, it announced a Scheme of SFS flats at Motia khan in October 1982 under which 84 Cat. III SFS multi-storeyed flats were to be constructed in two blacks with 42 flats in each block. The draw for allocaion of flats was held on 20.1.1983 and the estimated costs of the flats was show to be Rs.3,81,900/- But the construction of the flats got delayed and was completed only in 1996. The costing of these Cat. III SFS multi-storey flats at Motia Khan was finally approved in 1998 for the original allottees that varied from Rs.23.86 lakhs to Rs.26.92 lakhs depending upon the variation in the plinth area.

(d) and (e) The DDA has reported that presently there is no proposal for construction of LIG/MIG flats on the land at Motia khan that became available after removal of Jhuggi clusters. They propose to utilize this land for construction of hotels, shopping centres and HIG multistorey flats.

[English]

Hiring of Eminent Scientists after The Retirement

3415. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Indian Institute of Sciences in Bangalore has any programme to hire Eminent Scientists after their retirement;

(b) if so, the details thereof indicating the criteria fixed for the purpose;

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(c) whether some scientists have already served in
 2001-2002; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) No Sir. However there is a provision at the Institute to permit Institute faculty to continue as Honorary Professors for a period of 5 years after superannuation, in purely honorary capacity to facilitate completion of research programmes they were pursuing at the time of their superannuation. This scheme is on a strict selection procedure and limited to a few faculty members every year, with the approval of the Governing Council of the Institute.

Use of Satellite Phone by Underworld

3416. SHRI Y.G. MAHAJAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the underworld has statted using statellite phones now;

(b) if so, whether the investigating agencies are facing problems in monitoring the said activities; and

(c) if so, the steps taken by the Government to tackle these activities of the criminal world?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) and (c) Appropriate counter measures have been taken by the security agencies to monitor such activities.

Centralised Admission Details

3417. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether AICTE is maintaining a Centralised admission details of all the colleges which come under its jurisdiction;

(b) if so, whether a students desiring admission in an AICTE approved college can get easy access on information and communications about the college;

(c) whether there is no grading system used by AICTE to determine the standards being maintained by particular technical college; and (d) if so, the steps proposed to be taken by the AICTE to maintain a record of the annual rating of a college to assist students on the quality of management and academic standards being maintained by a college?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) Admission to AICTE approved institutions are done by the Committees constituted for the purpose by the concerned Sate Governments (details of which are not maintained centrally). List of approved institutions is available on AICTE Website in addition to printed directories of approved institutions available at AICTE headquarters, its Regional Offices and the Directorate of Technical Education in the States/UTs.

(c) and (d) The National Board of Accreditation (NBA) under the aegis of AICTE conducts gradation of Programmes in approved Technical Institutions. The Grades awarded by the NBA is valid for three or five years.

[Translation]

Investment in Human Resource Development

3418. PROF. RASA SINGH RAWAT : SHRI JAI PRAKASH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) the details of the investments made in various projects of the human resource development related projects run by Government and non-Governmental organisations in the country, State-wise, project-wise particularly in Uttar Pradesh, Rajasthan and Gujrat;

(b) the details of amount allocated and spent scheme-wise and organisation-wise;

(c) the number of technical institutions funding in the country, Sate-wise;

 (d) the steps being taken by the Government to promote human resource development related projects in the country;

(e) whether the Government are aware of diversion of funds allocated for these schemes; and

(f) if so, the details thereof alongwith the measures being taken by the Government to check diversion of funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) to (f) The information is being collected and will be laid on the Table of the House.

[English]

Enhancement of Unit Cost under Watershed Development Programme

3419. SHRI AMBAREESHA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the Revised Guidelines of Watershed Development were issued way back in 1995-96;

(b) if so, whether the unit cost under the watershed Development Programme was fixed at Rs. 4000/- per hectare to saturate the Watersheds;

(c) whether the above unit cost is sufficient in view of the increased wage rates during the last seven years; and

(d) if not, the steps taken by the Government to increase the unit cost per hectare for the Watersheds?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL): (a) to (d) The Ministry of Rural Development issued the Guidelines for Watershed Development in October 1994 which have come into force w.e.f 1.4.1995 These Guidelines are common to all the three major area development programmes being administered by the Ministry namely the Integrated Wastelands Development Programme (IWDP), the Drough Prone Areas Programme (DPAP) and the Desert Development Programme (DDP). The unit cost of development under these programmes has since been revised to Rs.6000/- per hectare for the projects sanctioned w.e.f 1.4.2000.

Coal India Limited

3420. SHRI RAMJEE MANJHI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Coal India Ltd. and its subsidiaries have ignored the interest of small and non-core sector consumers who in turn depend on blackmarket for supply of coal and the rural consumers resort to cutting trees to meet their fuel requirement; (c) the steps taken or propose to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) No, Sir. CIL and its subsidiary companies are not ignoring the instrest of small and noncore sector consumers. On the contrary CIL/ Coal companies hold meeting from time to time with consumers/ associations to take stock of the problems faced by consumers, if any and take necessary steps to sort out the problem. Further, coal consumer council set up by DoC both at the national and regional level with representative from FICCI, ASSOCHEM, public interest nominee also deliberate on problems of the consumers like coal requirement, quality etc. and resolve such issues from time to time. Coal is supplied to small and non-core sector consumers under various schemes namely :-

- Linked non-core sector consumers draw coal against linkage granted earlier and sponsorship issued by the respective sponsoring authority/ State authorities.
- (ii) Seasonal consumers, like brick manufacturing units do not require linkage and coal is supplied to BRK sector against sponsorship issued by respective State authority.
- (iii) Coal is also sold on contractual basis under Trade Channel Network Scheme. Under this scheme trade channel operators are selected for various locations through open tender and coal is released against coal supply agreement entered into between supplying subsidiary company of CIL and the operator. Coal sold under Trade Channel Network Scheme can be traded by the trade channel operators.
- (iv) Coal is also sold to any intending buyer without linkage and sponsorship under" Open Sales Scheme" (OSS). As per extant norms, coal is offered for sale under OSS from identified sources after meeting the requirement of core sector and linked/ sponsored consumers and contractual buyers.

(c) In order to extend the benefit of de-regulation of coal with the issuance of new Colliery Control Order CIL decided to liberalise the policy for sale of coal to non-

(b) if so, the resons therefor; and

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core sector. Accordingly CIL Board decided in June, 2001 to authorise subsidiary companies to formulate their own system and procedures for sale of coal to non-core sector. As per the decision, the new policy would aim at being transparent, customer friendly and simpler. The salient features of the proposed sales policy are :

- (a) Linkage and sponsorship are to be done away with.
- (b) Supply in future to be based on bilateral fuel supply agreement.
- (c) Existing valid linked consumers to be offered coal under the new system in the first place.
 (provided nothing adverse was found during verification drive which is underway presently).
- (d) Certain quantity to be made available for seasonal consumers like BRK etc.
- (e) Coal supply to non-core sector to be made in a manner without affecting coal supply to core sector.
- (f) Additional availability, if any, after meeting requirement of the earlier linked consumers in non-core sector will be offered for intending buyers separately.

[Translation]

Repair of Machines from Private Manufacturers Under NCL

3421. DR. BALIRAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the norms for repairing of Machines under NCL;

(b) whether these norms are adhered to by the Department;

(c) if so, the reasons for getting the repair of machines done from the private local manufactures especially in respect of Saraswati Drug Line machine alongwith payments made therefor during the last two years;

(d) whether the Government have conducted an inquiry in this regard; and

(e) if so, the details thereof and the action taken against the officers responsible for the same?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) In order to maintain un-interrupted supply of coal to power houses, the machines in NCL. especially Heavy Earth Moving Machines (HEMM) are maintained through out the year. There are norms fixed for periodical maintenance (time based and working hour based), preventive maintenance. Besides, there are need based minor and major repair/rehabilitation of HEMM. Periodical norms of maintenance is indicated by the equipment manufacturer and varies from model to model. Preventive / perdictive maintenance norms also vary from model to model. Major repair/rehabilitation is taken up when the equipment has completed 50% of the life in terms of working hours. The above norms are being adhered to by NCL. The board is informed of the progress of the major repair/rehabiliation of the Heavy Earth Moving Machines on regular basis as the maintenance of highly productive equipment is of prime improtance for production and despatches to the neighbouring thermal power stations of National Thermal Power Corporation (NTPC) / Uttar Pradesh Rajya Vidyut Utapadan Nigam Limited (UPRVUNL).

(c) The rehabilitation of the Saraswati dragline was done departmentally by procurement of spares from Original Equipment Manufacturer (OEM)/Original Manufacturer (OM). The entire refurbishment work was done departmentally, under the supervision and technicl assistance of M/s. Bucyrus Erie (original equipment manufacturer) and M/s. BEML (A Government of India undertaking) who are the manufacturing partner in India of the M/s Bucyrus Erie.

In order to compress the repair/downtime, only some miscellaneous jobs like machining denting and painting, welding etc. were got done from local agencies following the laid down procedures, rules and regulations of the company.

The total expenditutre on refurbishment of Saraswati Draglines is as follows:-

- 1. Value of speares utilised Rs. 1466 Lakhs (Procured from OEM/OM)
- 2. Value of work off-loaded to OEM Rs. 13.59 Lakhs (for base machining)

Rs.1585.02 Lakhs

- Expenditure on Iron and Steel Rs. 52.30 Lakhs (Procured from SAIL), electrode fropm accredited Manufacturer, tools, BG sleepers & insurance etc.
- Value of work of-loaded to local Rs. 53.13 Lakhs experienced and accredited repairer (Following laid down procedure of the company)

Total Expenditure

- 5. Total value of the bills processed, Rs. 43.03 Lakhs till date for the work off-loaded to local experienced and accredited repairer.
- 6. Total value of payment made till Rs. 31.65 Lakhs date against SI. No.5

Saraswati Dragline had worked for 92981 hours upto 17.04.2002 which was more than 50% of its rated working life of 1,20,000 hours. Normally, rehabilitation of HEMM is done when the cost of such rehabilitation does not exceed 35% of the cost of new machine. In case of Saraswati Dragline, the total expenditure on refurbishment was Rs. 15.85 crores. The present cost of Dragline of this size is around Rs. 80 crores. The cost of refurbishment thus works out to 19.8% of the cost of the machine which is well within the norm for taking up refurbishment work.

The repairs done on Saraswati Dragline during the last two years from outside local agencies is 'Nill'.

(d) the enquiry is not required in view of reply give to parts (a) to (c) above.

(e) Not applicable in view of reply given to part (d) above.

[English]

Overhauling of Security Agencies

3422. SHRI V. VETRISELVAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have taken any final decision in regard to the overhauling of existing Contingency Plan to prepare the security agencies to face the challenges like US situation;

(b) if so, the details thereof,

(c) the details of concrete measures worked out in this regard; and

(d) the steps being taken to implement them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (d) The Contingency Plan is under review.

Revision in the Price of Essential Drugs

3423. SHRI NARESH PUGLIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have made upward revision in the price of certain essential drugs, during last three months;

(b) if so, the details thereof; and

(c) the reasons for such steep increase in the price of essential drugs?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (c) During the last three months (from May, 2002 to July, 2002) the National Pharmaceutical Pricing Authority (NPPA) has fixed / revised the prices of 17 price controlled formulation packs in accordance with the provisions of the Drugs (Prices Control) Order, 1995. Prices have been increased in the case of 14 packs. The common reasons for rise in the prices of medicines, in general, are rise in prices of raw materials, transport / freight charges, change in foreign exchange rates, change in taxes and duties etc,...

Osmania University

3424. SHRI K. YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government of Andhara Pradesh have requested for permission to Osmaina University to open foreign centres in Dubai and Mauritius to offer courses through distance learning;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) A proposal was rece¹ ed from Osmania AUGUST 6, 2002

University which was found to be incomplete by University Grants Commission who have called for a detailed proposal alongwith the MoU.

DNA Drugs and Vaccines Outside the Ambit of DPCO-2002

3425. SHRI ANANDRAO VITHOBA ADSUL : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that the pharmaceutical industry has requested for keeping the recombinant DNA drugs and vaccines outside the ambit of Drug Price Control Order (DPCO), 2002;

(b) if so, the details thereof and the reasons therefor; and

(c) the time by which final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (c) Yes, a number of biotechnology firms have requested the Government for keeping the recombinant DNA drugs and vaccines outside the ambit of Drug Price Cotrol Order (DPCO), 2002. However, the fact is that as per Government's new Pharmaceutical Policy, para 12 VI (a) sub para (i) announced in Febuary, 2002, sera and vaccines have been specifically excluded from price regulation. There is no need for apprehension by the pharmaceutical firms that the price control would be extended to recombinant drugs and vaccines.

[Translation]

Police Stations in Tents in Delhi

3426. SHRI SADASHIVRAO DADOBA MANDLIK : SHRI C.N. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether some police stations of the Capital are functioning in tents;

(b) if so, the details of the aforesaid police stations and the reasons therefor; and

(c) the efforts made by the Government for the construction of permanent buildings for the police stations and for their maintenance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Only one Police Station at Delhi is presently functioning from tented accommodation. This is mainly because Delhi Police could not take over possession of the land allotted by Delhi Development Authority for construction of a permanent building for the said Police Station initially due to pendency of a court case and later because of encroachement on the said plot of land.

(c) A substantial enhancement in the allocation of plan funds has been made to enable Delhi Police to improve its housing satisfaction.

Residual Wastes of Union Carbide-Bhopal

3427. SHRI KANTILAL BHURIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether a proposal from Madhya Pradesh Government of Rupees 50 crores has been received to destroy residual wastes kept in the compound of Union Carbide in Bhopal; and

(b) if so, the time by which the aforesaid amount is likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) and (b) The proposal has been received with the request that it could be funded from the unspent money lying with Reserve Bank of India out of the compensation money given by the Union Carbide Company. According to Supreme Court directions, the money received from the Union Carbide is earmarked for paying compensation to the Bhopal Gas vicitims. All the compensation claims have not yet been decided.

[English]

Poverty Alleviation Schemes

3428. SHRI SHEESH RAM SINGH RAVI : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the different schemes of the Government to bring BPL persons above the poverty line are not being extended to them but are benefiting other persons; (b) if so the number of such cases that have come to the notice of the Government during the last three years:

(c) the action taken by the Government in such cases;

(d) the steps taken by the Government to ensure that the schemes/programmes for alleviating such people are extended to them in full?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) The Ministry of Rural Development implements the Swarnjayanti Gram Swarozgar Yojana (SGSY) for bringing the BPL persons in rural areas above the proverty line. The Guidelines of the Scheme have now been modified to allow a maximum of 20%, and in exceptional cases, where essentially required, upto a maximum of 30% of the Members in a Self Help Group made under the SGSY to be from families marginally above the property line and living contiguously with BPL families, if they are acceptable to the BPL Members of the Group. However these Members will not be eligible for Subsidy for taking up ecnomic activity.

(b) to (d) A few allegations of inappropriate selection of beneficiaries have come to the notice of the Ministry Whenever such reports are received in the Ministry, these are referred to the concerned States for corrective action. All the States/UTs are reminded from time to time to scrupulously follow the Guidelines of the Scheme and select and the beneficiaries in a transparent manner.

Police Protection to Film Personalities

3429. SHRI E.M. SUDARSANA NATCHIAPPAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government monitors the threat perception for film personalities in the country;

(b) if so, the details thereof;

(c) the name of the film personalities to whom special police protection has been provided; and

(d) the name of the film personalities who had been attacked during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) to (c) The security of an individuyal is the responsibility of the concerned State where the individual happens to be present. Accordingly, the threat perception for these persons including film personalities is monitored by the concerned Sate Government. In Delhi categorized security to the threatened individuals including film person provided by Ministry of Home Affairs as per the existing threat perception asses the central security agencies. The list of protectees keeps changing from time depending upon the threat perception.

(d) As per available information, the followinng incidents have come to notice:

- 1. Shri Raj Kumar (film actor) was kidnapped.
- 2. Shri Rakesh Roshan (film actor/director) was attacked.
- 3. Shri Ajit Dewani, (Secy to Ms Manisha Koirala) was shot dead.
- 4. Shri Dinesh Anand (film actor) was killed.
- 5. Shri Anil Thadani (film distributor) was attacked.
- 6. Lawrence D' Souza (film distributor) was attacked.
- Petrol bombs were hurled at the residence of Ms Vijaya Shanthi (film actres)
- 8. Petrol bombs were thrown at the residence of S/Shri S.S. Chandran Vijaykanth (Actors).
- 9. Stones were pelted at the residence of S/Shri Gundu Kalyanam and Radha (both actors).

Commercial Use of Industrial Plots

3430. SHRI ARUN KUMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned can you change land use? SC asks DDA" appearing in the Indian Express' dated July 23, 2002;

(b) if so, the facts of the matter reported therein and the reaction of the Government thereto;

(c) the action taken/proposed to be taken by the Government thereon;

(d) whether the Hon' ble High Court of Delhi in the Civil Writ Petition No. 6324/2000 and CM No. 3460/2000 filed by the all India Lawyers' Forum for Civil Liberties had directed the Union of India to remove the encroachments and to maintain the areas as 'green' but despite than 154. 769 acres remained encroached and to maintain the area as 'green'; (e) if so, the reasons for not removing the ancrochements and to mintain the greenery'; and

(f) the steps taken or proposed to be taken in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (f) The information is being collected and will be laid on the Table of the Sabha.

Retirement Benefit Scheme, 1992

3431. SHRI PAWAN KUMAR BANSAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the employees in UT Chandigarh are governed by the pay scales, services conditions of Punjab;

(b) whether there is a demand for introduction in Chandigarh a scheme for retirement benefit on the pattern of Punjab Privately Managed Recognised Aided Schools Retirement Benefit Scheme 1992; and

(c) if so the reasons for not implementing the same?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

Indian Council of Historical Research

3432. SHRI SUBODH MOHITE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that employees of ICHR getting departmental promotions in 1992 again given ACP benefits ;

(b) if so, the reasons therefor;

(c) whether these benefits are given against the rules prescribed for ACP; and

(d) if so, the action proposed in this ragard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Indian Council of Historical Research has informed that one Group 'C' employee who was appoined on 21st May 1975 was given regular promotion in the year 1992. He was given 2nd ACP after completion of 24 years of service i.e. 21st May 1999. The ACP was given strictly in accordance with the instructions issued by the Ministry of Presonnel, Public Grievances and Pension.

Deemed Universities Status to Colleges

3433. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of proposals received by the Government from various institutions for granting the status to the colleges as deemed university during the last three years;

(b) the number of proposals sent to UGC/AICTE/ MCI/State Government during the said period;

(c) the number of Colleges where inspection were carried by UGC/AICTE/MCI;

(d) the number of proposals cleared by the Government and number of proposals pending with the Union Government for clearance;

(e) whether Government have adopted a simplified procedure for early clearance to the proposals of the institutions; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) during the last 3 years i.e. 1999, 2000 and 2001, 86 proposals were received from the institutions in the Ministry of HRD for granting Deemend to be University status.

(b) All these proposal were forwarded by the Ministry to its statutory bodies UGC/AICTE for its comments recommendations.

(c) UGC and AICTE have informed that number of inspections conducted during the last 3 years was 22 and 12 respectively.

(d) to (f) 13 institutions were granted Deemed to be University status in the last 3 years. 95 proposals were pending in the Ministry for grant of Deemed to be University status (as on 31.7.2002). The process for declaration of an institution as Deemend to be University is a statutory requirement and require fulfilling of several requirements. The procedure followed for granting Deemed to be University status is as under:

- Submission of proposal by the concerned institution to the Ministry of Human Resource Development in the prescribed proforma;
- (ii) Forwarding of proposal by the MInistry to its statutory bodies UGC/AICTE for its comments/ recommendations;
- (iii) Forwarding of proposal by the UGC to MCI (Medical Council of India), DCI (Dental Council of India) and CCH (Central Council of Homeopathy) or any other relevant statutory authority for their approval of academic programme(s);
- (iv) Obtaining views of the State Government on the proposal by the UGC;
- (v) Constituting an Expert Committee by the UGC and AICTE and deputing it for inspection of the Institution and submission of its report;
- (vi) Examination of the report of the Expert Committee by UGC and submission of its recommendations to the Ministry of HRD for consideration; and
- (vii) Decision by the competent authority in the Ministry of HRD regarding grant of Deemed to be University status and issue of notification declaring an institution as Deemed to be University.

The UGC has revised its guidelines for considering the proposals of the Institutions for granting Deemed to be University status.

Financial Assistance Under IDSMT Scheme

3434. SHRI VILAS MUTTEMWAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government are extending financial assistance to the States in the form of loans for the Integrated Development of small and Medium Towns;

(b) if so, whether it is a fact that due to paucity of funds the central assistance is not being released on time despite having fulfilled the criteria for availing of the financial assistance; and (c) if so, the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) Central assistance under Integrated Development of Small and Medium Towns (IDSMT) Scheme, which has been in operation since 1979-80, has been released in the form of loan for the towns approved/covered till 1994-95. Since the projects approved under IDSMT can avail central assistanfce upto 5 years from the year of sanction, the towns covered under loan pattern were released subsequent instalments of central assistance till 31.3.2000. However, as per the Revised IDSMT Guidelines (1995), which is operative since 1995-96, the central assistance is released in the form of grant and the pattern of financing is as under :

(Rs. in lakhs)

Category of Town (Population)	Project Cost	Central Assist- ance Maximum	State Share (Grant)	HUDCO/ Fls Loan/ Other Sources
A (<20000)	100	48	32	20(20%)
B (20000-50000)	200	90	60	50(25%)
C (50000-1 lakh)	350	150	100	100(29%)
D (1-3 lakhs)	550	210	140	200(36%)
E (3-5 lakhs)	750	270	180	300(40%)

The Central assistance released under the scheme to the States is based on (i) submission utilization certificates for the funds released earlier (ii) release of State Share, and (iii) submission of new projects. The annual allocation of funds to the concerned States/Union Territories is based on the proportion of population in small and medium towns of a particular State to the total population of such towns in the country.

[Translation]

Ambedkar Awas Yojana

3435. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the date on which the Ambedkar Awas Yojana was launched ;

(b) whether DDA has provided houses to the registered applicants, under this scheme;

(c) if so, the details thereof, category-wise ;

(d) whether the Union Government are contemplating to launch such housing schemes again in Delhi for the people belonging to the SC/ST community

(e) if so, whether any proposal in this regard is undrer consideration of the Union Government ; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) The Ambedkar Awas Yojana was launched in the year 1989 to make up the deficiency of 25% SC/ST registrants of New Pattern Registration Scheme, 1979. The registration remained open during the period 1.11.1989 to 29.12.1989. Under this Scheme, 20,000 persons were registered for allotment of MGI, LIG and Janta flats. The category-wise details of allotments are as under:

Category	No. of Registrants	Allotments made	Backlog
MIG	7,000	5,454	1,546
LIG	10,000	4,968	5,032
Janta	3,000	2,988	

(d) to (f) At present, the DDA is laying emphasis on the clearance of the waiting lists under various Housing Schemes and there is no proposal under DDA' s consideration to launch any fresh Housing Scheme especially for persons belonging to SC/ST Community.

[English]

Liberhan Commission on Ayodhya

3436. SHRI IQBAL AHMED SARADGI : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Union Government has extended the term of the justice Liberhan Commission of Inquiry probing the events leading to the demolition of the disputed structure' in Ayodhya;

(b) if so, the details thereof and the number of times

the extension has been given to the Commission ; and

(c) the time by which the Commission is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Yes, Sir.

(b) and (c) Since the appointent of the Liberhan Ayodhya Commission of Inquiry on 16.12.1992, the term of the Commission has been extendend 26 times.

In terms of Government of India Ministry of Home Affairs Gazette Notification No. S.O.673(E) dated 28.6.2002, the Commission is required to submit its report on or before 31.12.2002.

Formation of Assets Management Company

3437. SHRI KIRIT SOMAIYA : SHRI SAIDUZZAMA :

Will the Minister of DISINVESTMENT be pleased to state :

 (a) whether his Ministry and the Ministry of Finance are considering to form Assets Management Company for PSUs due for disinvestment;

(b) if so, the details thereof;

(c) the texten to which it is likely to stengthen the disinvestment process;

(d) whether there is any conflict between his Ministry and ministry of Finance over the issue : and

(e) if so, the details thereof ?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) to (c) The proposal for forming an Asset Management Company for Public Sector Undertakings slated for disinvestment is under consideration of the Government.

- (d) No, Sir.
- (e) Does not arise.

Sarva Shiksha Abhiyan

3438. SHRI P.D. ELANGOVAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

SRAVANA 15, 1924 (Saka)

(a) whether the State Governments have been advised to appoint school teachers under the Sarva Shiksha Abhiyan scheme; and

(b) if so, the direction issued in this regard and the total number of teachers appointed so far and proposed to be appointed under this scheme, State-wise

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) As per the norms of Sarve Shiksha Abhiyan, one teacher for every 40 Children in primary and upper primary schools; at least two teachers in a primary school; and one teacher for every class in the upper primary school are being sanctioned under this programme. The State Governments have been advised that 50% of the teachers sanctioned under this programme should be women. A statement showing State wise number of teachers sanctioned under Sarve Shiksha Abhiyan during 2001-2002 is enclosed. The number of teachers to be appointed would depend on the requirement projected by the State Government in the District Elementary Education Plans (DEEPs) prepared based on habitation level planning.

Satement

State-wise Number of Teachers sanctioned Under Sarva Shiksha Abhiyan during 2001-2002

S. No.	Name of the State/UT	No.of Teachers approved (Primary)	No of Teachers approved (Upper Primary)
1	2	3	4
1.	Andhra Pradesh	2633	1708
2.	Arunachal Prades	sh 126	100
3.	Assam	-	-
4.	Bihar	-	-
5.	Chhattisgarh	-	-
6 .	Goa	-	-
7.	Gujarat	-	-
8.	Himachal Prades	h -	-
9 .	Haryana	-	-
10.	Jharkhand		-

1 2	3	4
11. J and K		
12. Kerala	-	-
13. Karnataka	955	-
14. MP	-	288
15. Manipur	-	-
16. Meghalaya	1334	2589
17. Mizoram	-	-
18. Maharashtra	1236	-
19. Nagaland	-	-
20. Orissa	-	-
21. Punjab	946	-
22. Rajasthan	-	-
23. Sikkim	4	6
24. Tamil Nadu	452	197
25. Tripura	-	-
26. UP	4509	2165
27. Uttaranchal	719	68
28. West Bengal	-	-
29. Andaman & Nicobar	-	-
30. Chandigarh	-	
31. Dadar & Nagar Have	eli —	-
32. Daman and Diu	-	-
33. Delhi	-	-
34. Lakshadweep	-	-
35. Pondicherry	-	
Total	12914	7121

National Rural Road Development Committee

3439. SHRI A. VENKATESH NAIK : SHRI V. VETRISELVAN :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the National Rural Roads Development Committee (NRRDC) constituted by the Government has submitted its report;

(b) if so, the details of the recommendations made by the Committee and the recommendations out of them accepted and implemented by the Government so far; and

(c) the steps taken or being taken by the Government for effective implementation of remaining recommendations ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) to (c) A gist of the recommendations of the National Rural Road Development Committee (NRRDC), which submitted its Report in May, 2000, is enclosed as Statement. The recommendations were broadly kept in view while formulating the Guidelines under the Pradhan Mantri Gram Sadak Yojana (PMGSY).

Statement

Gist of Recommendations of the National Rural Road Development Committee

Mission

 In order to free each and every village in the country from the handicaps and deprivation of lack of access and to provide all the facilities like health care, education etc. to the entire rural population, the Government should take up, on priority, the task of providing good all weather roads to each and every village in the country. A time bound programme should be drawn up for the task. Such roads should be very durable and should need no maintenance for several years after construction.

Phasing

 Considering the huge magnitude of the task, the programme should be taken up in two phases. In Phases-I, all the villages with a population of 500 or more should be tackled. In Phase-II, the remaining villages may be taken up. During Phase-I, if any smaller villages are found to lie close to a road being constructed in that Phase, such smaller villages may also be tackled in Phase-I for ease of construction and economy.
 If it is found during detailed planning that any area or pocket with smaller villages is especially deprived, the culverts and small bridges on the proposed alignments for approach roads to such villages may be taken up in Phase-I The Work should be started by tackling about 40 to 50 districts at the outset, each State to have I district with large States getting an additional district.

Specifications

These roads should have a black top surface in view of the fast moving pneumatic tyred and havey vehicles, which are plying even in rural areas today. The width of the carriage way should be 3.75 metres and the width of formation should be 7.5 metres. All the necessary crosss drainage works and minor bridges should be constructed. The objective should be to ensure that in no case should the traffic be held up for more than 24 hours at a time and not more than six times a year even on the village roads.

Agency

 In order to ensure speedy and systematic execution of the programme, the Union Government should set up "National Rural Road Development Agency"

Finances

- The Agency should be authorized to raise finance for the programme by borrwings from suitable sources. The Unoion Government should guarantee the retirement of such loans. The Agency may also be given full freedom to tap any other sources of fund, which it may find suitable.
- The earmarked portion of special cess on petrol and diesel collected every year should be made available for this scheme. The Rural Development Depatrtment should also make available to the Agency Rs. 2,500 crores each year from its outlays. This should be non-lapsable.
- The Central Government should also raise Rs.
 5,000 crores by issuing tax-free bonds@maximum 8% for the first 5 years.
 Interest on these bonds as well as guarantee

for repayment should be given by the Central Government. However, principal repayment would be arranged by the Agency from its funds.

Execution

- In order to ensure full accountability of the Agency to the leaders regarding the quality and proper standards of these works, the Agency should itself execute the programme with full cooperation from the State Government/ Zilla Parishads. The Agency should not be only a machinery for reimbursement of expenditure on road works over which it has no control.
- Full cooperation of the State Government and the Zilla Parshads should be secured for the programme. Fixing the alignment of the road, should be done in consultation with Zill a Parishads and the Stete Government The land acquisition will have to be done by the State Government. The State Government should also provide experienced personnel on deputation to the Agency whenever asked by the Agency.
- The Agency should carry out the works under this Programme in the districts where the local Zilla Parishads and the State Government permit the Agency to carry out these works.
 Where such permission is not forthcoming, the Agency should not carry out any work.
- For managing the actual construction of these roads in the districts the corporation may setup its cells in each district. This cell should have bare minimum staff. For detailed field working services of suitable qualified consultants may be used freely.
- In special difficult areas the construction work could be entrusted to the BRO.
- The Agency must carry out these works to a high standard of workmanship using modern machinery and latest methods. It should also strive to achieve all possible economy by using suitable technologies and materials.
- The Agency should have full freedom to decide the methodology of carrying out the survey and excution of the works.

- It should be made mandatory for the owner of the land required for these road works, to hand over the land without demur or protest. He should have no right to contest the need for alignment. He shall have full freedom to contest the amount of compensation. Project estimates shall provide for cost of acquiring land for the project.
- Evironmental and Forest clearances should be made automatic wherever they are required as per the law. Project Implementing Agency shall be bound to take the mitigation measures.
- Quarry permissions as well as explosive permits and blasting permissions must be issued very expeditiously.

On-line Management and Monitoring

- The Agency should set up a computer based and internet based detailed online management and monitoring system.
- The responsibility for coordinating the design, . development and delivery of the entire Online Management and Monitoring System for the programme should be allocated to Centre for Development of Advanced Computing (C-DAC), Ministry of Information Technology, Government of India in view of their general expertise and experience in handiling Electronic Governance projects and more specifically the project for State-wide Computerisation of Public Works Department, Government of Maharashtra. Keeping in view the time-critical nature of the project, C-DAC may in turn involve their Authorised Training Centres across the country to provide support at the district locations through the availability of highly trained manpower.

Monitoring and Quality Audit

- There must be perfect coordination with the State Government for the success of this Programme. Coordination Committees under the Chairmanship of the State Chief Secretaries must be set up in each State.
- There should be a separate organisation for quality audit and monitoring of the road works

of this Agency in each district. This organisation could draw experienced and retired persons from the Army and the BRO.

 In each District, a Advisory Committee may be set up to review the progress once a month, occasionally visit the works, take note of the grievances of the local people and suggest suitable actions for redressal.

Maintenance

 Alter completion of the works, the completed roads should be handed over to the State Governments / Zilla Parishads for further maintenance. It should be ensured that adequate provision is made for the maintenance.

Iron Tyred Carts

• The Government should encourage the development and use of pneumatic tyred carts instead of the iron tyred ones presently in use by way of subsidies towards conversion and tax-exemption on tyres.

[Translation]

Cadre Review of Horticulture Department of DDA

3440. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item appearing in the Dainik Jagran' dated June 21, 2002 regarding pendency of cadre review in Horticulture Department of DDA;

(b) if so, the facts of the matter reported therein; and

(c) the action taken/proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (c) Delhi Development authority (DDA) has reported that a Committee chaired by Engineer Member, DDA had been constituted for Cadre Review of Planning, Architectural, Horticulture, and Work charged establishment of DDA. The Committee has since submitted its report, which is under process by DDA.

[English]

ICDS Projects in Haryana

3441. SHRI AJAY SINGH CHAUTALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of ongoing ICDS projects in Haryana and the number of sanctioned projects which have not been started so far alongwith the resons therefor, location-wise; and

(b) the time by which these sanctioned projects are likely to start functioning ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) and (b) All the 116 sanctioned ICDS projects in Haryana are functional.

[Translation]

Assistance for Jails in Madhya Pradesh

3442. SHRIMATI JAYASHREE BANERJEE : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have sanctioned Rs. 100.00 lakh for high security jails of Madhya Pradesh;

(b) if so, the details thereof and the share of Jabalpur Central Jail therein;

(c) whether any scheme has been formulated for the Jabalpur Central Jail;

(d) if so, the details thereof;

(e) whether the funds have since been spent and utility certificate has been issued by the Government of Madhya Pradesh;

(f) if so, the details thereof; and

(g) if not, the manner in which these funds are proposed to be utilised ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) to (g) Central Government has provided Rs.200 lakh to the Government of Madhya Pradesh in two phases, (Rs.100 lakh in 1996SRAVANA 15, 1924 (Saka)

97 and Rs.100 lakh in 2000-2001) for construction of High Security Enclosures in Central Jail Raipur (now in Chattisgarh) State), Central Jail Sagar and Sub-Jail Neemach to accommodate high risk prisoners under the Scheme of Modernisation of Prison Administration. The Central Jail Jabalpur does not form part of the scheme of construction of High Security Enclosures and therefore, no allocation has been made for this purpose. The Government of Madhya Pradesh has reported to have utilised an amount of Rs.96.55 lakh in first phase and Rs.45.34 lakhs in second phase so far. Utilisation report of Rs.96.55 lakhs in respect of amount released in the first phase has been issued by the Government of Madhya Pradesh

Profit/Loss of CIL and its Subsidiaries

3443. SHRI SUBODH ROY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the profit/loss of CIL and its subsidiaries during each of the last three years subsidiaries-wise;

(b) whether the Governement propose to introduce a regulatory system with a view to monitor the prices and competitive bidding process etc. in coal sector;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) The profit / loss of Coal India Limited (CIL) and its subsidiaries for the last three years is as follows:-

Company	1999-2000	2000-01	2001-02 (Prov.)
1	2	3	4
ECL	(-) 728.19	(-) 917.19	(-) 297.00
BCCL	(-) 692.32	(-) 1276.70	(-)780.00
CCL	(-) 121.24	(-) 792.91	(-)110.00
NCL	(+) 936.87	(+) 1025.05	(+) 1075.00
WCL	(+) 405.86	(+) 28.28	(+) 315.00
SECL	(+) 455.34	(+) 116.92	(+) 595.00
MCL	(+) 607.65	(+) 641.35	(+) 652.00

	2	3	4
CMPDIL	(+) 0.71	(-) 3.81	(+) 0.30
CIL (NEC)	(+) 581.18	(+) 280.21	(-) 50.30
Sub-total	(+) 1,445.82	(-) 898.85	(+) 1400.00
Less: Dividend from subsidiaries	(+) 751.95 S	(+) 515.62	Not yet declared
Total	(+) 693.87	(-) 1414.47	(+) 1400.00

(b) to (d) In the context of Government's decision to open up the coal mining sector to private investment, it was decided in 1997 that an Independent Body may be set up to perform the functions of monitoring and processing the proposals for exploration of coal and lignite in the country and allotment of new coal and lignite blocks to Indian companies both in public and private sector, on the basis of competitive bidding. As the proposal was conceived in the context of the amendment to the Coal Mines (Nationalisation) Act, 1973, requisite action in the matter would be taken only after the coal Mines (Nationalisation) Amendment Bill, 2000 is enacted by the Parliament. To resolve coal price disputes between the producers and consumers, a system of bilaterals in the form of Coal Supply Agreements between coal companies and consumers is being encouraged.

[English]

(Rs in crores)

Reimbursement of Excess Amount Under ICDS

3444. SHRI G. PUTTA SWAMY GOWDA : SHRI C. SREENIVASAN :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) the details of States which have requested for reimbursement of excess amount spent by them under the Centrally Sponsored Schemes of ICDS (Integrated Child Development Schemes) during the last three years, Statewise and year-wise;

(b) the reasons for not reimbursing the excess amount spent by the State Governments; and

(c) the steps taken by the Government to reimburse the excess amount spent by the State Government who have already furnished the Expenditure details to the Central Government? (Rs. in lakhs)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) (a) State-wise details of excess expenditure reported by them during the last three years are indicted in the statement enclosed.

(b) and (c) The excess expenditure incurred by State Government in any financial year to the extent found admissible, is taken into account and released during the subsequent financial year, having regard to the entitlement of funds of the concerned State.

Statement

Excess Expenditure Reported by States

				(113. 11 14113)
S No	Name of State	1999-2000	2000-01	2001-02
1	2	3	4	5
1.	Andhra Pradesh	1056.52	119.00	Expenditure statement not yet received
2.	Assam	719.13	0.00	-do-
3.	Chhattisgarh	0.00	108.32	-do-
4.	Goa	43.95	29.01	-do-
5.	Gujarat	0.00	1244.13	-do-
6.	Haryana	604.53	96.69	-do-
7.	Himachal Pradesh	122.02	0.00	-do-
8.	Karnataka	1312.80	1930.14	1538.95
9.	Kerala	286.77	997.25	841.72
10	Maharashtra	3428.34	8123.89	6847.06
11	Ma <mark>nipu</mark> r	0.00	0.00	38.74
t;	Magaland	54.00	0.00	0.00
13	Pondicherry	3.24	36.3	0.00
14	Panjab	102.24	0.00	Expenditure statement not yet received
15	Rajasthan	1013.37	0.00	0.00

1	2	3	4	5
16. S	likkim	0.00	23.08	42.49
17. T	amilnadu	2728.80	0.00 s	Expenditure statement not yet received
18. V	/est Bengal	4492.44	5672.00	-do-

Sanskrit College and Vidyapeeth

3445. SHRI T. GOVINDAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have withdrawn the recognition given to many of the Sanskrit Colleges and Vidyapeeths in the country recently; and

(b) if so, the details thereof and the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) and (b) Rashtriya Sanskrit Sansthan, set up by the Government of India as an autonomous organization for the development and promotion of Sanskrit, was declared a Deemend to be University with effect from 7th May 2002. Consequently, as per the rules that govern deemend universities, its right to affiliate to itself other institutions for the purpose of examinations and degrees stands cancelled.

[Translation]

Involvement of Private Agencies in place of DAVP

3446. SHRI SURESH RAMRAO JADHAV : Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Government have taken a decision to engage private agencies in place of Directorate of Advertising and Visual Publicity for giving publicity to various Government Schemes with regard to rural development;

(b) if so, the reasons therefor; and

(c) the number of film producers who have so far offered their services for this purpose and procedure adopted for their selection ?

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR) : (a) and (b) For giving publicity to Government Schemes with regard to rural development programmes, the Ministry has been utilizing the services of media units of Information and Broadcasting such as Directorate of Advertising and Visual Publicity, Directorate of Field Publicity, Song and Drama Division, Publication Division etc as also Prasar Bharati and Private Agencies. The services of all these agencies including that of Directorate of Advertising and Visual Publicity for creating awareness about Rural Development Schemes would continue to be utilized.

(c) Out of 46 application received from private television producers, the Ministry of Rural Development has empanelled 10 producers who fulfill the eligibility criteria and were recommended by the committee comprising of experts and Ministry officials on the basis of their proven capabilities and experience in social sector Programming.

[English]

Primary and Secondary Education

3447. SHRI RAMSHETH THAKUR : SHRI ASHOK N. MOHOL :

Will the Minister of HUMAN RESOURCE DEVELO - PMENT be pleased to state:

(a) the role of World Bank, UNESCO and other International agencies in promoting primary and secondary education;

(b) whether these agencies have provided any financial assistance for promotion of primary and secondary education;

(c) if so, the details thereof, separately, State and Union Territory-wise during the last year and current year;

(d) the amount utilized during the last year for the purpose; and

(e) the Central grant-in-aid provided to the States to promote primary and secondary education during the last three years and current year so far, State and UTwise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) to (e) The information is being collected and will be laid on the Table of the House.

F.M Radio Station for Educational Purpose

3448. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government has directed the IGNOU to run FM Radio Station for educational purposes:

(b) if so, the details thereof alongwith the funds allocated/provided to IGNOU for the purpose;

(c) the number of broadcasting hours likely every month;

(d) whether the IGNOU will be able to provide sufficient contents for the station to make it popular among students; and

(e) the details of any outside agencies, if any likely to help in developing the material and content for such FM radio station ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The Central Government has, under their aegis of Indira Gandhi National Open University, started FM Radio Stations which are presently running educational programmes for 8 hours each day and which is likely to be raised to 24 hours in due coures. During the year 2001-2002, the Government had provided a sum of Rs. 15.10 crores for the purpose, and for the current financial year Rs.23.00 crores has been earmarked.

(d) and (e) According to the information furnished by IGNOU, the University will be able to provide sufficient contents for the Radio Stations in which it is being helped by Ministries and Departments, education institutions, NGOs and partner institutions such as National Council of Educational Research and Training, Consortium on Educational Communication, University Grants Commission, National Open School, State Open Universities and National Literacy Mission, etc.

Asian Development Bank Loan for North Eastern Region

3449. SHRI M.K. SUBBA : Will the Minister of DEVELOPMENT OF NORTH-EASTERN REGION be pleased to state :

(a) whether Asian Development Bank (ADB) has offered aid for the development of infrastructure in Assam and other States in the North East Region; (b) if so, the extent of aid sought and granted, project-wise, State-wise; and

(c) the action taken/being taken to implement the said projects?

THE MINISTER OF DISINVESTMENT AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI ARUN SHOURIE) : (a) to (c) The Asian Development Bank (ADB) Programming Mission which visited India in May 2002 has included in the list of candidate projects the following possible loans for infrastructure development in Assam and North Eastern States :

- (i) Assam power Sector Development Loan
- (ii) North Eastern Region Urban development

The Details would be known after Projects are appraised by ADB Missions, negotiations are held and the loan is approved by the ADB board. The Department of Development of North Eastern Region as well as the Department of Economic Affairs, Ministry of Finance, are following up these and other proposals with the ADB.

Women's Universities

3450. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission has financial and funding plan to assist States to set up exclusive women's universities;

(b) if so, the details thereof;

(c) the steps proposed by the UGC to encourage all female university campuses?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) According to the information furnished by the University Grants Commission, the Commission does not have any scheme to assist the States to set up universities exclusively for women. Central Universities are set up by the Central Government by an Act of the Parliament and the State Universities by those of the State Legislatures. It is primarily the responsibility of the concerned Government to provide adequate Plan and Non-Plan grants to the institutions established by them. However, to involve/increase women students/teachers in the University system, the UGC has been implementing a number of schemes for women i.e. Special Scheme for construction of women's hostels, Setting up of Women's Study Centres in Universities, Day Care Centres, etc.

Gap between Target and Achievements under various Rural Development Schemes

3451. SHRI AMBAREESHA : SHRI GUNIPATI RAMAIAH :

Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether there has been huge gap between the target set and achieved under various rural development schemes during the last three years;

(b) if so, the details thereof and the reasons therefor State-wise, year-wise;

(c) whether the poor performance is due to poor planning and monitoring without realising the ground realities; and

(d) if so, the steps taken by the Central Government to implement and monitor various centrally sponsored projects effectively ?

THE MINISTER OF RURAL DE∀ELOPMENT (SHRI SHANTA KUMAR) : (a) to (d) The Ministry of Rural Development have set targets under the (erstwhile) Employment Assurance Scheme, the Indira Awaas Yojana, the National Maternity Benefit Scheme, the National Old Age Pension Scheme, the Land Reforms and the Accelerated Rural Water Supply Programme which were implemented during the last three years. The targets set and achievements thereon under these Schemes during the last three years i.e. 1999-2000, 2000-2001 and 2001-2002 are given in the Statement enclosed.

The reasons for not achieving the target by some of the States are attributable to late release of State's share, delayed submission of complete proposals for release of funds and under-utilisation of available funds..

The Ministry of Rural Development have initiated various steps to strengthen the Monitoring Mechanism, including Monitoring by External Agencies in selected districts of the country. Besides, the State Governments and UT Administrations have been advised to implement the Four Pronged Strategy comprising creation of awareness about the Schemes, transparency, peoples' participation and accountability-social- audit through the Gram Sabhas to ensure achieving full targets with qualitative improvement in the implementation of Rural Development Programmes.

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SI. State/UT	EAS	0	IAY		NFBS	S	NOAPS	PS	Annapurna	Irna	ARWSP	SP
No.	Total Target Ac	Total Total Target Achievement	Total Target	Total Achievement	Total Target A	Total Achievement	Total	Total Achievement	Total Target A	Total Achievement	Total Target A	Total Achievement
1 2	e	4	5	6	7	8	6	10	11	12	13	14
1. Andhra Pradesh	184.49	159.45	94356.00	82228.00 2	22994.00	25849.00	418550.00	466000.00	116892.00	93200.00	2560.00	2560.00
2. Arunachal Prd.	11.08	4.84	4440.00	2437.00	527.00	45.00	19365.00	1631.00	4760.75	4442.00	163.00	177.00
3. Assam	310.70	200.66	99913.00	46817.0	14165.00	7613.00	280378.00	280317.00	68927.00	26052.00	4123.00	2746.00
4. Bihar	381.53	138.13	256310.32 167979.00	167979.00	9350.38	4152.00	493696.00	445201.00	158849.00	166601.00	4.00	4.00
5. Chhattisgarh	84.53	299.00	16135.12	22996.00	7979.17	8391.00	119298.00	140409.00	29067.00	29740.00	1219.00	3055.00
б. Goa	0.31	0.09	610.00	300.00	92.60	57.00	2682.00	3270.00	753.00	753.00	50.00	4.00
7. Gujarat	40.33	30.42	27117.00	27497.00	1203.00	2007.00	53891.00	47110.00	40396.00	0.00	500.00	552.00
8. Haryana	27.66	57.94	9169.00	9814.00	411.00	759.00	51415.00	50769.00	15732.00	0.00	193.00	592.00
9. Himachal Pradesh 13.83	sh 13.83	11.91	4056.00	2102.00	233.00	546.00	22699.00	24490.00	6373.00	6373.00	1850.00	1925.00
10. Jammu & Kashmir 24.95	nir 24.95	11.34	4852.00	4135.00	435.00	207.00	30444.00	16413.00	8547.00	10220.00	1000.00	0.00
11. Jharkhand	242.62	121.37	75306.00	23452.00	3527.00	2190.00	166238.00	156112.00	50074.00	0.00	521.00	00.0
12. Karnataka	170.00	88.04	48807.00	30874.00	4918.00	1449.00	284003 .00	183265.00	62015.00	00.0	5000.00	1633.00
13 Kerala	45.36	33.11	30245.00	21372.00	2894.00	1391.00	133988.00	91790.00	37618.00	31859.00	330.00	247.00
14. Madhya Pradesh 164.18	sh 164.18	225.82	56307.00	64962.00	21998.46	18590.00	320718.00	442537.00	0.00	119800.00	127.00	2365.00
15, Maharashtra	305.16	217.08	86598.31	88773.00	7778.00	2411.00	399046.00	388389.00	148531.00	229.00	3000.00	2811.00
16. Manipur	14.89	0.00	5294.44	0.00	593.00	7662.00	34942.00	27354.00	8590.00	4831.00	392.00	20.00
17. Meghalaya	22.00	6.69	7034.00	1800.00	659.00	527.00	37678.00	30904.00	10560.00	0.00	440.00	110.00
18. Mizoram	2.55	5.7	1639.00	1275.00	198.00	170.00	10525.00	10523.00	2587.00	2587.00	206.00	206.00

1 2	3	4	5	9	2	8	6	10		12	13	14
19. Nagaland	21.13	4.08	4541.00	4441.00	329.42	157.00	27364.00	8106.00	6727.14	6727.00	112.00	33.00
20. Orissa	216.29	174.28	75960.00	101443.00	10201.15	9644.00	353342.00	492366.00	54194.00	64800.00	135.00	100.00
21. Punjab	14.04	9.75	6074.00	5317.00	1016.00	254.00	37116.00	38618.00	11357.00	0.00	513.00	282.00
22. Rajasthan	98.57	82.56	25586.24	30471.00	3546.25	2408.00	141496.00	101460.00	105293.00	61402.00 11000.0010903.00	11000.00	10903.00
23. Sikkim	4.93	2.01	1217.39	1754.00	198.0	0.00	10104.00	10104.00	2832.00	2411.00	130.00	104.00
24. Tamit Nadu	209.01	132.51	47383.00	43540.00	14428.46	6570.00	314362.00	314362.00	71974.30	80000.00	4934.00	6865.00
25. Tripura	31.03	43.52	10271.00	10382.00	1120.00	1033.00	60413.00	60227.00	14851.00	11480.00	657.00	260.00
26. Uttar Pradesh	521.68	185.68	172761.00	95950.00	21024.00	13236.00	754406.00	892113.00	350001.00	344756.00	33.00	156.00
27. Uttaranchal	34.84	12.38	17944.00	11245.00	1867.00	812.00	38678.00	45002.00	10624.00	10624.00	452.00	418.00
28. West Bengal	192.29	61.85	101835.00	49933.00	7391.00	4387.00	317864.32	331343.00	80019.77	40237.00	5750.00	6078.00
29. A and N Islands	s 0.59	0.13	861.00	858.00	22.00	0.00	1668.00	0.00	468.00	23.00	50.00	20.00
30. Chandigarh	٩N	AN	AN	٩N	22.00	32.00	1311.00	2714.00	487.86	0.00	39.00	13.00
31. D and N Haveli	0.50	0.03	452.00	77.00	22.00	9.00	1132.00	00.00	318.00	380.00	39.00	13.00
32. Daman and Diu	0.02	00.	187.00	0.00	22.00	1.00	238.00	241.00	66.91	252.00	1.00	0.00
33. Delhi	٩N	AN	NA	٩N	238.00	0.00	23950.00	0.00	8914.54	183.00	10.00	6.00
34. Lakshadweep	0.04	0.15	15.00	15.00	21.63	8.00	178.00	15.00	55.00	58.00	10.00	00.6
35. Pondicherry	0.73	0.06	427.35	159.00	22.00	44.00	4707.00	4180.00	1321.00	2300	33.00	5.00
 Provisional 	Provisional and incomplete, as full report upto	e, as full	report upto	March, 200	2 have not	t been rec	March, 2002 have not been received from States/UTs	States/UTs				
NA Not Unit	Not Applicable Unit					•						
EAS Emp IAY Dwe	Employment Generated (Lakh Manda Dwelling Units (Nos.)	erated (La los.)	kh Manday	Iys) NFBS NOAP	NFBS NOAPS	Families Persons	Assisted Assisted	(Nos.) (Nos.)	ARWSP	Habitatio	Habitations Covered (Nos.)	ed (Nos.)

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		Total Target A	Total Total Target Achievernent	Total It Target	Total Achievement		Total Total Target Achievement	Total Target	Total Achievement	Total Target	Total Total Total Achievement Target Achievement	Total Target Ac	Total	Total Target	Total Achieve- ment
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	Andhra Prd.	301.60	175.63	88288.00	89823.00	29141.00	30418.00	305316	336296.00	466000.00	466000.00	3100.00	3100.00	137000.00	90121.00
N	Arunachal Prd. 7.47	7.47	26.25	5667.00	3210.00	220.00	35.00	3713	248.00	6102.00	2347.00	471.00	300.00	2400.00	163.00
сi	Assam	135.37	148.52	121765.00	20412.00	6205.00	5036.00	56129	26298.00	88353.00	85052.00	4000.00	3460.00	63426.00	1813.00
4	Bihar	645.23	384.62	308784.00	165892.00	16320.00	21538.00	158129	141387.00	734748.00	741195.00	1633.00	864.00	126870.00	12719.00
Ś	Goa	0.49	1.05	544.00	333.00	117.00	260.00	495	71.00	2985.00	2195.00	2 6.00	26.00	5000.00	8130.00
ø	Gujarat	59.97	48.49	25944.00	26351.00	1524.00	2540.00	19968	19538.00	60000.00	63862.00	1800.00	1656.00	2000).00	1652.00
2	Haryana	32.84	22.65	9368.00	9843.00	520.00	461.00	12420	6491.00	57244.00	33201.00	710.00	683.00	14323.00	2780.00
αci	Himachal Prd.	16.47	25.65	3870.00	3711.00	295.00	451.00	3669	3492.00	25272.00	15176.00	1550.00	1643.00	11290.00	15518.00
ດ່	J and K	25.79	26.27	4644.00	5830.00	551.00	555.00	9460	5321.00	33895.00	31291.00	440.00	423.00	7029.00	0.00
¥	10. Kamataka	194.58	185.95	47184.00	39398.00	6233.00	4602.00	11877	40595.00	316200.00	228309.00	00:0006	5626.00	154500.00 127637.00	127637.00
÷	11. Kerala	67.35	42.94	28416.00	20716.00	3668.00	4701.00	26223	18344.00	149178.00	119507.00	850.00	392.00	23862.00	21701.00
-	12. Madhya Prd.	418.69	288.90	73464.00	77886.00	37992.00	37766.00	173710	90600.00	489900.00	586400.00	15400.00	1057.00	70096.00	31452.00
-	13. Maharashtra	571.53	234.67	84680.00	70315.00	9857.00	16884.00	87070	89895.00	444285.00	330948.00	7000.00	4690.00	150000 00 341992.00	341992.00
*	14. Manipur	7.86	9.70	5208.00	199.00	275.00	103.00	7788	1241.0	11011.00	5836.00	350.00	175.00	4237.00	1011.00
-	15. Meghalaya	9.79	7.67	7944.00	356.00	329.00	202.00	7548	3164.00	11873.00	9102.00	550.00	390.00	2250.00	1376.00
-	16. Mizoram	1.73	4.95	1954.00	1795.00	110.00	73.00	3065	2388.00	4000.00	4094.00	335.00	210.00	1184.00	236.00
	17. Nagaland	9.21	25.62	4907.00	7706.00	165.00	70.00	5332	2452.00	8623.00	5917.00	20.00	44.00	3187.00	0.00
- 1	18. Orissa	335.48	215.42	73232.00	53328.00	12928.00	16858.00	119854	132591.00	333400.00	330272.00	6638.00	4968.00	42238.00	12586.00

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19	19. Punjab	14.49	16.81	5960.00	4154.00	1288.00	407.00	0206	3985.00	41324.00	32859.00	412.00	216.00	12410.00	0.00
8	20. Rajasthan	177.51	91.89	25864.00	37440.00	4494.00	4747.00	62465	11336.00	157536.00	451325.NO	6000.00	6158.00	38258.00	8075.00
21	21. Sikkim	2.15	1.69	917.00	752.00	55.00	0.00	1148	551.00	3184.00	2400.00	130.00	130.00	1176.00	1078.00
8	22. Tamil Nadu	227.29	166.79	46768.00	54935.00	18286.00	18591.00	174021	35142.00	350000.00	398791.00	6300.00	6300.00	136444.00 124411.00	124411.00
33	23. Tripura	16.90	17.91	10769.00	11229.00	696.00	631.00	15575	9413.00	19037.00	15507.00	870.00	746.00	7434.00	3894.00
24	24. Uttar Pradesh 593.38	593.38	485.73	187629.00	187629.00 155248.00	29010.00	38768.00	329073	225509.00	882995.00	940539.00 15713.00 15572.00 103297.00	15713.00	15572.00	103297.00	47651.00
25	25. West Bengal	214.88	127.70	96127.00	72653.00	9367.00	9886.00	103905	92640.00	353900.00	350810.00	6600.00	6191.00	435000.00 231146.00	231146.00
8	26. A and N Islands 1.41	ls 1.41	0.39	727.00	6.00	27.00	0.00	509	0.00	1857.00	0.00	15.00	15.00	400.00	54.00
27.	27. Chandigarh	¥	¥	A	¥	27.00	40.00	509	225.00	1459.00	1763.00	¥	¥	400.00	0.00
28.	28. D and N Haveli	i 1.4	0.00	414.00	52.00	27.00	0.00	6	0.00	1260.00	252.00	65.00	70.00	400.00	4.00
8	29. Daman and Diu 0.04	0.04	0:00	162.00	3.00	27.00	3.00	8	0.00	265.00	262.00	1.00	0.0	400.00	00:0
Ю.	30. Delhi	¥	¥	¥	¥	302.00	156.00	2098	0.00	26665.00	24156.00	0.55	0.00	400.00	00.00
31.	31. Lakshadweep	60.0	0.87	17.00	34.00	27.00	2.00	31	0.00	199.00	0.00	10.00	3.00	142.00	142.00
Ø	. Pondicherry	1.00	0.29	402.00	426.00	27.00	27.00	1008	506.00	5240.00	1500.00	22.00	7.00	400.00	262.00
l	-	NA NA		Not Applicable	icable										
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Written Answers

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AUGUST 6, 2002

to Questions

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Ň	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total	Total
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1. AndhaPrd.	152.47	111.32	86268.00	83912.00	29188.00	31477.00	308306	305321.00	466000.00	466001.00	84947.61	93200.00	5400.00	3000.00	65175.00	42840.00
2. Arunachal Prd.	13.44	20.10	4246.00	4515.00	556.00	85.00	5213	40.00	19365.00	1205.00	5427.58	0.00	700.00	126.00	3680.00	182.00
3. Assem	242.89	78.04	98856.00	65069.00	14931.00	7367.00	80660	27085.00	280379.00	262719.00	78581.86	0.00	4500.00	2826.00	97264.00	1345.00
4. Bihar	252.40	211.65	238664.00	161199.00	11869.00	13725.00	118873	13085.00	549664.00	203338.00	151849.33	0.00	54.00	20.00	180992.00	0000
5. Chhathsgaith	66.62	83.32	16364.00	17771.00	15970.00	00:5326	58562	20928.00	157400.00	146519.00	29067.03	000	4003.00	7294.0	¥	¥
6. Goa	0.31	0.86	544.00	368.00	118.00	193.00	96	21.00	2985.00	2122.00	820.31	00.0	53.00	8.00	00'6£.4	11866.00
7. Gujarat	32.02	80:08	25944.00	28192.00	1527.00	2309.00	20002	14335.00	6000009	68108.00	40395.69	00:0	1200.00	<u>995.00</u>	40573	35449.00
8. Haryana	18.30	20.19	9368.00	13309.00	521.00	559.00	12440	6088.00	57244.00	27021.00	15731.71	00:0	288.00	570.00	20438.00	1340.00
9. Himednel Prot	9.15	11.51	3870.00	3716.00	296.00	307.00	3675	3434.00	25272.00	25250.00	6945.29	3426.00	2300.00	2448.00	8054.00	1334.00
10. Jand K	16.50	25.75	4644.00	4082.00	552.00	369.00	9475	5403.00	33895.00	33620.00	9315.07	0.00	2000.00	000	10029.00	80.0
11. Jharithand	160.52	100.31	20120.00	56233.00	4477.00	2664.00	36609	23152.00	185084.00	175437.00	50074.43	0.00	715.00	00.66	¥	¥
12. Kamataka	113.34	103.56	47164.00	42675.00	6242.00	4542.00	77435	30035.00	316200.00	258402.00	62015.40	000	4550.00	5506.00	52643.00	94104.00
13. Kerata	41 88	30 49	28416.00	19092.00	3674.00	3389.00	36266	15144.00	149178.00	114698.00	40997.25	44980.00	1555.00	236.00	34051.00	34429.00
14. MedhyaPro.	129.06	15937	57100.00	61773.00	27924.00	31466.00	115423	90061.00	436600.00	429490.00	8012529	000	6690.00	8246.00	100013.00	963.00
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16. Memour	11.66	766	5062.00	552.00	60.76	307.00	MACL	4571.00	34943.00	25972.00	620626	8	374.00	20:02	6499,00	339.00
17. Meghalaya	17.20	5.87	672600	4368.00	694.00	527.00	10156	4807.00	37678.00	18743.00	10660.17	000	580.00	340.00	7053.00	663.00
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22. Rajasthan	69.70	76.38	25864.00	41766.00	4502.00	2496.00	62565	13513.00	157536.00	148815.00	43294.12	53869.00	53869.00 11000.00	10254.00	54595.00	27061.00
23. Sikkim	3.87	9.15	1164.00	1539.00	208.00	125.00	2721	2721.00	10104.00	10104.00	2631.78	2411.00	462.00	130.00	1805.00	856.00
24. TamiNadu	138.22	110.38	46768.00	49914.00	18315.00	16876.00	174300	129272.00	35000.00	2767095.00	78439.82	0.0	600.00	6617.00	64746.00	52629.00
25. Tipura	30.31	19.53	9821.00	11640.00	1181.00	916.00	16232	10300.00	60412.00	57912.00	16931.68	11480.00	1054.00	995.00	11402.00	10067.00
26. UttarPradesh	352.42	323.02	170781.00	159680 00	26687.00	25640.00	312945	267967.00	839931.00	841340.00	217230.83	206870.00	3631.00	3473.00	223981.00	33149.00
27. Uttararchal	23.48	11.07	16848.0	13775.00	2370.00	6902.00	16655	10109.00	43063.00	50097.00	11577.85	12609.00	1800.00	350.00	¥	¥
28. WestBengal	13256.00 116.27	116.27	96127.00	90783.00	9382.00	9756.00	104071	112107.00	353900.00	362016.00	87208.02	000	7256.00	6317.00	97318.00	272567.00
29. A&NIO.00slands	0.39	65.0	727.00	25.00	27.00	0.00	88	00:0	1857.00	14.00	510.41	000	20.00	20.00	1562.00	000
30. Chandigath	¥	¥	¥	¥	27.00	29:00	8 3	00:0	1459.00	2532.00	401.04	0.0	¥	¥	¥	ž
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22. DamanardDiu	0.02	000	162.00	8	27.00	7.00	8	00:00	265.00	229.00	72.92	0.0	1.00	00:0	246.00	0.00
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34. Lakshadweep	0.04	0.34	17.00	22.00	27.00	000	31	0:00	199.00	23.00	54.69	000	10.00	300	154.00	0.00
36. Pondicheny	0.48	0.76	402.00	428.00	27.00	00.0	1008 1	438.00	5240.00	4179.00	1440.10	0.00	20:00	7.00	858.00	111.00
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* Scheme transferred to Ministry of Health and Family Welfare with effect from 01-04-2001

260 to Questions

Written Answers

AUGUST 6, 2002

Brain Drain

3452. SHRI SUBODH MOHITE : SHRI V. VETRISELVAN :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether it is a fact that every citizen including students and scientists have to obtain clearance/visa before going abroad either for higher studies or in search of employment for his better future;

(b) if so, the justification behind not maintaining the data of educated Indians going abroad in search of employment at the central leval;

(c) whether it is a fact according to last year survey, the number of people who said they wanted to return to India after completing their higher studies in the United States fall from 50 percent in 1985 to 20 percent in 2000;

(d) if so, the reasons therefor;

(e) whether it is also a fact that country is losing as much as \$2 billion a year as a result of emigration to US:

(f) the details of steps taken by the Government to minimize the outflow as also to attract the scientists and technologists settled abroad to return to India; and

(g) the extent to which the success has been achieved in this regard during the past five years ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Indian Citizens including Scientists and students are not required to obtain clearance from political or security angle for going abroad for studies or employment. However all Indian Citizens are required to obtain visa to visit other countries from their respective embassies unless this requirement is exempted under bilateral agreements.

(b) in view of the above, it is not possible to maintain any database of educated Indians going abroad in search of employment at the Central Level.

(c) The Government is not aware of the survey under reference.

(e) to (g) Many of those students and Scientists who go abroad for higher studies return with better knowledge. The period of stay of those who go abroad for jobs varies from a few weeks to a few years. Due to high mobility of students and scientists accurate estimation of cost of loss to the country as a result of emigration to US or any other country is not feasible. Several measures have been taken from time to time by the Government to minimize the outflow of professionals from various fields and also to attract them back to the country from abroad. Some of these measures are :

- Setting up of more centres of excellence/ advanced studies in the universities and academic institutions.
- Creation of core groups of professionals with necessary modern facilities required for pursuing research in new and frontier areas of science.
- (iii) S and T based training for entrepreneurial development.
- (iv) Increase in the outlay for science and technology sector in successive Five Year Plan.
- Manpower development training/re-training programmes through associateships/fellowships/ courses.
- Provisions for temporary placement of scientists and technocrats under the scheme of scientists pool.
- (vii) Creation of supernumerary posts.
- (viii) Invitation to distinguished men and women of Indian origin settled abroad for short term technical assignments to assist in frontier and emerging areas of S and T.
- (ix) Fast Track Scheme for Young Scientists
- (x) Better Opportunities for Young Scientists in Chosen Areas of Science and Technology (BOYSCAST) fellowship to visit International laboratories and institutions.
- (xi) Award of scholarship under Kishore Vaigyanik Prostsahyan Yojana for telented science students.

(d) Not applicable.

Involvement of Nistad/Bankura in Reviving Decaying Craft

3453. SHRI BASU DEB ACHARIA : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether the Government are aware about a fact that NISTAD (Bankura,WB) was engaged in reviving decaying craft and is also of immense help to the artisan of Bankura and adjacent areas;

(b) if so, whether the Government are considering the recommendation of Advisory Committee to allow Bankura centre under CSIR at least two years for completion of its ongoing projects;

(c) if so, the details thereof;

(d) whether it is also a fact that all the projects are sponsored and there is hardly and financial liability of CSIR to continue activities at Bankura; and

(e) if so, steps taken by the Government if any in reconsidering the decision ?

THE MINISTER OF HUMAN RESOURCE DEVELOP-MENT, MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF OCEAN DEVELOPMENT (DR. MURLI MANOHAR JOSHI) : (a) Yes Sir, twenty years ago in 1982, CSIR had set up a field station at Bankura to help the local artisans in enhancing their productivity through S and T intervention. The S and T inputs have helped the local artisans to revive the traditional dokra craft and in improving rural artisanal skills/ productivity.

(b) and (c) No Sir, no such Committee has been constituted by the Union Government including CSIR. However, as per information available, the West Bengal Govornment in 1996 had set up a State level Advisory Committee on the Project on Village Artisans and Science at Bankura which has not met for the past two years.

(d) No Sir, CSIR has contributed a major share of overall expenses in running the field station.

(e) Does not arise.

Revision of Regulatory Code for Anti-TB Drug Combination

3454. SHRI NARESH PUGLIA : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Government have revised the

regulatory code for the fixed dose anti-T.B. drug combination (FDC) of refampicin, isonizzid, pyrazinamide and ethambutol;

(b) if so, the details thereof;

(c) whether any time limit has been allowed to the drug manufacturing companies to dry out their existing stock'

(d) if so, the details thereof;

(e) whether a new drug or a new FDC requires the proior approval of Central Drug Authority before licensing by States;

(f) if so, whether cases of violations of this principle by drug manufacturing companies have come to the notice of the Government; and

(g) if so, the details thereof and the action taken in case of such violations ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) and (b) The matter of fixed does combination of four anti-T.B. drugs, viz., Rifampicin+Isoniazid+Pyrazinamide+ Ethambutol was discussed and deliberated in Drug Technical Advisory Board meeting and principally DTAB agreed for introduction of FDC of four anti T.B. drugs, as per formula recommended by the WHO and the formula included in WHO Model List of Essential Drugs.

(c) and (d) Issue of time limit will be considered at the time of notification.

(e) Yes, Sir. Under rule 122 A to E of Drugs and Cosmetics Act and Rules thereunder, new drug or new FDC require prior approval of Central Drug Authority before licensing by the States.

(f) and (g) Certain cases of violation of the above provisions made drugs and Cosmetics Rules were noticed and concerned State Licensing Authorities were directed to withdraw the permissions. Further the Government of India has amended the rule 69 vide notification No. GSR 311 (E) dated 1st May 2002 to restrain the State Licensing Authority from granting the license for new drugs at their level.

Opening of IIT at Bajua

3455. SHRI K. YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have informed the

Government of Andhara Pradesh that the opening of an IIT at Bajua in Andhar Pradesh would receive due consideration when the Union Government decides to open new IITs;

(b) if so, the further decision taken to open an IIT at Bajua;

(c) whether the Government of Andhara Pradesh have made any request in this regard; and

(d) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) The Government of Andhara Pradesh had submitted a proposal to establish an Indian Institute to Technology (IIT) at Basara, (not Bajua), Adilabad District Andhara Pradesh. Since opening of new IIT requires huge investments, presently the Government of India is not considering opening of any new IIT in the country. Therefore, cost-effective options such as increase in intake in existing IITs and upgradation of Regional Engineering Colleges (RECs) and other premier institutions, are being facilitated. Government of India have already conveyed its views on the proposal to the Chief Minister of Andhra Pradesh.

Predictions for Rainfall

3456. SHRI Y.V. RAO : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state :

(a) whether it is a fact that rainfall is likely to be very scant this year;

(b) if so, whether the meteorological department failed to predict this earlier;

(c) if so, the reasons therefor; and

(d) the steps proposed to be taken for the accurate predictions ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') (a) to (c) This year, southwest monsoon arrived over Kerala on 29th May, three days ahead of its normal date. Its further advance into the peninsula and north-estern region was on time. By 27 June, monsoon advanced into Jharkhand, Bihar, Chhattisgarh, Maharashtra, Madhya Pradesh, Gujarat, Uttaranchal and parts of Himachal Pradesh, Jammu and Kashmir, East Uttar Pradesh and South Rajasthan. For the period I to 27th June 2002, the cumulative rainfall for the country as a whole was 7% above normal. However, after that, the monsoon circulation weakened and its further advance into West Uttar Pradesh, Delhi, Punjab Haryana and Rajasthan was halted. On 17 July, the cumulative rainfall for the country as a whole was 25% below normal and 14 met. Sub-divisions were normal and 22 were deficient/scanty.

Southwest monsoon further advanced as a weak current into remaining parts of West Uttar Pradesh, some more parts of Rajasthan, Haryana including Delhi and Punjab on 19th July. Thereafter there was no further progress.

However, in addition to good rainfall activity over northeastern region, there has been scattered rainfall in the peninsular India during the third and fourth week of July. The cumulative rainfall for the week ending on 31 July was 30% below normall with 10 out of 36 meteorological sub-divisions in excess to normal category and remaining 26 were deficient/scanty. Out of 523 Met. Districts, 32 were excess, 99 were normal and 382 were deficient/scanty.

IMD's offical forecast for the 2002 South-west monsoon season rainfall was as follow:

- (i) In 2002, the rainfall for the South-west monosoon season (June to September) for the country as a whole is likely to normal, thus making the year 2002 the 14th normal monsoon year in succession. The normal is defined as rainfall with ± 10% of its long period average.
- (ii) Quantitatively, the rainfall over the country as a whole for the 2002 South-west monsoon season (June to September) is likely to be 101% of its long period average with an estimated model error of \pm 4%

As Long Range Forecast (LRF) is for the total seasonal rainfall, the correctness of the forecast can be assessed only after the monsoon season is over.

The normal monsoon rainfall cannot be interpreted on smaller spatial and time scales associated with onset of monsoon over the different parts of the country and dry/ wet spells within the monsoon season. The future development of monsoon circulation during the remaining period of the monsoon season has to be watched and forecasts can be given only on the time scale of 2-4 days in advance.

As of 31 July the monsoon activity has been subdued over most parts of the country except over north-east India, Bihar and Orissa.

(d) By using different concepts, a variety of empirical and dynamical models are being developed and tested for their accuracy. Continuous monitoring and updating of the operational long range forecast models is being done on regular basis.

Collection of House Tax by DDA in Dwarka

3457. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether DDA has allotted flats in Dwarka despite lack of basic amenities but making the allottees pay the house tax;

(b) if so, the reasons for collecting house tax amount in the absence of civic amenties;

(c) the steps taken to stop realising the tax and refunds the money collected in this behalf so far and to make it leviable only from providing all the basic amenities; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Delhi Development Authority has reported that some flats were allotted in Dwarka where electricity and water could not be provided at the time of allotment. Howevr, these amenities are now available in these areas.

The Municipal corporation of Delhi has reported that levy of collection of property tax are not dependent on providing civic amenities. It has also been informed by MCD that the High court has also held that Property Tax is not dependent on civic amenities.

- (b) Does not arise.
- (c) Does not aries.
- (d) Does not arise.

Watershed component of EAS

3458. SHRI RAGHUNATH JHA : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether the watershed component of the Employment Assurance Scheme has been merged with Integrated Wasteland Development Programme (IWDP);

(b) whether the allocation for the watershed development programme has substantially been on decline;

(c) If so, the reasons therefor; and

(d) the steps taken for providing adequate importance to watershed development programmes ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNASAHEB M.K. PATIL) : (a) to (d) As a part of an excrcise aimed at rationalising the structure of various schemes, Employment Assurance Scheme (EAS) was retained mainly as a wage employment scheme and sanctioning of new watershed development projects under the scheme was doscontinued w.e.f. 1.4.99 However, funds have been provided by the Department of Land Resources for completing the watershed projects taken up under EAS prior to 1.4.99 Consequently the outlay for various Watershed development Programmes namely Integrated Wastelands Development Programme(IWDP), Drought Prone Areas Programme (DPAP) and Desert Development Programme (DDP) of the Deptt. was increased from Rs.262.00 crores in 1999-2000 to Rs.805.00 crores in 2000-01. The outlay for these Programmes was further increased to Rs.885 crores during 2002-03. The coverage of the Programmes has subsatantially been increased during 1999-2000 to 2001-02. Whereas new projects covering 52.62 lac hectares were sanctioned under the three programmes during four years from 1995-96 to 1998-99, new projects covering 87.11 lac hectares were sanctioned during three years from 1999-2000 to 2001-02.

Facilities to Labourers by CIL

3459. SHRI SADASHIVRAO DADOBA MANDLIK : SHRI C.N.. SINGH :

Will the DEPUTY PRIME MINISTER be pleased to state :

 (a) whether the Coal India Limited provide housing, water and medical facilities to coal mine labourers; 269 Written Answers

(b) if so, the details thereof;

(c) the amount spent by the Coal India Limited during each of the last two years and current year therefor;

(d) whether the health cards issued to coal mine labourers in 1994 are not being renewed;

(e) if so, the reasons therefor; and

(f) the time by which these cards are likely to be renewed ?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) and (b) As on April, 2002, CIL has provided 4,07 389 houses to coal workers and 23.19 lakhs population has been covered under water supply scheme. Medical facilities provided to CIL workers is as under:-

S.No.	ltem	Nos.
i	No. of Hospitals	87
ii	No. of Beds	5979
iii	No. of Dispensary	436
iv	No. of Ambulance	661
v	No. of Doctors	1769

(c) Year-wise expenditure incurred by CIL and its subsidiaries on housing, water supply and Medical is as under:

1999-2000		Rs. 366.10 Crores.
2000-2001	-	Rs. 329.97 Crores.
2001-2002 (PROV)	-	Rs. 291.38 Crores.

(d) to (f) Health cards are not being renewed. However, periodical medical examination is bening done as per statutory provisions.

Health card system was started in 1993 but could not be continued after 1994 due to the reasons given below:

 (i) It was not providing any benefit/information other than which was available through periodical medical examinations.

- Workers were un-willing to undergo frequent health check-up.
- (iii) Functionally, it was not feasible to examine all the employees of CIL every quarter.

Udru in Kendriya Vidyalayas

3460. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Urdu is being taught in Kendriya Vidyalayas as a third language;

(b) if so, the details thereof;

(c) if not, the reasons therefor;

(d) whether sufficient Urdu teachers are available in these schools;

(e) if so, the details thereof;

(f) if not, the steps taken or being taken by Government to fill these vacanies;

(g) the number of Kendriya Vidyalayas functioning in Andhra Pradesh and Uttar Pradesh where Urdu is being taught; and

(h) the steps taken or being taken by Government to teach Urdu in more Kendriya Vidyalayas where children are keen to learn Urdu ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) No, Sir.

(d) Does not arise.

(c) In view of the all-India transferability of the children studying in Kendriya Vidyalayas, a uniform pattern has been maintained in all schools for teaching of the third language.

(d) to (f) Do not arise.

(g) Does not arise.

(h) There is a provision of teaching of Regional Languages and mother tongue in Kendriya Vidyalayas as additional language provided the school concerned has 20 or more willing students to study that language.

Violence in Jharkhand

3461. SHRI RAM MOHAN GADDE : SHRI G. PUTTA SWAMY GOWDA : SHRI C. SREENIVASAN :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Central Governemnt have taken note of the continuous violence in Jharkhand over the New domicile policy recently announced by the State Government of Jharkhand;

(b) if so, the details thereof; and

(c) the steps taken by the Central Government to contain the violence in Jharkhand to avoid any untoward incidence having a bearing on the Union of India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The Central Government has taken note of the violence that erupted recently against and in support of the reported "domicile policy" of the Government of Jharkhand. The misunderstanding leading to violence was created due to adoption of the circular dated 3rd March, 1982 issued by the then Government of Bihar which had defined the "local residents" as those having their namens of their ancestors' names recorded in the "Records of Right" as per the last survey report and priority to the "locals" in employment at the district level. No. new " domicile policy" has been framed by the Government of Jharkhand. The violence has since been contained and situation is being kept under watch.

(c) The Central Government is in constant touch with the State Government and the situation is being monitored. The State Government has also been advised to maintain peace and law and order at all cost.

[Translation]

Supply of Water from Yamuna River

3462. SHRI RAMDAS ATHAWALE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) the demand for supplying water from the river
 Yamuna made by the Government of Delhi during the last three years;

(b) the quantity of water made available for potable purpose from the river Yamuna to the Capital during the said period, year-wise;

(c) whether it is in proportion to the demand;

(d) if not, the reasons therefor;

(e) whether due to heavy increase of population in the capital the demand for potable water has increasd rapidly;

(f) if so, the details of the steps taken/proposed to be taken to make available water as per the demand for potable purpose from the river Yamuna to the Capital; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Delhi has an annual share of 0.724 billion cusecs meters (BCM) of Yamuna Water as per the Memoradum of Understanding (MoU) dated 12.5.1994 signed between 5 riparian States i.e. Delhi Haryana, Rajasthan, Himachal Pradesh and Uttar Pradesh. This is subject to construction of dams/storages in upper reaches and till such time such storages come up, seasonal allocation of river water for Delhi are provided in the MoU, as under :

- (i) 0.076 BCM from March-June.
- (ii) 0.58 BCM from July-Oct.
- (iii) 0.068 BCM from Nov.-Feb.

(c) and (d) No, Sir. This is not adequate due to heavy increase in population.

(e) Yes, Sir.

(f) and (g) The Delhi Jal Board has informed that since the allocation of sharing of water are fixed, no steps can be taken as per demand. However, a parallel lined channel from Munak to Haiderpur is being constructed at a cost of Rs.380 crores which will run side by side of existing Delhi branch from Munak to Haiderpur. The work is likely to be comleted in three years and would result in a saving of 80 million gallon per day of raw water which will be utilized by Delhi to operationalised the water treatment plants at Bawana, Dwarka and Okhla. [English]

Pilot Project for Welfare of Disabled

3463. SHRI IQBAL AHMED SARADGI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Union Government have proposed a pilot projects in Andhra Pradesh and Karnataka for the welfare of disabled in association with the Rehabilitation Council of India:

(b) if so, the whether both the States have agreed to implement the project; and

(c) if so, the time by which this project is likely to be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) In so far as the Ministry of Urban Development and Poverty Alleviation is concerned, no such pilot project is under consideration at present. However, this Ministry has been implementing a centrally sponsored urban poverty alleviation programme w.e.f. 1.12.1997 called Swarna Jayanti Shahari Rozgar Yojana (SJSRY) with a view to provide gainful employment to the Urban unemployed or under employed poor through encouraging the setting up of self employment ventures or provision of wage employment. There is already a special provision of 3% reservation for the disabled under the Urban self Employment Programme (USEP) component of SJSRY.

(b) and (c) Does not arise in view of (a) above.

Misutilization of NSDP Funds by Maharashtra

3464. SHRI KIRIT SOMAIYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the funds sanctioned under National Slum Development Programme for Maharashtra remains unutilized;

(b) if so, the reasons therefor;

(c) whether the State Government has diverted/ diverting the NSDP funds; (d) if so, whether there is any internal check-up system;

(e) if so, the details thereof;

(f) the status as on March, 2002; and

(g) the position of NSDP funds in the State as on date ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Under the National Slum Development Programme (NSDP) the Government of India has so far released an amount of Rs. 205.50 crores to the Government of Maharashtra. Out of this amount, an amount of Rs. 176.26 crores has been released by the Government of Maharashtra to the Implementing Authorities. The Government of Maharashtra has informed that the remaining amount will be released shortly and utilized by December, 2002.

- (c) No Sir.
- (d) and (e) Do not arise.

(f) and (g) The State Government of Maharashtra has submitted Utilisation Certificates for Rs. 123.43 crores against the total released amount of Rs. 205.50 crores upto March, 2002, For the current financial year i. e. 2002-2003, an amount of Rs.55.00 crores has been allocated by the Planning Commission under the National Slum Development Programme (NSDP) for the Government of Maharashtra.

Working of Technical Institutions

3465. SHRI A. VENKATESH NAIK : SHRI ASHOK N. MOHOL : SHRI ANANT GUDHE :'

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state:

(a) whether the Government have crtically reviewed the working of Technical Institutions conducting Diploma and Degree courses in various, States, particularly in Karnataka and Maharashtra;

(b) if so, the shortcomings noticed, State-wise;

(c) whether the Government have formulated any action plan for expansion/upgradation/modernisation/ specialization of technical education in Karnataka and other States in the wake of globalisation; and

(d) if so, the details thereof alongwith the norms fixed therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) All India Council for Technical Education (AICTE) regularly monitors working of all Degree Level Technical Institutions through various Expert Committees. As regards Diploma Level Institutions, AICTE has delegated the powers to monitor them to the State Governments concerned. The shortcomings noticed generally are in respect of the functioning of Institute from temporary sites, change of name/site without necessary approval. transfer of institute from one Trust to another; shortage of faculty, faculty not possessing presc fibed qualifications, non-implementation of AICTE recommended pay scales, inadequate infrastructure facilities, inadequacy in number of library books, etc.

(c) and (d) AICTE has requested all the State Governments to prepare perspective plan for planning of technical education in the respective State.

[Translation]

Waste Disposal Management

3466. SHRI RAVINDRA KUMAR PANDEY : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether meeting have been convened with the concerned State Governments for the waste disposal management in the National Capital Region and other cities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) In pursuance of the directions of the Hon'ble Supreme Court in response to writ Petition (Civil) No.888/96 filed by Mrs. Almitra H. Patel, this Ministry had held a series of meetings regarding the measures to be taken for proper waste disposal management in the National Capital region, including acquistion of land for landfill sites and composting plants. The NCR Planning Board had also taken up the matter with the State Governments of UP Haryana and Rajasthan for identifying land for disposal of solid waste of Delhi in NCR. However, none of the State Governments indicated availability of any land for the purpose.

[English]

National Policy on Empowerment of Women

3467. SHRI RAMSHETH THAKUR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government have finalized much awaited National Policy on Empowerment of Women recently;

(b) if so, the salient features thereof;

(c) the extent to which this policy would help the women;

(d) if not, the reasons for delay in formulation of said policy; and

(e) the time by which the national Policy on Women is likely to be finalised ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) The Government has approved the National Policy for the Empowerment of Women on 20th March, 2001. The salient features of the Policy are given in the Statement enclosed.

The goal of the Policy is to bring about advancement, development and empowerment of women. If deals with all aspects relating to women in a cimprehensive manner and integrate women's concerns and perspectives into all macro and micro level initiatives.

(d) and (e) Does not arise.

Statement

Salient features of the National Policy for the Empowerment of Women

The National Policy, which the Government of India had adopted, would guide and inform action at all levels and integrate women's concerns and perspectives into all macro and micro level initiatives. The Policy addresses a number of issues and in particularly covers the following areas:-

- De-jure and de-facto equality in rights, access and control over productive resources, including land other forms of property, education, health, shelter etc. between men and women;
- (ii) Removal of all discriminating provisions (aganist women) all laws, policies, rules and regulations;
- (iii) Full and equal participation of women in all forms of decision making including the legislative, executive and judicial institutions by resorting to affirmative action such as reservation, wherever necessary;
- (iv) acknowledge and disseminate women's contribution to the national economy;
- (v) Compulsory collection and publication of gender disaggregated satistics by all Ministries/ Offices of the State/ Central Governments;
- (vi) The imperative of keeping in view the needs of specially vulnerable groups of women; including Scheduled Castes/Scheduled Tribes/OBCs/ Minorities, disabled, elderly, widowed women, inter-State migrant women etc;
- (vii) The holistic convergence of women related schemes, programmes and services effecting a synergy of development giving women control over and equal access to factors contributing to empowerment such as health, education, credit, land etc,
- (viii) Mainstreaming of women's perspectives in all development policies and process as catalysts, participants and recipients;
- (ix) Elimination of all forms of violence against women and girls by strict enforcement and strengthening of machineries responsible for the elimination of violence;
- (x) Positive portrayal of women in media;
- (xi) Involvement of all sections of society including NGOs, the Private Sector;
- (xii) Elimination of discrimination and violence of the rights of the girl child;

- (xiii) Continuous and regular gender sensitization of all functionaries of the State, including the Executive, judiciary and legislative wings;
- (xiv) Including women's perspectives in macro ecnomic policies by inter-alia ensuring their participation in such prcesses;
- (xv) Women's participation in the policies and programmes relating to the conservation of environment and management of eco-systems

2. The Policy also includes strategic actions required for implementation of various policy difections.

Pending Applications for Biotechnology Related Projects

3468. PROF. UMMAREDDY VENKATESWARLU : Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the number of applications pending with the department of Biotechnology for approval for more than a year;

(b) whether any streamlined system has been evolved;

(c) if so, the reasons for the delay; and

(d) the steps proposed to create a transparent and efficient system of processing of applications connected with biotechnology ?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BACHI SINGH RAWAT 'BACHDA') : (a) to (d) As per the records, no applications for research funding are pending without action with the Department of Biotechnology, for more than a year. However, after the proposal is recommended by the expert committee, some procedural formalities have to be completed before the final financial approval is accorded. The Department has a Project Registry Cell, which maintains the records of applications received and the decisions taken on these for further processing. The delays, if any are due to receipt of incomplete applications and not adequate numbers, non-receipt of clarifications from applicants or sometime late receipt of responses from expert referees. There is a regular review done by the Department to have speedy disposal of various proposals.

A database of approved Biotechnology projects has been made publicly available through the DBT website. There are sixteen expert task forces and one Biotechnology Research and Promotion Committee, which meet to recommend or, reject proposals. Site visits and presentations to the Task Force are the regular features for eveluation of project based on their scientific merits. A transparent and efficient system has been established which is improved from time to time.

Violation of Human Rights by Security Forces

3469. SHRI V. VETRISELVAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the number of cases of violation of Human Rights by the Security Forces have increased upto 486 in the year 2000-2001 in comparison to 69 cases during 1998-99;

(b) if so, whether the Government have conducted any enquiry to know the reasons for this increasing trend; and

(c) the action taken by the Government against the guilty officials ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) As per the information available with National Human Rights Commission (NHRC) the number of complaints against the security forces on alleged human rights violation in the year 1998-1999 was 69 as against 486 such complaints received in the year 2000-2001. However, not all the complaints regarding the alleged violation of human rights by security forces are found correct during enquiry.

(c) Whenever cases of human rights violation by security forces are reported to NHRC, the Commission proceeds under section 19 of the Protection of Human Rights Act, 1993, and after getting an enquiry report from the Central Government on the alleged violation, makes suitable recommendations about punishment to be awarded to the guilty officials. Government on its part is also sensitizing the security forces on human rights through proper training programmes.

Assistance to NGOs for Promoting Primary Education

3470. SHRI BASU DEB ACHARIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether assistance to any Non-Government Organization has been provided for the promotion of primary education in the country;

(b) if so, the details of funds allocated for the purpose during each the last three years, State-wise; and

(c) the names of the NGOs working in the field of education, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (c) Grants were released directly from the Central Government to Non-Government Organizations under the erstwhile centrally sponsored scheme of Nonformal Education (NFE) meant for targeting out-of-school children and dropouts in the age group of 6-14 years. The NFE scheme has since concluded on 31/3/2001 and presently only reimbursement is being made to those NGOs who had implemented the programme until 31/3/ 2001. Details of grants released to NGOs in various States during the last three years under the NFE scheme and for promotion of innovations at the elementary stage under the Experimental/Innovative programme are given below :-

(Rs. in Lakhs)

		(
Name of States/UTs	1999-2000	2000-01	2001-02
1	2	3	4
Andhra Pradesh	729.48	641.45	328.78
Assam	90.85	53.50	36.26
Bihar	207.29	409.23	171.29
Gujarat	65.57	85.42	20.33
J and K	9.64	18.79	2.43
Madhya Pradesh	249.57	211.86	135.22
Manipur	89.28	52.07	57.86
Orissa	857.51	1186.47	565.44
Rajasthan	491.26	209.91	105.97
Tamil Nadu	190.69	258.29	308.33
Tripura	22.39	7.90	2.82
Uttar Pradesh	476.35	262.12	240.54
Chandigarh	0.00	2.91	0.00

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1	2	3	4
D and N Haveli	0.00	4.74	0.00
Haryana	67.78	40.72	41.00
Himachal Pradesh	7.38	33.61	3.17
Karnataka	57.16	61.49	31.80
Maharashtra	196.41	129.05	64.14
West Bengal	131.37	195.69	127.71
Delhi	57.00	77.74	36.09
Punjab	5.31	0.00	0.83
Nagaland	10.37	1.38	1.37
Total	3999.98	3944.34	2281.38

From 1.4.2001, a new scheme, Education Guarantee Scheme and Alternative and Innovative Education (EGS and AIE) which is now a part of the scheme of Sarva Shiksha Abhiyan has been started with a view to cover school-less habitations and also to address the issue of dropout and out of school children in both urban and rural areas. Only the Government of Maharashtra has taken up the running of primary EGS centres through NGOs A total amount of Rs. 110.18 lakhs has been released to the Maharashtra Prathamik Shiksha Parishad, a State Government Society designated for implementation of EGS in Maharashtra, for this purpose in 2001-2002. Central Government releases funds directly only to NGOs in the field of innovative education. A list of such NGOs who were in receipt of Central Grants during the past two years is enclosed as Statement.

	Statement
State	Name of the NGO
1	2
Andhra Pradesh	Bhagvatula Charitable Trust, Yellemchili Jan Shikshan Sansthan, Hyderabad M.V Foundation, Secunderabad Rastriya Seva Samithi, Triupati Deccan Development Society, Hyderabad
Bihar	Antyodaya Lok Karyakaram, West Champaran Samanvay Ashram Bodh Gaya

1	2
Jharkhand	Badlao Foundation, Jamtara
Delhi	Lady Irwin College,New Delhi Bharat Gyan Vigyan Samithi, N e w Delhi Jan Jagariti Educational Society, Delhi
	Jan Utthaan, Delhi, NCERT, New Delhi
Maharashtra •	Indian Institute of Education, Pune Foundation for Research in Commu- nity Health, Mumbal J.P. Naik Centre, Pune Society for Human Environmental De- velopment, Mumbai Satya Sodhak Mahia Vikas Mandal, Aurangabad
Madhya Pradesh	Eklavya Foundation, Bhopal Rafi Ahmed Kidwai Education Society, Bhopal Deen Dayal Sodh Sansthan, Santa
Orissa	Agragamee, Kashipur Agranee, Sarat Society for Welfare of Weaker Sections, Parlakhemundi Gajapati Samaj Kalyan Samiti, Parlekhemundi Shri Ramakrishna Ashram, Rampur Manav Kalyan Pratishthan Sambalpur Lokadrusti, Khariar Institute of Social Action and Research Activities, Berhampur
Karnataka	Rashtrathana Parishat, Bangalore
Rajasthan	Digantar Shiksha Evam Khel Kud Samiti, Jaipur Bodh Shiksha Samiti, Jaipur
Tamil Nadu	Krishamurty Foundation India, Chennai
Uttar Pradesh	Brechtian Mirror, Noida Bhoomiheen Seva Samiti, Allahabad Ed. CIL Noida
West Bengal	Institute of Psychological and Educa- tional Research Majhihira National Basic Educational Institute R.K. Milssion Lok Shiksha Parishad, Narendrapur Vikramsheela Educational Resource Society, Kolkata Friends of Tribals Society, Kolkata
Open School Society

3471. SHRI K. YERRANNAIDU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Union Government have been requested by the Government of Andhra Pradesh to continue the 2700 centres of the Andhara Pradesh Open School Society in 9 districts; and

(b) . if so, the details thereof and the steps talen in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) Yes Sir.

(b) Grants-in-aid Committee of this Ministry in its meeting held on 1st July, 1997 had considered the continuation proposal submitted by the Andhra Pradesh Open School Society, Hyderabad. The Committee did not find the progress of the project satisfactory and decided to close it down and ask the Society to refund the unspent balance. Andhra Pradesh Government has now requested this Ministry to regularize utilisation of unspent blances by Andhra Pradesh Open School Society till the year 2001-2002 and sanction further funds. Grant-in-aid Committee is yet to review the matter.

CBI Raids on MCD's Offices

3472. SHRI RAMJEE MANJHI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) wheather it is a fact that CBI conducted raids on the MCD's offices recently and unearthed frauds of crores of rupees;

(b) if so, the details thereof and the action taken thereon'

(c) whether the MCD has asked the engineers and inspectors and the officers to submit the income and expenditure details;

(d) if so, whether those details have been scanned;

(e) if so, the outcome thereof;

(f) whether everyone has not yet submitted the details; and

(g) if so, details thereof and measures taken to ensure that the requisite information is submitted at the earliest without exception ? THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

Housing and construction as a Key Infrastructure Sector

3473. SHRI Y.V. RAO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that housing and construction industry has requested the Government to declare the housing and construction as a key infrastructure sector; and

(b) if so, the action taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Yes, Sir. The representations were received in the Ministry of Finance from various bodies of the housing and construction industry as well as from certain chambers of Commerce, for declaring the housing and construction section a key infrastructure sector. The suggestions were duly considered during the budget exercise and the Government's response is contained in the Finance Bill, 2002 already laid on the Table of both the Houses.

Minerais

3474. SHRI SUNIL KHAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) the types of minerals found in the country, mineral-wise and location-wise; and

(b) the minerals of the country are the best and cheaper in the world?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) India produces 64 major minerals (minerals other than minor minerals defined under Section 3 (e) of the Mines and Minerals (Development and Regulation) Act, 1957) including 4 fuel minerals, 10 metallic minerals and 50 non-metallic minerails spread over various States of India. The details of the reserves of these minerals are periodically published by the Indian Bureau of Mines, a subordinate office of the Department of Mines in their publication National Mineral Inventory', copies of which are sent to the Parliament Library.

(b) As per the information furnished by the Indian Bureau of Mines, a subordinate office of Department of Mines, ironn ores, barytes, block mica, talc/steatite/ soapstone, granites, marble etc. of Indian origin are much sought after minerals in the international markets which shows their superiority in quality. Currently India exports many minerals such as bauxite, chromite, coal, iron ore, manganese ore, limestone, granite, etc. which indicates that these are price competitive with other countries.

Permission of Mining at Kudremukh, Karnataka

3475. SHRI R.L. JALAPPA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government of Karnataka has recommended to the Union Government for permitting the mining at Kudremukh in Chikkamagalur District, Karnataka, for a maximum period of five years;

(b) if so, whether the Union Government have accepted the above recommendation;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) Under Section 10(3) of Mines and Minerals (Development and Regulation) Act, 1957 Mining Leases are granted by the State Government concerned. Proposals for prior approval of the Central Government for grant of mining lease for minerals specified under the First Schedule to the aforesaid Act originate from the respective State Governments and are processed and disposed of by the Central Government as per provisions of Section 5(1) of the aforesaid Act. At present no proposal for grant of mining lease at Kudremukh in Chikkamagalur district, Karnataka for a period of five years is pending with the Central Government.

(b) to (d) Does not arise, in view of (a) above.

Allotment of Extra seat in Engineering Colleges of A.P.

3476. SHRI K.E. KRISHNAMURTHY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the attention of the Government has been drawn to the news item captioned as Engineering Colleges in Andhara Pradesh appeared in "Eenadu" Telugu Daily dated 30.06.2002;

(b) if so, the details and facts of the matter therein;

(c) whether the AICTE is showing a bias attitude in the allotment of extra seats;

(d) if so, whether any complaints have been received from some of the hon'ble M.P.s in this regard;

(e) if so, whether the AICTE is following any norms in the allotment of extra seats;

(f) if so, the details thereof; and

(g) the measures being taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (g) The news item appeared in the "Eenadu" Telugu Daily was about sanctioning of additional seats / courses in Engineering Colleges in the State of Andhra Pradesh. AICTE has informed that there was no bias towards allotment of additional seats / courses. AICTE invites applications for introduction of new courses/ programmes in the existing approved institutions. AICTE accords its approval subject to fulfilment of infrastructural facilities as per its prescribed norms and standards on the basis of recommendations made by the Expert Committees and the Regional Committees. This process is observed uniformly throughout the country.

[Translation]

Sale of Banned Medicines

3477. SHRI KAILASH MEGHWAL : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether several foreign companies are still selling medicines in India which are banned in their own countries and people are purchasing medicines which are dangerous in the name of life saving drugs; (b) if so, the steps proposed to be taken by the Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) and (b) No, Sir. It is not a fact that some of the drugs and medicines, which have been banned in the other country, are still being used in the country. The drugs and medicines marketed in the country are axamined through an expert Committee on a continuous basis to weed out harmful/irrational drugs.

Certain drugs and formulations withdrawn in some countries at times, continue to be marketed in other countries because the decision to do so is based on risk assessment process which is influenced by a number of factors such as the disease pattern in a country, the varying reactions of certain ethnic group in a given population to the drug, availability of safer sub statutes as well as the cost factor involved in the treatment of a particular disease etc.

[English]

Zonal Development Plan of Zone 'C'

3478. SHRI SALKHAN MURMU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether only 116 polluting industrial units were identified in approved Zonal Development Plan of Zone 'C' duly authenticated on behalf of Government of India out of which only 10 polluting industrial units were to be shifted functioning in the non-conforming use Zone;

(b) if so, the details thereof;

(c) whether as per the above ZDP out of 116 polluting industrial units, 78 numbers were functioning in Samaypur Badli Extensive Industrial areas and could be dealt with according to the industrial Policy;

(d) if so, the details thereof;

(e) whether the DDA has drawn the ZDP of zone 'C' after developing its text;

(f) if so, the reasons for not complying the text and the map of ZDP of Zone 'C' with each other;

(g) whether the Government have any plan to settle the suffering units of Libaspur because of this ambiguity under clause 3(4) of MDP-2001;

- (h) if so, the details thereof; and
- (i) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) to (d) Yes, Sir This information was incorporated in Zonal Development Plan of Zone C of Master Plan of Delhi 2001 on the basis of rapid survey conducted by Delhi Administration in 1985. Of this 28 falls in Planned Industrial Schemes and remaining 88 in Uplanned schemes/isolated.

(e) and (f) DDA has stated that preparation of land use plan and text is a simultaneous exercise for preparation of Zonal Development Plan and that there is no variation in the text and the map

(g) to (i) The clause 3(4) of Master Plan of Delhi reads as follows :

"the layout plans already approved by the Authority or any other local authority concerned in accordance with law shall be deemed to have been approved under this code".

This clause is applicable in areas with approved layout plans/schemes and, therefore does not apply to area under reference.

Delayed Supply of Materials by CPWD

3479. SHRI PRAKASH V. PATIL : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether it is a fact that delayed supply of drawings, designs, materials and communication of decisions by CPWD to the contractors resulted in delay in executing contracts and also in payment of compensation and damages to the tune of Rs.262. 74 lakhs in recent years;

(b) if so, the details thereof;

(c) whether it is also a fact that CPWD failed to fix the responsibility on its own officials;

(d) if so, the reasons therefor;

 (e) whether the Government propose to take action against those responsible for this; and

(f) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) The amount of Rs.262. 74 lakhs pertains to 402 arbitration awards spanning over period of 19 years between 1975-76 to 1994-95. The amount includes payments on account of various aspects namely, escalation and interest; increase in market rate; idle labour, tools and plant; loss of material at godown, rent for godown, watch and ward etc. The awarded amount is quite insignificant compared to the total contract value involved.

(c) to (f) The delays have occurred due to various factors like site conditions, changes in client's requirement etc. As most of these factors are beyond the control of individual CPWD officers, it is not possible to fix responsibility on any particulary officer in such cases.

Zonal Development Plan for Zone 'C'

3480. SHRI ANADI SAHU : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Zonal Development Plan for Zone 'C' was approved by the Government in September. 1988;

(b) if so, the areas which fall in Zone 'C' and the number of polluting industries located in this Zone;

(c) the number of polluting industries/units which were to shift functioning from the Non-conforming use Zone as per the Zonal Development Plan of Zone 'C';

(d) whether Screening/Technical committee of DDA examined and approved the text of Zonal Development Plan of Zone 'C' and also its sketch map;

(e) if so, the reasons for some deviation in the sketch map of Zonal Development Plan of Zone 'C' from its text; and

(f) the persons responsible in his Ministry or DDA for this lapse and the action taken against the erring officals and te rectify the deviations ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Zonal Development Plan of Zone C in Master Plan of Delhi 2001 was approved on September 24, 1998. (b) DDA has reported that the zone is surrounded by Delhi Railway Line in South-West, Rural Area in North-West and North, River Yamuna in the East and Walled City in the South having a total area of 3888 ha. A list of the important areas is enclosed as Statement. As per the list supplied by Delhi Administration which was incroporated in the Zonal Development Plan of Zone-C, 116 such industrial units were located in Zone-C,

(c) DDA has reported that according to a rapid survey conducted by Delhi Administration in 1985 around 10 units were functioning in non-conforming use zones to be shifted as per provisions of Master Plan which was incorporated in text of Zonal Plan C.

(d) Yes, Sir.

(e) DDA has stated that there were no deviation/ departure in the sketch map in zonal Development Plan C and its text.

(f) In view of (e) above question does not arise.

Statement

List of Important Areas in Zonal Development Plan for Zone 'C'

- 1. Kashmiri Gate (Part)
- 2. Qudsia Garden/I.P. College
- 3. Civil Lines
- 4. Old Subzi Mandi (Sub Zone C-4)
- 5. Old Subzi Mandi (Sub Zone C-5)
- 6. Malka Ganj (West)
- 7. East Malka Ganj
- 8. Roshanara Garden
- 9. Shakti Nagar
- 10. Roop Nagar, Kamla Nagar, Jawahar Nagar
- 11. Northern Ridge
- 12. Old Secretariate
- 13. University Area
- 14. Timarpur
- 15. Kingsway Camp

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- 16. Vijay Nagar
- 17. Rana Partap Nagar
- 18. Tripoli Area
- 19. Model Town
- 20. Adarsh Nagar
- 21. Samepur Badli

Revival of Sick Fertilizer Units

3481. SHRI DILEEP SANGHANI : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the Policy of Government with regard to revival of sick fertilizer units and expansion of the existing units;

(b) the steps taken in this regard during Ninth Five Year Plan and the programme drawn up for Tenth Five Year Plan:

(c) the achievement made in that regard in Ninth Five Year Plan; and

(d) the projection made for production of fertilizers in Tenth Five Year Plan, both in Public and Private sectors?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) With regard to revival of sick fertilizer units, the policy of the Government of India to restructure and revive potentially viable PSUs and closing down those (PSUs) which cannot be revived, while fully protecting the interests of workers. For expansion of the existing units, no licence is normally required. Entrepreneurs are free to set up and expand fertilizer projects anywhere in the country subject to environmental clearance. However, Public Sector Undertakings/Co-operative Societies under the administrative control of the Department of Fertilizers (DoF) have to obtain approval of the Government before undertaking such capital expenditure beyond their delegated powers.

(b) and (c) The details of major fertilizer projects in India commissioned during Ninth Plan period and under implementation at present, indicating their additional production capacity, location, month/year of these, commissioning etc. are given in the enclosed Statement. Of these, Namrup is one of the plants of a sick PSU that is being revived.

There is no decision on any fresh investment for a new unit under public/cooperative sector during the Tenth Plan. Setting up of fertilizer plants in the private sector is not subject to any licensing requirements.

(d) The projection made for production of fertilizer in the Tenth Five Year Plan both in Public and Private Sectors, based on 100% utilization of the existing capacity is given below :

Year	'N	'P'	Total.
2002-2003	120.58	52.31	172.89
2003-2004	121.74	52.31	174.05
2004-2005	121.74	52.31	174.05
2005-2006	121.74	52.31	174.05
2006-2007	129.28	52.31	181.59

Statement

S.No	o Name	Location	Product	Additional Capacity (in lakh TPA)	Month/Year of Commissioning
		Alrea	dy Commissioned		
1	2	3	4	5	6
1.	Indian Farmers Fertiliser Cooperative Ltd. Kalol Expansion Project	Kalol, Gujarat	Urea	1.50 -	August 97

Major Fertilizer Projects set up during the Ninth Plan Period

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1	2	3	4	5	6
2.	Indian Farmers Fertiliser Cooperative Ltd. Phulpur Expansion Project	Phulpur, UP	Urea	7.26	December 97
3.	Madras Fertilizers Limited, Revamp Project	Chennai, Tamil- Nadu	Urea NPK	0.76 1.84 c	March,98
4.	Nagarjuna Fertilizers and Chemicals Ltd. Kakinada Expansion Project.	Kakinada, AP	Urea	4.95	March 98
5.	Zuari Agro Chemicals	Goa	DAP	1.80	June 98
0.	Ltd. DAP Expansion Project		NPK	1.50	November 98
6.	Kandla Expansion	Kandla, Gujarat	DAP	3.70	August 99
0.	Project of IFFCO		NPK	2.27	
7.	Hind Lever Chemicals	Haldia, West	DAP/	4.00	April 99
	Ltd.	Bengal	NPK		
8.	Expansion project of Chambal Fertilizers and Chemicals Ltd., (Ph-II)	Gadepan, Rajasthan	Urea	7.75	October 99
9.	Indo Gulf Corporation Ltd. (new project)	Dahej, Gujarat	DAP	4.00	October 2000
10.	Coromandel Fertilizers Ltd., (NPK expansion Project),	Vyzag, A.P	NPK	1.25	July 2000
11.	Pational Fertilizers Ltd. (NFL) (Urea plant Expansion project),	Nangal, Punjab	Urea	1.48	February 2001
12.	Oswal Chemicals and	Paradeep,	DAP	15.00	April 2001
12.	Fertilizers Ltd. (New)	Orissa	NPK	3.20	
			NP	1.00	
13.	Godavari Fertilizers and Chemicals Ltd. (GFCL)	Kakinada A.P.	DAP	2.8	Sept. 2001
		Unde	r Implementation		
1.	Gujarat State Fertilizers and Chamicals Ltd., (DAP Expansion Project)	Sikka, Gujarat	DAP	3.96	Commissioning in progress
2.	Revamp of Namrup Plants of Hindustan Fertilizer Corporation Ltd. (HFC)	Namrup. Assam	Urea	3.80	Oct. 2002

Export Price of Aluminium

3482. SHRI AJOY CHAKRABORTY : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that as per the National Mineral Policy 1993, the aluminium producers are required to first supply the mineral based materials, i.e. aluminium to the domestic consumers at a reasonable price and then only export;

(b) if so, the details thereof;

(c) whether the export price realised in respect of aluminium in the vicinity of Rs. 70,000/- PMT whereas selling in the domestic market at Rs.80,000/-PMT;

(d) if so, the details thereof;

(e) whether it is a fact that the Minerals (Bauxite) are supplied to the domestic producers at a very low rate based on LME/International price as per the Mineral Concession (2nd Amendment) Rules 2000 whereas there is no linkage with LME in respect of selling price of their product i.e. aluminium;

(f) if so, whether the Government examine and distruct the primary producers of aluminium to fix their prices in line with LME prices of International prices; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD) : (a) No, Sir.

(b) Dose not arise.

(c) and (d) The net realisation of price by National Aluminimum Company Limited (NALCO), the only Public Sector Undertaking producing aluminium metal, for sale of aluminiun metal in overseas and domestic market for the last three financial years is follows :-

(Net realisation in Rs./MT)

		·	,
	1999-2000	2000-2001	2001-02
Export Sale	80,054	84,856	72,991
Domestic Sale	74,114	79,070	78,755

The export sales realisation is inclusive of the export benefits by way of Duty Exemption Pass Book Scheme and income tax exemptions on profit relating to exports. (e) Mineral Concession Rules 1960, do not cover fixation of selling price of Minerals.

(f) and (g) The Aluminium Sector is deconntrolled and the metal has been placed undre the Open General License Category for import and export. Consequently, there are no price controls exercised by the Government of India over Aluminium. The primary producers fix the prices of Aluminium after taking into account a number factors, including the metal's price in London Metal Exchange, landed cost of the imported metal and demand/ supply conditions in the domestic market.

Separate Toilets for Boys and Girls

3483. SHRI PRABHUNATH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether separate toilets for boys and girls in co-.
education schools were to be provided on top most priority basis;

 (b) if so, the number of co-education schools in the rural and urban areas where separate toilets have been provided;

(c) the reasons for not providing the separate toilets far; and

(d) the time by which these facilities are likely to be provided ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) 'Education' is in the Concurrent List of the Constitution and school education is administered by concerned State/UTs. Provisions regarding separate toilets for boys and girls in co-educational schools is the duty of the respective State Government. While granting affiliation to schools, Central Board of Secondary Education (CBSE) ensures that separate toilets are provided for boys and girls in co-educational schools.

As per the Sixth All India Educational Survey (Reference date 30.9.1993) conducted by NCERT, out of a total of 822486 schools, 259264 schools had urinals and 167368 schools had lavatories. There were 160236 schools having separate urinals for girls and 98756 schools having separate labotories for girls. [Translation]

Cases Referred by PM's Office

3484. SHRI RAMJIVAN SINGH : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether it is a fact that recently the Prime Minister's office had taken strong exception to the manner in which the cases referred by it have been treated by the Delhi Police Authorities;

(b) if so, the details of cases referred to the police authorities during the last six months by the Prime Minister's Office; and

(c) the reaction of the Government with regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) While recently reviewing the status of petitions forwarded to Delhi Police, the Prime Minister's Office emphasized upon the Comissioner of Police, Delhi the need to streamline the grievances redressal system in Delhi Police.

(b) During the period from January to June, 2002, 702 petitions were referred to Delhi Police by the Prime Minister's Office.

(c) The Commissioner of Police, Delhi has issued instructions for close monitoring and timely disposal of references received from the Prime Minister's Office.

[English]

Transfer Policy in K.V.S.

3485. SHRI RAJAIAH MALYALA : Will the Minister of HUMAN RESOURCE DEEVELOPMENT be pleased to state :

(a) whether any Committee was appointed under the Chairmanship of Shri K.S. Sarma to streamline the transfer policy with reference to women teachers/principals and other staff working in the Kendriya Vidyalaya Sangathan;

(b) if so, the details thereof;

(c) whether any special consideration for women teachers/principals and other staff is given on spouse/ humanitarian grounds while posting and transferring them; and (d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) As informed by KVS, a Committee had been constituted under the Chairmanship of Shri K.S. Sarma in accordance with the decision taken during the 70th meeting of Board of Governors held on 7th September 2001 to review the transfer guidelines and to recommend to the Board about the changes that could be brought to reduce the hardships being caused to the employees, especially the lady employees.

The Committee consisted of the following members:-

(1)	Shri K.S. Sarma	-	Chairman
(2)	Maj. Gen K.N. Bhatt	-	Member
(3)	Shri S.P. Gaur	-	Member
(4)	Shri S. Gopal	-	Member
(4)	Shri H.M. Cairae	-	Member

(c) and (d) Clause 10 (2) of transfer guidelines do provide for accommodating lady teachers at places/ stations nearby to their husbands to the extent possible and administratively desirable. Based on the said provision, KVS has modified the transfer orders of female teachers who have been diplaced to North Eastern Region/ Jammu and Kashmir/ A and N Island by accommodating them at other places, based on their request and also on the requirement of KVS. Transfer guidelines has provisions under which staff members can prefer their application requesting for transfer on various arounds in which sufficient weightage has been given for Joining the spouse and medical grounds in deciding the priority position of the applicant, which determines the outcome of the request for transfer by an employee of Kendriya Vidyalaya Sangathan.

[Translation]

Construction of Outer Ring Roads

3486. YOGI ADITYA NATH : SHRIMATI JAS KAUR MEENA :

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government have received proposals regarding construction of Outer Ring Roads in some metro cities of various States particularly for Uttar Pradesh during the last three years; (b) if so, the details thereof, State-wise;

(c) the details of proposals cleared/rejected/pending alongwith the financial assistance provided during the said period, State-wise;

(d) the reason for not clearing the pending proposals; and

(e) the time by which the construction work on the Ring Roads is likely to commence in the cities ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No, Sir.

(b) to (e) Does not arise.

[English]

DDA Flats in Narela

3487. SHRI P.R. KYNDIAH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the attention of the Govenment has been drawn to the news-item captioned No" takers for DDA flats in Narela" appearing in the Hindustan Times' dated the 5th July, 2002;

(b) if so, the facts of the matter reported therein;

(c) whether it is a fact that high cost of the flats offered by the DDA deters the prospective buyers from moving to such far flung place and development work such as proper connecting roads, shopping complexes, educational institutions, trnsport facilities etc. are yet to take a start at Narela; and

(d) if so, the action taken or propose to be taken by the Government to dispose of all the flats built at Narela?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir.

(b) : The news-item refers to inadequate response to DDA's Narela Housing Scheme, 2002 in which 4,000 flats were offered to the general public at 20% rebate on the actual price. The reason cited therein is unwillingness of people to shift to farflung area as flats are available at the same price at which the flats in Narela were offered by the DDA, in Group Housing Societies in Dwarka and Trans-Yamuna area where infrastructure facilities as well as road connectivity are better.

(c) and (d) DDA had planned Narela as a composite township as provided for in the Master Plan of Delhi, 2001. Flats were offered under Narela Housing Scheme, 2002 at reasonable price after giving a subsidy of 20% As far as development work is concerned schools, hospital and other institutions are under various stages of development. Efforts are also on to set up outlets of Kendriya Bhandar and Mother Dairy; and a Sports Complex is also planned in association with Delhi State Industrial Development Corporation (DSIDC).

[Translation]

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Vacant Flats of DDA

3488. SHRI ABDUL RASHID SHAHEEN : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) the number of the flats built by DDA which have been lying vacant for want of basic amenities since last year category-wise and location-wise;

(b) the dates from which these flats have been lying vacant;

 (c) the financial loss suffered by DDA as a result of such vacant flats;

(d) the time by which the Government are likely to provide basic amenties in these flats;

(e) the reasons for not providing basic amenities in these flats;

(f) whether any responsibility has been fixed in this regard; and

(g) if so, the action taken against the erring officials in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POV-ERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) The DDA has reported that no DDA flat which was built/completed last year, is lying vacant for want of basic amenities.

(b) to (g) Question does not arise.

[English]

Degree Engineering Colleges

3489. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria to open a Degree Course Engineering College in Engineering Faculties like Electrical, Machanical and Civil in any part of country;

(b) whether the Ministry propose to increase the number of Engineering Colleges in the under developed regions of respective parts of India in the 10 Plan; and

(c) if so, the details thereof;?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) All India Council for Technical Education (AICTE) accords its approval for establishment of new Technical Institutions and introduction of any Course or Programmes therein subject to fulfilment of various conditions prescribed in its notified Regulations, viz. financial position of the applicant; assessment of techical manpower demand; recruitment of faculty as per the Norms and Standards; creation of infrastructural and institutional facilities, etc.

(b) and (c) AICTE invites applications from all over the country through advertisement in national newspapers for the establishment of new technical institutions. It is for the concerned State Government to keep in view the requirements of different regions while recommending such proposals to the AICTE for its approval. All the State Governments have been requested by the AICTE for proper planning of Technical Education in the respective States.

Pre Primary Education

3490. SHRI N.N. KRISHNADAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any new proposal to make available pre-primary education available all over the country; and (b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) At present, the Integrated Child Development Services (ICDS) programme is being implemented through out the country. The scheme provides a package of services, which include Health Education and Non-Formal Education. Early Childhood Care and Education (ECCE) centres have also been set up under the District Primary Education Programme (DPEP), which is being implemented in 273 districts of 18 States. The newly launched scheme of Sarva Shiksha Abhiyan (SSA), which would cover the entire country, also provides for ECCE in convergence with ICDS.

Subletting of Government Quarters

3491. DR. RAMESH CHAND TOMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government are aware that most of Government quarters have been subletted by the allottees but no action has been taken by the Directorate of Estates and CPWD;

(b) if so, the reasons therefor;

(c) whether the Government have issued any direction to CPWD and Directorate of Estates for conducting a spot inspection in all the Government General Pool Quarters to ascertain the factual position;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) On the basis of complaints received in this regard as also suo moto on the directions of the Government, action to detect subletting by on the spot inspections of Government General Pool Quarters under the control of Directorate of Estates have been undertaken by the Directorate.

(c) to (e) Yes, Sir. Directorate of Estates as the competent authority to take action as above regarding subletting has accordingly inspected 6714 quarters since January, 2001 till June 2002 and prima facie 2338 cases

of subletting have been registered. After following the prescribed procedure under the Allotment Rules and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, allotments of 802 quarters have been cancelled and 576 quarters got vacated. Besides department of deaulting allottees from seeking further allotment, the administrative Ministries/Departments have also been advised to initiate disciplinary proceedings against such delinquent Government servants.

[Translation]

Retirement Age of Employees of HUDCO

3492. SHRI SUSHIL KUMAR SHINDE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government plan to reduce the reitrement age of the employees of HUDCO from 60 to 58 years; *

(b) if so, the number of employees likely to be retired as a result thereof;

(c) whether the retirement age of the employees of the other public sector undertakings under his Ministry has also been reduced; and

(d) if so, the details thereof and the number of employees relieved of their duties?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Board of Directors of Housing and Urban Development Corporation Ltd. (HUDCO) has approved roll back of the retirement age of HUDCO employees from 60 to 58 years. 15 employees have been retired as on 30.6.2002 in implementation of the orders.

(c) and (d) Retirement age of both Board level and below Board-level employees of Hindustan Prefeb Limited (HPL) and below-Board level employees of National Building Construction Company (NBCC), the other two PSUs under the Ministry has also been rolled back from 60 to 58 years. No employee of HPL has been retired till 30.6.2002 as a result of roll back. However, 53 employees of NBCC have been retired on 30.6.2002 consequent upon roll-back of retirement age.

[English]

CBI Inquiry against Corrupt Officials

3493. SHRI A. NARENDRA : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposal from NCT of Delhi for initiating action against IAS officers and officials for alloting Gram Sabha land illegally;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) and (b) Yes, Sir. It has been alleged that certain Gaon Sabha land was leased out to two privae parties in violation of the established policy of the Government of National Capital Territory of Delhi.

(c) Of the three officers who were accused in this case, disciplinary proceedings have been instituted against one of the officials, whereas the matter has been closed, in consultation with the Central Vigilance Commission, in respect of the remaining two officials as there is no evidence to prima facie establish their involvement.

Use of Salt Pan Land in Mumbai

3494. SHRI KIRIT SOMAIYA : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

 (a) whether the Maharashtra Housing Development Authority (MAHDA), Government of Maharashtra is considering to allow the builders to use Salt Pan land in Mumbai;

(b) if so, whether the Union Government have enquired with the State Government in this regard;

(c) if so, the details thereof alongwith the details of proposal;

(d) whether the builders lobby is trying to exploit the Salt Land;

(e) if so, the details thereof;

(f) the manner in which the Salt Pan Land originally will be leased, transferred to builders; and

(g) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN

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THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No, Sir.

(b) to (g) This Ministry received proposals from Maharashtra Chamber of Housing Industry and M/s Mahesh Garodia and Others, Mumbai expressing their willingness to participate in the utilization of Salt Pan Land. The Maharashtra Chamber of Housing Industry has proposed that 2.5 FSI could be given to land owners, out of which 0.5 FSI will be constructed and handed over by them to the State and Central Government Authority free of cost.

M/s Mahesh Garodia has proposed to utilize the land for construction of housing project by private participation under Build, Own and Transfer Scheme.

[Translation]

GPF of CISF

3495. DR. BALIRAM : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the Jawans of Central Industrial Security Force neither get the information regarding their G.P.F. balance ner can easily withdraw from their G.P.F. deposits and also do not have a convenient system to get their money deposited in GPF account even after many years of their retirement due to non-centralization of their G.P.F.;

(b) if so, the details of steps being taken by the Government to centralize the G.P.F. of Jawans; and

(c) the time by which the G.P.F. is likely to be centralized?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO) : (a) Yes, Sir. Because of non-centralization of the GPF accounts, in few cases difficulties are being faced in drawal of money. However, Pay and Accounts Deptt. of CISF provides annual GPF statement during the month of August/September to all the subscribers. Normally, the authorization letter is issued by Pay and Accounts within two months. However, in certain cases due to non-transfer of GPF amount from one Pay and Accounts Office to another consequent upon transfer of an individual, some delay does take place in disbursement of the amount. (b) and (c) The process of centralization of work of Pay and Accounts office has already been initiated in CISF in the current financial year.

[English]

Allocation of Grants by UGC

3496. SHRI TRILOCHAN KANUNGO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria for U.G.C. grants to different universities, Deemed universities, Autonomous colleges and other colleges;

 (b) the details of amount allocated, released and utilized during each of the last three-years, state-wise and institution-wise;

(c) whether any institution having temporary concurrence and recognition has been awarded with U.G.C. grants; and

(d) if so, the details thereof alongwith the years of allotment, the name of such institutions, State-wise and location-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) to (d) The information is being collected and will be laid on the Table of the House.

[Translation]

Invitation of Tenders by NBCC

3497. SHRI JAI PRAKASH : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the National Building Construction Corporation (NBCC) had invited tenders to award contracts to the private companies which would construct incinators in the hospitals run by ESI in some States especially in Rajasthan and Uttar Pradesh during 2001-2002 and the current financial year;

(b) if so, the details thereof;

(c) the names of the companies in regard to which tenders have been approved;

(d) whether the NBCC have received complaints of

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favouritism and by passing of the prescribed procedures by the concerned officers in approving the tenders;

(e) if so, the details thereof;

(f) whether any inquiry has been conducted in this regard?

(g) if so, the outcome thereof; and

(h) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir.

(b) The tenders were invited during the current financial year for providing, installation, testing and commissioning of oil fired incinerators in the hospitals run by ESI at Kota, Pali and Bhilwara in the State of Rajasthan only. The scope of work also includes the obtaining of approval of the incinerators system from the State Pollution Control Board as per the statutory requirements.

(c) The tenders are under evaluation and have not been approved for award of work so far.

(d) and (e) Yes Sir, one complaint has been received alleging that the prescribed tendering procedure has not been followed and that the financial bid of only one firm has been opted to be opened in order to show undue favour to a particular firm, while rejecting the other offers without any valid justification.

(f) to (h) The complaint is under investigation.

[English]

Nationalised Drug Units

3498. SHRIMATI MINATI SEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact the Union Government have advised the nationalised and undertaken drug units for purchase by the State Governments in order to restore to health;

(b) if so, the details thereof;

(c) whether the Central Government are now planning to shrug out of their responsibilities; and

(d) if so, whether the State Governments can go in for a venture to purchase the shares of the nationalised drug units?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) No, Sir.

(b) to (d) Do not arise.

Purchase of Stores by Colleges

3499. SHRI RAMJEE MANJHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that the principal of Malaviya Regional Engineering Collége, Jaipur approved purchase of stores amounting to Rs.58.34 lakh against the delegated financial power of Rs.1 lakh as has been pointed out by the C and AG in its Report No.4 of 2002 on page;

(b) if so, whether the College purchased a high powered drilling machine for sub-soil exploration but did not test the machine even after 3 and half years of its purchase.

(c) if so, whether the Government have inquired into and taken any action in the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) to (d) Yes, Sir. Malaviya Regional Engineering College, Jaipur (now MNIT, Jaipur) has purchased stores amounting to Rs.58.34 lakhs consisting of equipments costing more than Rs.1 lakh each during the period 1996-2001 on the recommendations of Store Purchase Committee having a representative of Finance Department, Government of Rajasthan as member.

Before purchasing the Sub-soil Exploration Troley Mounted Drilling Machine in March, 1998, two faculty members of the concerned Department had seen the demonstration of the actual working of a similar machine at the works of the manufacturers. Machine, which was supplied to College was again tested when it was ready for despatch and after receipt in the College. The machine purchased under the scheme of 'Centre of Excellence' is now being used for demonstration and training to the students.

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SRAVANA 15, 1924 (Saka)

The Government has deputed two Senior Officers from this Department to visit the College and inquire into the full details of Audit Report of C and AG.

Lifts in Government Buildings

3500. SHRI SHEESH RAM SINGH RAVI : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether attention of the Government has been drawn to the news-item Captioned "official checks can't ensure safe lifts" appearing in the Times of India dated June 3, 2002;

(b) if so, the facts of the matter reported therein; and

(c) the measures proposed to be taken to ensure that the lifts work properly without endangering the lives of passengers?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) and (b) Yes, Sir. The news item refers to accidents in lifts certified as fit. Public Works Department, Government of NCT of Delhi has reported that the lift accident at Tis Hazari occurred due to theft of Break Coil" from the lift machine room of the lift thereby causing failure of braking system of the lift and a women sustained injuries. The matter of theft has already been reported to the Police authorities. However, no specific incident of any lift failure at Bhikaji Cama Place has been reported to the Labour Department of Government of NCT of Delhi, which enforces provisions of Bombay Lift Act, 1939 (as extended to NCT of Delhi).

(c) The PWD and the Labour Department of Government of Delhi have informed that periodical checks are carried out by inspecting staff. Necessary servicing/ maintenance are done through lift manufacturers in order to ensure safe travel of passengers in lifts.

Farm Houses on Agricultural Land

3501. SHRI ARUN KUMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether farm houses have been constructed on agricultural land in Delhi particularly in village Mandoli at an estimated cost of several crores of rupees by Government officials;

(b) if so, the details thereof;

(c) whether there is any proposal to investigate the matter of disproportionate assets by those officers and to take action against all those authorities that allowed the construction of farm houses on agricultural land in violation of section 81 of Delhi Land Reforms Act, 1954;

(d) if so, the details thereof;

(e) whether there is also any proposal to reclaim the agricultural land and to vest the same in the gram Sabha; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) The Government of National Capital Territory of Delhi, has reported that there is no farm house in Mandoli village which has been constructed by the Government official as per revenue records;

(b) to (f) Does not arise.

Indulgence of Bank Officials in Fake Currency Racket

3502. SHRI RAMJIVAN SINGH : SHRI DINESH CHANDRA YADAV :

Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether officials holding key position in the Banks in various parts of the country are providing banking channels to militants and terrorists organisation in North Eastern and Jammu and Kashmir for transaction of money besides conversion of fake Indian currency notes;

(b) if so, the details in this regard;

(c) the estimated amount of transactions including conversion of fake currency notes so far through such channels; and

(d) the action taken by the Government against the officials found involved in such racket?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) Some cases have come to notice in Jammu and Kashmir and North-East where terrorist organisations have used banking channels AUGUST 6, 2002

for transactions in support of terrorist activities and conversion of fake Indian Currency notes. However involvement of senior bank officials has not come to the notice of the Government.

(b) to (d) Does not arise.

Publishing Good Books by National Book Trust

3503. SHRI A. BRAHMANAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

 (a) whether the National Book Trust of India has any schemes to make available good books for school and college students;

(b) if so, the details thereof;

(c) whether the schools and colleges are in touch with the National Book Trust for special books, etc; and

(d) if so, the kind of Devices National Book Trust extends to schools and colleges in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) The National Book Trust (NBT) has a scheme to make good books available to schools under the Readers' Club programme for schools that enroll themselves with the National Centre for Children's Literature (NCCL) under the NBT. Establishing such clubs entails no expenditure. The schools are asked to fill up forms and send these to NCCL. The books are mailed to the schools free of cost. The organizations that run the Readers' Club for a year and send report of activities are entitled to 50% discount on NBT publications.

(c) and (d) The schools and colleges do get in touch with the NBT for procuring books of their choice and at times for organizing a book exhibition on special occasions. The NBT sends information material such as Readers' Club Bulletin and special posters relating to children Books for creating awareness among the school students. The NBT also, at the invitation of some schools organizes book related activites and involves school children creative writing and painting competitions.

Directions to State by Supreme Court

3504. SHRI SUKDEO PASWAN : Will the DEPUTY PRIME MINISTER be pleased to state :

(a) whether the Supreme Court of India in its orders of 19.10.2001 has directed the State Governments and Union Territories to constitute a Committee for monitoring the 11 directions as spelt out in the case of Dilip K. Basu Vs State of West Bengal and Ors;

(b) if so, the details thereof;

(c) whether State Governments and UTs have constituted committees;

(d) if so, the details thereof; and

(e) the action taken by State Governments/UTs to ensure that directions of Supreme Court are being implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI) : (a) and (b) The Supreme Court vide its order dated 19.10.2001 passed in Criminal Miscellaneous Petition No.12704/2001 in Writ Petition (Crl.) No. 539/86 Dilip K. Basu Versus State of West Bengal and Ors. Requested the Chairmen of the State Human Rights Commission of different States/Union Territories to constitute a sub-committee in the Human Rights Commission for monitoring to ensure that the 11 'requirements' laid down by the Court in its order dated 18.12.1996 in D.K. Basu's case, are implemented in letter and spirit. In the States/Union Territories, where Human Rights Commissions have not been set up, the Court requested the Chief Justice of the High Court concerned to constitute a Committee, as found appropriate for the same purpose and the directions given in regard to the State Human Rights Commissions would equally apply to the said Committees also.

The Supreme Court further directed that the report of the Sub Committees would be directly submitted to the Supreme Court who shall be monitoring this directly.

(c) to (e) Since the Supreme Court is monitoring this case, the States/UT Administrations are submitting their compliance reports directly to the Court.

[Translation]

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Position of Government Undertakings Running in Loss

3505. SHRI RAJO SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the present status of undertakings under the Ministry of Chemicals and Fertilizers running in loss and

the steps taken by the Government to improve their condition; and

(b) the production position of these undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) The status of loss making Public Sector Undertakings (PSUs) under the Ministry of Chemicals and Fertilizers and the steps taken by the Government to improve their condition is given below:-

Fertilizer Sector

Of the fertilizer Public Sector Undertakings, Hindustan Fertilizer Corporation Ltd. (HFC), Fertilizer Corporation of India Ltd. (FCI), Projects and Development India Ltd. (PDIL) and Pyrites, Phosphates and Chemicals Ltd. (PPCL) have been declared sick by the Board for industrial and Financial Reconstruction (BIFR). Fertilizers and Chemicals Travancore Ltd. (FACT) and Madras Fertilizers Ltd. (MFL) have been incurring losses for the last few years. Proposals for financial assistance to FACT and MFL have been approved by the Government and implemented to help these companies to improve their financial position. The Government have decided to close/hive off Haldia Fertilizer Project, Fertilizer Promotion and Agricultural Research Division and other support establishments, such as marketing/purchase/liaison divisions, etc. of HFC; close/

Fertilizer Sector

hive off Ramagundam, Talcher, Gorakhpur units, Korba Division of FCI; hiving off Jodhpur Mining Organisation of FCI, into a separate independent entity; close/hive off of Dehradun and Saladipura units of PPCL including the closure of iron pyrites mines at Saladipura. Rehabilitation proposals of Durgapur and Barauni units of HFC, Sindri unit of FCI, Amjhore unit of PPCL and PDIL are before the Group of Ministers (GOM)

Chemicals Sector

Of the PSUs in the Chemicals Sector, Hindustan Organic Chemicals Limited (HOCL) and Hindustan Insecticides Limited (HIL) have been incurring losses for the last few years. Government guarantees to raise resources and support as grant in aid to implement Voluntary Retirement Scheme (VRS) has been extended by the Government to help HOCL. Grant-in-aid for implementing VRS has also been given to HIL by the Government.

Pharmaceuticals Sector

All the PSUs in the pharmaceuticals sector have been declared sick by the (BIFR). The future of these companies including proposal for their revival would be determined by the proceedings and final decision of the BIFR.

(b) The details of production by the above loss making PSUs are given below:-

('000 MTs)

	Production of Fertilizer Nutrients in 1999-2000		Production of Fer Nutrients in 2000				uction of Fe ents in 200		
	N	Р	Total	N	Р	Total	N	Р	Total
HFC	56.3	_	56.3	76.9	-	76.9	29.6	-	29.6
FCI	140.7	-	140.7	109.2	-	109.2	35.1	-	35.1
PPCL	-	2.2	2.2	_	0.2	0.2		-	-
FACT	327.5	156.9	484.4	344.2	167.6	511.8	221.9	165.2	387.1

Chemicals Sector

Name of Production during PSU January to March 2001 in MTs		Production during January to March 2001 in MTs	
HOCL	43098	27825	
HIL	4227	4382	

Pharmaceuticals Sector

SI. No	Name of	PSU	Producti 2001-02 (lakhs)	in Rs.
1	2		3	
1.	Indian Drugs &	Pharmaceuticals	Ltd. 687.	34

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1	2	3
2.	Hindustan Antibiotics Ltd.	8564.31
3.	Bengal Chemicals and Pharmaceuticals Ltd.	4803.85
4.	Bengal Immunity Ltd.	58.23
5.	Smith Stanistreet Pharmaceuticals Ltd.	319.00

[English]

Science Education

3506. SHRI PRIYA RANJAN DASMUNSI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the fact that the science education, specially at the Higher secondary level and at the Degree Course of Honours level is still not enough in our country; and

(b) if so, the total percentage of University recognised Degree Colleges where there are Honours courses in the Science subjects at least in physics, Chemistry, Geography and Biology?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) The Government is not aware of any inadequacy in science education at Higher Secondary level in the country. Information regarding Degree Course of Honours level is being collected and will be laid on the table of the Sabha.

Mid-Day-Meal Scheme

3507. SHRI PRABHUNATH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the foodgrains to the tune of Rs. 31.07 crore meant for free distribution to Government, local bodies and Government aided schools were diverted and misutilized as has been brought out in the CAG Report No.3 of 2000 (Civil) page 98;

(b) if so, whether the matter has been inquired into;

(c) whether the mid-day meal scheme in the primary schools is not being implemented properly; and

(d) if so, the steps taken to improve the working of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA): (a) and (b) According to the CAG report, in four States, namely, Kerala, Gujarat, Himachal Pradesh, and Tamil Nadu foodgrains worth Rs. 31.07 crore were distributed among the students belonging to classes, other than Classes I-V.

The matter was taken up with the concerned State Governments. Government of Kerala have clarified that they have not utilized the foodgrains available under the Mid-day Meal Scheme for students of classes VI-VII.

Governments of Gujarat, Himachal Pradesh and Tamil Nadu have informed that there were some instances of foodgrains utilized for students of pre primary/upper primary classes under the Mid-day Meal Scheme and the same has since been stopped.

(c) and (d) The Government has taken steps to improve the monitoring and supervision of the programme at all lvels, create a greater awareness regarding the programme through involvement of Village Education Committees, streamline procedures so as to ensure regular supply of foodgrains and timely reimbursement of transportation charges and payment to Food Corporation of India and ensure a more rigorous role for the nodal agency for programme implementation at the State level.

In order to have a continuous assessment of implementation of the programme, Chief Secretaries of States and Administrators of UTs have been requested to arrange surprise checks of primary schools. Similarly, officers of the Departments of Elementary Education and Literacy and Secondary and Higher Education have also been asked to undertake surprise checks during their visits to States/UTs.

[Translation]

Revival of Units of FCI Ltd.

3508. YOGI ADITYA NATH : SHRI Y.G. MAHAJAN :

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) the number of units of Fertilizer Corporation of India Ltd. in the country, State-wise;

(b) whether some of the units are lying closed;

(c) if so, the details thereof;

(d) the steps being taken by the Government to revive these units; and

(e) the time by which the closed fertilizer units are likely to be made functional?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI TAPAN SIKDAR): (a) to (e) The units of Fertilizer Corporation of India Ltd. (FCI), a Public Sector Undertaking (PSU) under the administrative control of this Department are located at Sindri (Jharkhand), Ramgundam (Andhra Pradesh), Talcher (Orissa), Gorakhpur (Uttar Pradesh), Jodhpur Mining Organisation (Rajasthan) and Korba Division (Madhya Pradesh). Of these, it has now been decided to close the Ramagundam, Talcher and-Gorakhpur units and the Korba Division, the operations of which had been suspended. Revival of Sindri unit is before the Group of Ministers.

[English]

Navodaya Vidyalayas

3509. SHRI RAJAIAH MALYALA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Jawahar Navodaya Vidyalayas under the control of the Deputy Director, Hyderabad Region of Navodaya Vidyalaya Samiti (NVS), State and Union Territory-wise;

(b) whether Navodaya Vidyalayas Samiti propose ' to establish another region for smooth functioning of these Vidyalayas;

- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) There are 91 Jawahar Navodaya Vidyalayas under the control of Deputy Director, Hyderabad Region. The State-wise break up is enclosed as statement.

(b) to (d) NVS has informed that it had a proposal under consideration for setting up of a Regional Office at Bangalore but the same could not be implemented because of the financial constraints. However, two sub regional offices one each at Bhubaneshwar and Mangalore have been established to assist Deputy Director of Hyderabad for smooth functioning of Vidyalayas.

Statement

List of Jawahar Navodaya Vidyalayas under the Control of Hyderabad Region

SI. No.	District	Total JNVs Sanctioned
1.	Andaman and Nicobar Islands	02
2.	Andhra Pradesh	22
3.	Pondicherry	04
4.	Karnataka	27
5.	Lakshdweep	01
6.	Kerala	13
7.	Orissa	22
	Total	91

Subletting of Government Quarters

3510. DR. RAMESH CHAND TOMAR : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether as per the direction of the Hon'ble Supreme Court given during the hearing of the case of Shiv Sagar Tiwari v/s Union of India on 23.11.1995, a door to door inspection of all the General Pool Quarters has been taken up by the Directorate of Estates to detect cases of subletting;

(b) if so, whether any raids were conducted during the last three years, location-wise and year-wise;

(c) if so, the details thereof;

(d) whether the Directorate of Estates and CPWD have issued notices to allottees;

(e) if so, the details in this regard alongwith the action taken by the Government against guilty persons; and

(f) the corrective steps taken/being taken by the Government to curb the unscrupulous activities in these Government colonies?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) Yes, Sir. (b) and (c) Surprise checks of quarters have been done suo moto as also on the basis of complaints received. The number of quarters so inspected to detect subletting during the last three years is indicated in the statement enclosed.

(d) and (e) The number of quarters detected sublet by the Directorate of Estates since January, 1999 to December, 2001 have been 2693. Accordingly, action has been initiated against the allottees of the quarters by issuing Show Cause Notices by the Directorate of Estates for a personal hearing before the competent authority. After following the prescribed procedure under the Allotment Rules, cancellation of 685 quarters have been made and 450 quarters got vacated. Besides department of allottees from seeking further allotment for the remaining period of their service, the administrative Ministry/Department have also been advised to initiate disciplinary proceedings against the delinquent Government servants under the relevant provisions in the Conduct Rules.

(f) The Directorate of Estates has constituted dedicated teams to conduct regular inspections in ""Government colonies and special emphasis is put on speedy disposal of cases.

Statement

The number of quarters inspected by the Directorate of Estates during the years 1999, 2000 and 2001.

Locality	Year		
	1999	2000	2001
1	2	· 3	4
Albert Square	•	1	23
Aliganj	-		109
Andrews Ganj	49	73	196
Aram Bagh	67	224	184
Asiad Village	-	01	-
Bapa Nagar	-	-	01
B.K.S. Marg	05	01	37
Chanakyapuri	•	01	-
Chitragupta Road	09	41	1 ₇ 1

1	2	3	4
Dev Nagar	09	02	12
D.I.Z Area	66	109	240
Hanuman Road	06	68	17
Jamnagar House	•	02	01
Kalibari Marg	11	02	19
Kidwari Nagar	35	55	414
Lancer Road	06	-	130
Laxmibai Nagar	02	09	62
Lodi Colony	14	15	30
Lodi Road Complex	22	74	127
Mandir Marg	10	24	27
M.B. Road	109	132	886
Minto Road	35	01	118
Mohd. Pur	15	20	60
Moti Bagh	45	39	109
Nanakpura	50	30	112
Nauroji Nagar	32	18	54
Nehru Nagar	•	-	12
Netaji Nagar	31	46	421
P.K. Road	06	-	23
Pandara Rdad	-	-	02
Prem Nagar	06	30	29
Probin Road	-	-	06
R.K. Puram	176	114	1038
Rouse Avenue	-	-	60
Sarojini Nagar	72	65	649
Sadiq Nagar	42	23	134
Sewa Nagar	53	46	95
Srinivas Puri	32	26	116
Timar Pur	20	114	250

1	2	3	4
Todarmal Square	01	01	-
Vasant Vihar	19	24	38
TOTAL	1055	1431	5852

[Translation]

Violation of Guidelines by UGC

3511. SHRI SURESH RAMRAO JADHAV : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the news regarding violation of its own guidelines by UGC appearing in Rashtriya Sahara", New Delhi dated 10th May, 2002;

(b) if so, the facts of matter reported therein;

(c) the reasons for providing relaxations from certain requirements to "Shri Satya Sai Institute of Higher Learning" situated at Andhra Pradesh; and

(d) the steps proposed to be taken by the Government to ensure the strict compliance of the guidelines issued by UGC itself ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) News items regarding violation of guidelines by UGC has been brought to the notice of this Ministry. UGC has informed that a request was received from Sri Sathya Sai Institute of Higher Learning, Prasanthinilayam, Anantpur, Andhra Pradesh, (a Deemed University) stating that (i) CAG audit should not apply to this institution, as it is not covered under clause 3 of the CAG grant provisions; (ii) the Vice Chancellor may not necessarily be a salaried person; and (iii) the Common entrance test may not be applicable to Sri Sathya Sai Institute of Higher Learning.

UGC Considered the matter in the meeting of the Commission held on 21st March, 2002 and resolved as under :

- that Sri Sathya Sai Institute of Higher Learning (Deemed University) be exempted from CAG audit of their accounts;
- taht their accounts be audited by the Chartered Accountant and this be applicable till such time that the Institution does not receive any grant from the Government;

- (iii) that the Institution shall maintain their accounts and submit them in the format as prescribed by the Ministry of Finance, Government of India.
- (iv) that the Vice-Chancellor be a salaried person, receiving at least Re.1/-as his/her token salary;
- (v) that the Commission agreed in principle to grant an exemption to this Institute from the proposed common entrance test. The request of the Institution to be exempted from the common entrance test though has merit and justification and deserves to be exempted, a fromal decision in this regard be taken at a time when common entrance test is proposed to be conducted for a particular discipline for their Institution; and
- (vi) that as such the existing MOA/Rules may more or less be taken in order.

(c) and (d) A request for relaxation of certain provisions in the UGC guidelines for Deemed Univesities was made by the Vice-Chancellor, Sri Sathya Sai Institute of Higher Learning, Andhra Pradesh. The matter was considered in the meeting of the Commission on merit and keeping in view the distinct features of this institution, a decision was taken to relax the provisions subject to certain conditions.

UGC has informed that its guidelines are followed except in special circumstances where relaxation is granted by the Commission on merit.

Proposal for Providing Drinking Water from Hiran River

3512. SHRIMATI JAYASHREE BANERJEE : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether the Government of Madhya Pradesh has forwarded a proposal to provide drinking water from Hiran river for Sihora Municipal Corporation of Jabalpur;

(b) if so, the estimated cost of this project;

(c) whether the Government propose to accord sanction to this drinking water scheme; and

(d) the time by which the approval is likely to be accorded to this scheme and the time limit likely to be fixed to complete the project ? THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL) : (a) No Sir.

(b) to (d) Does not arise.

[English]

Opening of New Technical Institutes

3513. SHRI SADASHIVRAO DADOBA MANDLIK : SHRI C.N. SINGH :

Will the Minister of HUMAN RESOURCE DEVELOP-MENT be pleased to state :

(a) whether the AICTE is the final authority for opening of new technical institute and increasing the number of seats in various institutes;

(b) if so, the details thereof;

(c) whether the AICTE has its regional offices in every State; and

(d) if so, the details thereof alongwith the main role of these regional offices ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA) : (a) and (b) As per the Regulations notified by All India Council for Technical Education (AICTE) in exercise of its powers in the AICTE Act 1987, approval of ACITE is required for establishment of any new technical institution and for introduction of any Course or Programme therein including intake capacity.

(c) and (d) There are seven Regional Offices of AICTE located at Chennai, Mumbai, Kolkata, Kanpur, Bangalore, Bhopal and Chandigarh. Each Regional Office caters to a group of States in the respective region. The major roles of these Regional Offices are processing of proposals for starting new technical institutions/ new Courses and Programmes; implementation of recommendations/ decisions of the Council; liaison with the State Governments, State Directorate of Technical Education, Professional Bodies, Industrial Organisations; survey of technical institutions; technical manpower assessment; promotion and implementation of prescribed norms, monitoring and evaluation, etc.

(Interruptions)

MR. SPEAKER : The House stands adjourned to magain tomorrow at 11 a.m.

11.08 Hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 7, 2002/ Sravana 16, 1924 (Saka).

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